



महाराष्ट्र शासन
जिल्हाधिकारी, चंद्रपूर यांचे कार्यालय
खनिकर्म विभाग

ई-मेल:- miningofficer.chanda@gmail.com

कार्यालय दुरध्वनी क्र. 07172-272690

क्र. खशा/ कार्या-11/ गौण खनिज/टे. 2/2025/ 1183

दिनांक :- 17/09/2025

प्रति,

शासकीय अभियोक्ता,
मा. राष्ट्रीय हरित लवाद
खंडपीठ, पश्चिम विभाग, पुणे

विषय:- मा. राष्ट्रीय हरित लवाद येथे दाखल Original Application No – 89 of 2025 (WZ)
Premnath Singh Vs State of Maharashtra व इतर 7 बाबत.

संदर्भ:- 1. अवर सचिव, महसुल व वन विभाग, मंत्रालय मुंबई यांचे पत्र क्रमांक गौखनि
50/0118/प्र.क्र.585/ख दिनांक 12.02.2018
2. मा. रजिस्ट्रार, राष्ट्रीय हरित लवाद यांचे ई मेल प्राप्त दिनांक 07.08.2025

उपरोक्त विषयांचे अनुषंगाने सादर करण्यात येते की, मा. राष्ट्रीय हरित लवाद (WZ) येथील दाखल Original Application No. 89 of 2025 (WZ) Premnath Singh Vs State of Maharashtra व इतर 7 मध्ये मा. जिल्हाधिकारी, चंद्रपूर प्रतिवादी क्रमांक – 2 व जिल्हा खनिकर्म अधिकारी, चंद्रपूर प्रतिवादी क्रमांक – 3 आहे. श्री. नितीन देशपांडे, अॅडव्होकेट यांनी उत्तरात फेर बदल व दुरुस्ती करून सह उत्तर शपथपत्रासह उक्त संदर्भानुसार सादर करण्याचे सुचना आहे.

त्यानुसार दाखल Original Application No. 89 of 2025 (WZ) Premnath Singh Vs State of Maharashtra व इतर 7 मध्ये प्रतिवादी क्रमांक 2 व 3 च्या वतीने शासकीय अभियोक्ता, मा. राष्ट्रीय हरित लवाद, खंडपीठ, पश्चिम विभाग, पुणे यांचे कडे शपथपत्र दाखल करण्यात येईल.

सहपत्र:- शपथपत्र

(रोहन ठवरे)

जिल्हा खनिकर्म अधिकारी (प्र.)
चंद्रपूर

प्रत:- अॅड.नितीन देशपांडे, विशेष अभियोक्ता, पुणे यांना माहितीस्तव सादर.

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

WESTERN ZONE BENCH AT PUNE

(Under Sections 14 and 18(1) read with Sections 15,17 and 20 of the National Green Tribunals Act, 2010)

ORIGINAL APPLICATION NO. 89 OF 2025 (WZ)

In the matter of:

Premnath Singh Applicant

Versus

Government of Maharashtra & ors. Respondents



Affidavit in reply on behalf of Respondent Nos.2 & 3:

I, Vinay Gowda GC, Collector, Chandrapur, Indian inhabitant, do hereby state on solemn affirmation as under:

1. I say that I am filing this affidavit for myself, i.e. Respondent No.2 and on behalf of Respondent No.3-District Mining Officer.
2. At the very outset, I deny all and singular the allegations, statements, insinuations and contentions made in the above Original Application to the extent that the same are contrary

to and/or inconsistent with what is stated herein. Further, nothing shall be deemed to have been admitted by Respondent Nos.6 to 9 merely because the same may not have been specifically dealt with and/or traversed seriatim.

3. I say that the Applicant has approached this Hon'ble Tribunal on the alleged ground that the mining plan, District Chandrapur, expired on 30.9.2024. The Environmental Clearance ('EC') was issued on 10.10.2024 and 11.10.2024. It was subject to the mining plan that has already expired. Fresh mining plan was later on approved on 17.2.2025. However, neither EC validity was extended nor fresh EC was applied and obtained. The lease period was only upto September 2025, but the acceptance letters for the period from 2025-26 show an attempt to avoid fresh EC or extension of validity of EC. According to the Applicant, mandatory pre-possession formalities for sand ghats, including measurements, boundary pillar fixation, CCTV camera installation and video recording were allegedly bypassed in haste.



4. According to the Applicant, the Respondents have disregarded explicit directions from CR-Maharashtra, such as advertising EC in newspapers, displaying copies in local bodies. There is failure to adhere to the instructions for preparing and obtaining 3 years' mining plans and ECs, as discussed in the meeting of CR held on 13.10.2023.
5. I stoutly deny the allegations made by the Applicant. The dates mentioned by the Applicant are at times incorrect. That is why, the submissions based on the erroneous chronology is also not sustainable.
6. I say that the following chronology of dates and events would help better understanding of the legality of the actions taken by Respondent Nos.2 and 3.



Sr. No.	Dates	Events
1.	28.3.2024 to 4.4.2024	Respondent No.3-District Mining Officer in the capacity as project proponent made an application to MoEF & CC for EC. (Exhibit-1) [Note: At that time, SEIAA was not functional.]

2.	19.6.2024	MoEF & CC forwarded the proposal to SEIAA. (Exhibit-2)
3.	27.6.2024	SEAC scrutinized the proposal during the meeting held on this date and recommended EC, conditional upon extension of the mining plan. (Exhibit-3)
4.	13.8.2024	SEIAA passed a resolution to grant EC subject to the validity of mining plan. (Exhibit-4)
5.	11.11.2024	Formal EC was issued. (Exhibit-5)
6.	17.2.2025	The mining plan approved by me was extended for a period upto 30.9.2025. (Exhibit-6)

7. I submit that, at no stage, any mining operation was undertaken without the concurrent existence of both a valid EC and a valid mining plan. I say so because the EC for the sand ghat project was granted by SEIAA after full process of technical and environmental appraisal by SEAC, imposition of conditions and referencing the then current mining plan.
8. I say that the EC granted on 11.11.2024 was subject to the approved mining plan. It is thereafter, that on 17.2.2025, the



mining plan was extended upto 30.9.2025. I state that as per MoEF & CC Notification dated 12.4.2022 [SO 1807 (E)] dated 13.12.2022, the EC validity of the mining projects is directly linked (co-terminus) with the validity of the mining plan, subject to a maximum of 30 years. This Notification dated 12.4.2022 is hereto annexed and marked as **Exhibit-7**. These updated rules were circulated by SEIAA, Maharashtra and are binding.

9. I submit that the EC letters issued by SEIAA on 11.11.2024 and 14.5.2025 explicitly specify that the EC is valid as per the approved mining plan. This is how the conditions laid down by the Central Government and SEIAA are satisfied. DSR was published on the district portal and newspaper for the purpose of inviting objections and suggestions. 30 days' mandatory period was given to the public for providing objections and suggestions. Hereto annexed and marked as **Exhibit-8 (collectively)** are copies of the documents in that regard. However, no objections and suggestions are received and then mining plan was approved by the Directorate of Geology and Mining, Nagpur. Hereto



annexed and marked as **Exhibit-9** is a copy of the approved mining plan.

10. The tenders were invited by me on 6.5.2025. At that time, the mining plan was approved and EC was very much in field. The orders were issued on 23.5.2025, 26.5.2025, 28.5.2025 and 2.6.2025. The excavation was permitted only upto 10.6.2025. As per the policy of the State Government, excavation is banned after the monsoon starts. Therefore, the possession of the sand ghats was taken by the Government. Hereto annexed and marked as **Exhibit-10 (collectively)** are the possession receipts.

11. I submit that the excavation activities were stopped thereafter. Whenever the Government noticed that there is illegal excavation action is taken. In this particular case, there is only one instance of detection of illegal excavation. In that regard, action was taken. Hereto annexed and marked as **Exhibit-11** is a copy of the document to that effect. The photographs produced by the Applicant, if any, are not reliable.



12. Since the period available to the bidders was less, an application for extension of EC and mining plan has been submitted. Hereto annexed and marked as **Exhibit-12** is a copy of the said application.

13. In the light of the above, the Original Application may be dismissed.

Solemnly declared at Chandrapur)

This 17th day of September 2025)

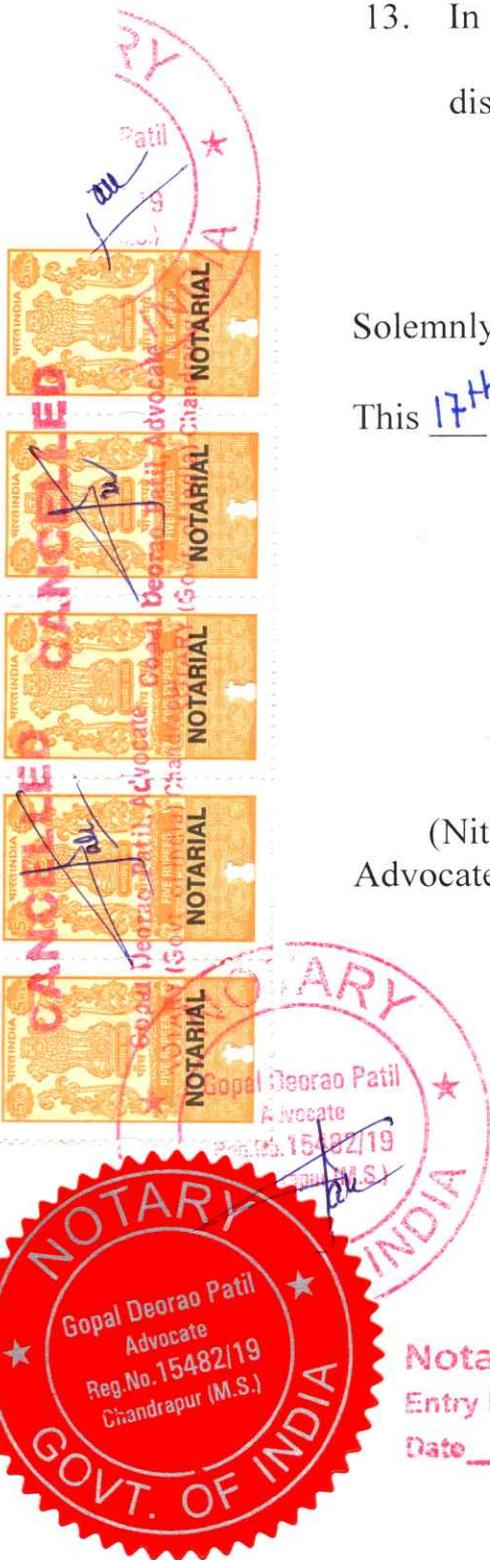

Before me,
Collector, Chandrapur

(Nitin P. Deshpande)
Advocate for Respondent Nos.2 and 3

Sworn before me on this 17th day of September 2025
by Sh./Smt. Ninoy
S/o. W/o. D/o. Causdy, G-C
Residence of Lalbehera, Chandrapur
Who is personally known to me & who has
been identified by Shri self
Whose Signature is appended here to


Gopal Deorao Patil, Advocate
NOTARY (Govt. of India)
Reg. No. 15482/19 Chandrapur (M.S.)

Notarial Regr.
Entry No. 760
Date 17/9/2025



Chichgaon Sand Ghat, Area 4.50 ha, Gut no. 205, 204, 176, 175, 174 , Village Chichgaon, Tehsil - Brahmapuri, District- Chandrapur Detail - (SW No. : SW/173720/2024)

Engage ACO with Project All ACO list

MAHARASHTRA, CHANDRAPUR

Applied on: 02/03/2024

CAF/158951/2024 Applicant: Gajanan Kamde

View Common Application Form

Apply Project Clearance

Select Application Form

Select Clearance Type

Select Applicable Form

Apply

Clearances Applied

Application for EC for Mining of Minor Minerals of Mine Lease (0-5 HA) - Form-2

Proposal No.	Proposal State	Proposal Status	Proposal Submission Date	
IA/MH/MIN/464723/2024	MAHARASHTRA	Under Examination	02/03/2024	View Form Track Withdraw

Kodshi Khu.Sand Ghat, Area 3.15 ha, Gut. no. 6, 7, 8, Village Kodshi Khu., Tehsil Korpana, District Chandrapur Detail -
(SW No. : SW/170737/2024)

Engage ACO with Project All ACO List

MAHARASHTRA, CHANDRAPUR

Applied On: 23/02/2024

CAF/157936/2024
Applicant : Gajanan Kamde

[View Common Application Form](#)

Apply Project Clearance

Select Application Form

Select Clearance Type

Select Applicable Form

Apply

Clearances Applied

Application for EC for Mining of Minor Minerals of Mine Lease (0-5 HA) - Form-2

Proposal No.	Proposal State	Proposal Status	Proposal Submission Date	
IA/MH/MIN/463886/2024	MAHARASHTRA	Under Examination	24/02/2024	View Form Track Withdraw

Kodshi Bu.Sand Ghat, Area 1.60 ha, Gut. no. 11, 12, Village Kodshi Bu., Tehsil Korpana, District Chandrapur Detail - (SW No. : SW/170736/2024)

Engage ACO with Project All ACO List

MAHARASHTRA, CHANDRAPUR

Applied On: 23/02/2024

CAF/157941/2024 Applicant: Gajanan Korde

View Common Application Form

Apply Project Clearance

Select Application Form

Select Clearance Type

Select Applicable Form

Apply

Clearances Applied

Application for EC for Mining of Minor Minerals of Mine Lease (0-5 HA) - Form-2

Proposal No.	Proposal State	Proposal Status	Proposal Submission Date	
1A/MH/MIN/463694/2024	MAHARASHTRA	Under Examination	25/02/2024	View form Trash Withdraw

Nakoda Sand Ghat, Area 2.75 ha, Gut. no. 52, 53, 54, Village Nakoda, Tehsil Chandrapur, District Chandrapur Detail - (SW No. : SW/170734/2024)

Engage ACO with Project | All ACO list

MAHARASHTRA, CHANDRAPUR

Applied On: 25/02/2024

CAF/157956/2024
Applicant: Gajanan Kamde

View Common Application Form ^

Apply Project Clearance

Select Application Form

Select Clearance Type

Select Applicable Form

Apply

Clearances Applied

Application for EC for Mining of Minor Minerals of Mine Lease (0-5 HA) - Form-2

Proposal No.	Proposal State	Proposal Status	Proposal Submission Date	
IA/MH/MIN/464028/2024	MAHARASHTRA	Under Examination	25/02/2024	View Form Track Withdraw

50	Revaluation of prior EC of Chichgaon Sand Ghat. Area: 4.50 ha. Gut no. 205, 206, 119, 115, 124. Village: Chichgaon, Tehsil - Brahmapur, District - Chandrapur	SW/258085/2025	MAHARASHTRA	CHANDRAPUR	05/09/2025	View Details
51	Kherkadi Sand Ghat, Area: 3.00 ha, Gut. no. 188, 187, 186, 183, 180. Village: Kherkadi, Tehsil: Korpana, District: Chandrapur	SW/162266/2024	MAHARASHTRA	CHANDRAPUR	21/08/2024	View Details
52	Beneficiation	SW/191690/2024	MAHARASHTRA	NAGPUR	19/06/2024	View Details
53	Haldga-1 Sand Ghat. Area: 4.80 ha. Gut. no. 83, 80, 81, 86, 97, 98, 99, 95A, 95B. Village: Haldga-1, Tehsil: Brahampur, District: Chandrapur	SW/189479/2024	MAHARASHTRA	CHANDRAPUR	11/06/2024	View Details
54	Chichgaon Sand Ghat. Area: 4.50 ha. Gut. no. 205, 204, 125, 124. Village: Chichgaon, Tehsil - Brahmapur, District: Chandrapur	SW/173720/2024	MAHARASHTRA	CHANDRAPUR	01/03/2024	View Details
55	Dandli Sand Ghat. Area: 2.49 ha. Gut. no. 16, 19, 22. Village: Dandli, Tehsil: Sulajpur, District: Chandrapur	SW/170740/2024	MAHARASHTRA	CHANDRAPUR	02/02/2024	View Details
56	Karwai Sand Ghat. Area: 2.40 ha. Gut. no. 7, 3. Village: Karwai, Tehsil: Korpana, District: Chandrapur	SW/170739/2024	MAHARASHTRA	CHANDRAPUR	02/02/2024	View Details
57	Tamal Sand Ghat. Area: 1.75 ha. Gut. no. 15, 16, 19, 22. Village: Tamal, Tehsil: Korpana, District: Chandrapur	SW/170738/2024	MAHARASHTRA	CHANDRAPUR	02/02/2024	View Details
58	Kodshi Khu Sand Ghat. Area: 3.15 ha. Gut. no. 6, 7, 8. Village: Kodshi Khu, Tehsil: Korpana, District: Chandrapur	SW/170737/2024	MAHARASHTRA	CHANDRAPUR	02/02/2024	View Details

Minutes of the 277th meeting of the State Level Expert Appraisal Committee-I (SEAC-I) held on 25th, 26th & 27th June, 2024 through Video Conferencing.

Item No.34 (1): SIA/MH/MIN/463675/2024

Project: EC for Proposed Sand Ghat at Tamsi rith, Tal. - Korpana, Dist.- Chandrapur by District Mining Officer, Chandrapur.

Introduction: -

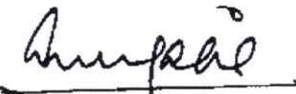
Project Proponent submitted the application for environmental clearance for proposed sand mining in Wardha River bed having total sand ghat area of 1.75 Ha., Total quantity of sand available in the ghat is 6184 brass & life of sand ghat is one (1) year as mentioned in the project details.

Project Proponent i.e. District Mining Officer, Chandrapur was present during the meeting along with Additional Collector, Chandrapur & Environmental Consultant M/s. N.S. Envirotech Laboratories and Consultant. The project activity is listed at Sr.No.1 (a) Mining of the Minerals under category B2 of the EIA Notification, 2006 amended time to time. The details of project are as mentioned below:

Table A.: Description of Sand Ghat basic Information

Sr.No.	Description	Details	
	PARIVESH UID NUMBER	SIA/MH/MIN/463675/2024	
1.	Name and address of proposed sand ghat	Tamsi rith. Sand Ghat, Area 1.75 ha, Gut. no. 15, 16, 19, 22, Village Tamsi rith., Tehsil Korpana, District Chandrapur, Maharashtra	
2.	Latitude/Longitude of the sand ghat	Latitude	Longitude
		19°53'40.03"N	79° 9'3.67"E
		19°53'44.44"N	79° 9'14.76"E
		19°53'45.99"N	79° 9'14.23"E
	19°53'41.58"N	79° 9'3.14"E	
3.	Name of river Bed	Wardha River	
4.	Total Area of sand ghat in Ha.	1.75 ha.	
5.	Sand ghat(L×W×D) and Quantity of Sand as per approved Plan (Brass)	600 x 40 x 0.50 6184 Brass	
6.	Life of Sand Ghat (In Years)	1 Year (2024-2025)	
7.	Cluster formation in the periphery of 500-meter radius. (Yes/No)	No	
8.	Whether earlier Environmental Clearance is granted (Yes/No) If yes, Pl. provide EC No./Date (a)Compliance of earlier EC from the Office of MoEF&CC, Nagpur) (Yes/No)	No	


Member Secretary


Chairman
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9.	Whether District Survey Report (DSR) is prepared as per various guidelines issued by MoEF&CC in 2016 and 2020 etc. (Yes/No)	Yes
10.	District Survey Report Publication date	December,2023
11.	Report on suggestion/objections received on DSR with action plan(if objection received)	No suggestion/objection received
12.	Public Hearing Date (a)Public Hearing report & proposed action plan attached (Yes/No)	13.01.2024
13.	Funds reserved for the compliance of Public Hearing issues.	2.0 Lakh
14.	Approach road from sand ghat to the sand storage depot/main road	Length 1000 Meter & Width 3.0 Meter
15.	Green Belt Development:	
	a. Trees along approach road (Both sides)	442 Trees
	b. Trees along the river bank	350 Trees
16.	EMP:	
	a. Capital investments	Rs. 5.35 Lakhs
	b. Recurring investment	Rs. 1:00 Lakhs
17.	Sensitive structure in the periphery of 1 KM	No

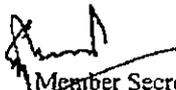
Deliberation:

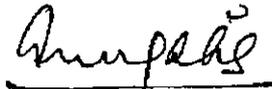
The proposal was appraised on the basis of information presented by the District Mining Officer, Chandrapur i.e. Project Proponent, Additional Collector, Chandrapur and their accredited consultant M/s. N.S. Envirotech Laboratories and Consultant.

During the deliberations with the Project Proponent (PP) and consultant regarding the necessary Certificates, NOCs, Govt Permissions, and clearances required for the project execution,

the Project Proponent submitted that the following steps were taken over the time. The details are outlined below.

1. District Survey Report of Jalgaon district was approved & published on December,2023.
2. Mining Plan was approved by D.G&M, Nagpur, dated:01/11/2023.
3. Site does not fall within Eco Sensitive Zone, Eco Sensitive Area & Notified Forest.
4. As per approved Mining Plan total quantity of sand available is 6184 brass & life of sand ghat is one (1) year.
5. There is no cluster formation more than 5 ha. in the proposed sand ghats and cluster certificate dated: 29/01/2024 submitted.
6. SDO, Rajura has given NOC with Tharav dated: 30/10/2023.


Member Secretary


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7. The notice/advertisement of the public hearing was published in one local as well as one national newspaper on 12/12/2023.
8. Public hearing was conducted on 13/01/2024 and copy of MOM is submitted.

Table B.: Information regarding EMP, CER budget & Amenities etc.

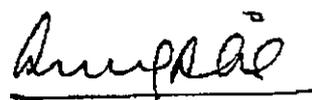
S. No.	Component	Description	Capital Cost (In Rs.)	Recurring Cost (In Rs.)
1.	Dust generation due to transportation material by. of tractor trolley & transportation of mineral	Environmental Monitoring (Air, Water, Noise etc.)	45,000/-	-
		Water Sprinkling	-	45,000/-
		Sand carrying trolleys will be Covered with Tarpaulin	5000/-	-
2.	Road maintenance	Proper Maintenance of Haul Road	1,25,000/-	30,000/-
3.	Green Belt Development	Along River Bank	1,73,100/-	25,000/-
		Along haul road		
4.	Security	Signages and security	70,000/-	-
5.	Occupational Health	Periodic health check-up (1000Rs./ Employee)	67,250/-	-
6.	Mobile toilet	Mobile toilets will be made available near mine's office away from the river	50,000/-	-
Total			5,35,350/-	1,00,000/-
EMP Total Cost (In Rs.)			6,35,350/-	

9. CER Plan: Proposed cost Rs. 74,208- Details as below:

S.No.	CER Plan	Budget (In INR)
1	Installation of one water tank in nearby village	24,208
2	Providing books and uniforms to nearby village school	20,000
3	Needed Repairing work with consultation of Grampanchayat	20,000
4	Community Infrastructure Development (Benches for ZP School with consultation with Grampanchayat)	-
Total		74,208

During deliberation, committee noted that the validity of mining plan is one (1) year i.e. from 1/11/2023 to 31/10/2024. Committee also noted that NOC& Tharav received from Grampanchayat is for 2023-2024. Committee further noted that PP has applied for sand mining for 2024-2025. Therefore, Committee is of opinion that PP should obtain revise mining plan & revise NOC as well as Tharav from concerned Grampanchayat for proposed sand mining for 2024-2025.


Member Secretary


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Minutes of the 277th meeting of the State Level Expert Appraisal Committee-I (SEAC-I) held on 25th, 26th & 27th June, 2024 through Video Conferencing.

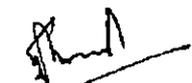
EC Conditions for the Proposed Sand Ghats

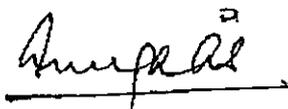
After deliberations, SEACI hereby recommends the proposed project proposal for prior Environmental Clearance subject to compliance with all conditions stipulated herein. These conditions are in accordance with the provisions and guidelines issued by Ministry of Environment Forest & Climate Change (MOEF & CC) from time to time. Compliance with these conditions is mandatory prior to the commencement or execution of any work at the project site. The Project Proponent/lessee, District Collector & District Mining Officer is required to adhere to the following conditions and submit compliance report to the concern authority in the Annexure-I attached herewith.

Decision:

Recommended




Member Secretary


Chairman
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Minutes of the 277th meeting of the State Level Expert Appraisal Committee-I (SEAC-I) held on 25th, 26th & 27th June, 2024 through Video Conferencing.

Item No.34 (2): SIA/MH/MIN/463589/2024

Project: EC for Proposed Sand Ghat at Ranmochan, Tal. - Brahmpuri, Dist.- Chandrapur by District Mining Officer, Chandrapur.

Introduction: -

Project Proponent submitted the application for environmental clearance for proposed sand mining in Wainganga River bed having total sand ghat area of 4.50 Ha., Total quantity of sand available in the ghat is 15,901 brass & life of sand ghat is one (1) year as mentioned in the project details.

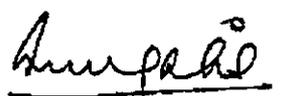
Project Proponent i.e. District Mining Officer, Chandrapur was present during the meeting along with Additional Collector, Chandrapur & Environmental Consultant M/s. N.S. Envirotech Laboratories and Consultant. The project activity is listed at Sr.No.1 (a) Mining of the Minerals under category B2 of the EIA Notification, 2006 amended time to time.

The details of project are as mentioned below:

Table A.: Description of Sand Ghat basic Information

Sr.No.	Description	Details										
	PARIVESH UID NUMBER	SIA/MH/MIN/463589/2024										
1.	Name and address of proposed sand ghat	Ranmochan Sand Ghat, Gut. no. 148,136,135,134, 127,131,132,129, 125, Village Ranmochan, Tehsil Brahmpuri, District Chandrapur Maharashtra										
2.	Latitude/Longitude of the sand ghat	<table border="1"> <thead> <tr> <th>Latitude</th> <th>Longitude</th> </tr> </thead> <tbody> <tr> <td>20°33'29.27"N</td> <td>79°55'27.18"E</td> </tr> <tr> <td>20°33'42.80"N</td> <td>79°55'33.10"E</td> </tr> <tr> <td>20°33'41.55"N</td> <td>79°55'36.28"E</td> </tr> <tr> <td>20°33'28.02"N</td> <td>79°55'30.34"E</td> </tr> </tbody> </table>	Latitude	Longitude	20°33'29.27"N	79°55'27.18"E	20°33'42.80"N	79°55'33.10"E	20°33'41.55"N	79°55'36.28"E	20°33'28.02"N	79°55'30.34"E
Latitude	Longitude											
20°33'29.27"N	79°55'27.18"E											
20°33'42.80"N	79°55'33.10"E											
20°33'41.55"N	79°55'36.28"E											
20°33'28.02"N	79°55'30.34"E											
3.	Name of river Bed	Wainganga River										
4.	Total Area of sand ghat in Ha.	4.50 ha.										
5.	Sand ghat(L×W×D) and Quantity of Sand as per approved Plan (Brass)	450x100x1.0 15901 Brass										
6.	Life of Sand Ghat (In Years)	1 Year (2024-2025)										
7.	Cluster formation in the periphery of 500-meter radius. (Yes/No)	No										
8.	Whether earlier Environmental Clearance is granted (Yes/No) If yes, Pl. provide EC No./Date (a)Compliance of earlier EC from the Office of MoEF&CC, Nagpur (Yes/No)	No										


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9.	Whether District Survey Report (DSR) is prepared as per various guidelines issued by MoEF&CC in 2016 and 2020 etc. (Yes/No)	Yes
10.	District Survey Report Publication date	December,2023
11.	Report on suggestion/objections received on DSR with action plan (if objection received)	No suggestion/objection received
12.	Public Hearing Date (a)Public Hearing report & proposed action plan attached (Yes/No)	13.01.2024
13.	Funds reserved for the compliance of Public Hearing issues.	2.0 Lakh
14.	Approach road from sand ghat to the sand storage depot/main road	Length 1000 Meter & Width 3.0 Meter
15.	Green Belt Development:	
	Trees along approach road (Both sides)	685 Trees
	Trees along the river bank	800 Trees
16.	EMP:	
	(o) Capital investments	Rs. 8.71 Lakhs
	(p) Recurring investment	Rs. 1.20 Lakhs
17.	Sensitive structure in the periphery of 1 KM.	No

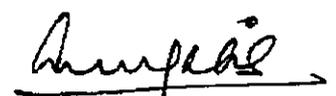
Deliberation:

The proposal was appraised on the basis of information presented by the District Mining Officer, Chandrapur i.e. Project Proponent, Additional Collector, Chandrapur and their accredited consultant M/s. N.S. Envirotech Laboratories and Consultant.

During the deliberations with the Project Proponent (PP) and consultant regarding the necessary Certificates, NOCs, Govt Permissions, and clearances required for the project execution, the Project Proponent submitted that the following steps were taken over the time. The details are outlined below.

1. District Survey Report of Jalgaon district was approved & published on December,2023
2. Mining Plan was approved by D.G&M, Nagpur, dated:01/11/2023.
3. Site does not fall within Eco Sensitive Zone, Eco Sensitive Area & Notified Forest.
4. As per approved Mining Plan total quantity of sand available is 15,901 brass & life of sand ghat is one (1) year.
5. There is no cluster formation more than 5 ha. in the proposed sand ghats and cluster certificate dated: 29/01/2024 submitted.
6. Grampanchayat has given NOC with Tharav dated: 13/10/2023.


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7. The notice/advertisement of the public hearing was published in one local as well as one national newspaper on 12/12/2023.
8. Public hearing was conducted on 13/01/2024 and copy of MOM is submitted.
- 9.

Table B.: Information regarding EMP, CER budget & Amenities etc.

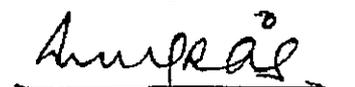
Sr.No.	Component	Description	Capital Cost (In Rs.)	Recurring Cost (In Rs.)
1.	Dust generation due to transportation material by. of tractor trolley & transportation of mineral	Environmental Monitoring (Air, Water, Noise etc.)	45,000/-	-
		Water Sprinkling	-	40,000/-
		Sand carrying trolleys will be Covered with Tarpaulin	10000/-	-
2.	Road maintenance	Proper Maintenance of Haul Road	1,60,000/-	40,000/-
3.	Green Belt Development	Along River Bank	4,45,500/-	40,000/-
		Along haul road		
4.	Security	Signages and security	70,000/-	-
5.	Occupational Health	Periodic health check-up (1000 Rs. / Employee)	90,300/-	-
6.	Mobile toilet	Mobile toilets will be made available near mine's office away from the river	50,000/-	-
Total			8,70,800/-	1,20,000/-
EMP Total Cost			(In	Rs.)
9,90,800/-				

10. CER Plan: Proposed cost Rs. 1,90,812 - Details as below:

S.No.	Budget Allocated	Budget (In INR)
1	Installation of one water tank in nearby village	80,000
2	Providing books and uniforms to nearby village school	25,000
3	Street light for Village with consultation of Grampanchayat	25,000
4	Community Infrastructure Development (Benches for ZP School with consultation with Grampanchayat)	60,812
Total		1,90,812

During deliberation, committee noted that the validity of mining plan is one (1) year i.e. from 1/11/2023 to 31/10/2024. Committee also noted that NOC & Tharav received from Grampanchayat is for 2023-2024. Committee further noted that PP has applied for sand mining


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for 2024-2025. Therefore, Committee is of opinion that PP should obtain revise mining plan & revise NOC as well as Tharav from concerned Grampanchayat for proposed sand mining for 2024-2025.

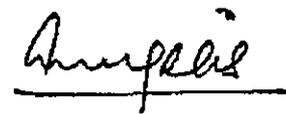
EC Conditions for the Proposed Sand Ghats

After deliberations, SEACI hereby recommends the proposed project proposal for prior Environmental Clearance subject to compliance with all conditions stipulated herein. These conditions are in accordance with the provisions and guidelines issued by Ministry of Environment Forest & Climate Change (MOEF & CC) from time to time. Compliance with these conditions is mandatory prior to the commencement or execution of any work at the project site. The Project Proponent/lessee, District Collector & District Mining Officer is required to adhere to the following conditions and submit compliance report to the concern authority in the Annexure-I attached herewith.

Decision:

Recommended


Member Secretary


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Item No.34 (3): SIA/MH/MIN/463575/2024

Project: EC for Proposed Sand Ghat at Karwai, Tal. - Korpana, Dist.- Chandrapur by District Mining Officer, Chandrapur.

Introduction: -

Project Proponent submitted the application for environmental clearance for proposed sand mining in Painganga River bed having total sand ghat area of 2.40 Ha., Total quantity of sand available in the ghat is 4240 brass & life of sand ghat is one (1) year as mentioned in the project details.

Project Proponent i.e. District Mining Officer, Chandrapur was present during the meeting along with Additional Collector, Chandrapur & Environmental Consultant M/s. N.S. Envirotech Laboratories and Consultant. The project activity is listed at Sr.No.1 (a) Mining of the Minerals under category B2 of the EIA Notification,2006 amended time to time. The details of project are as mentioned below:

Table A.: Description of Sand Ghat basic Information

Sr.No.	Description	Details										
	PARIVESH UID NUMBER	SIA/MH/MIN/463575/2024										
1	Name and address of proposed sand ghat	Karwai, Sand Ghat, Area 2.40 ha, Gut. no. 2, 3, Village Karwai, Tehsil Korpana, District Chandrapur, Maharashtra										
2	Latitude/Longitude of the sand ghat	<table border="1"> <thead> <tr> <th>Latitude</th> <th>Longitude</th> </tr> </thead> <tbody> <tr> <td>19°53'39.61"N</td> <td>79° 9'3.04"E</td> </tr> <tr> <td>19°53'34.92"N</td> <td>79° 8'58.42"E</td> </tr> <tr> <td>19°53'36.46"N</td> <td>79° 8'56.41"E</td> </tr> <tr> <td>19°53'41.48"N</td> <td>79° 9'1.30"E</td> </tr> </tbody> </table>	Latitude	Longitude	19°53'39.61"N	79° 9'3.04"E	19°53'34.92"N	79° 8'58.42"E	19°53'36.46"N	79° 8'56.41"E	19°53'41.48"N	79° 9'1.30"E
Latitude	Longitude											
19°53'39.61"N	79° 9'3.04"E											
19°53'34.92"N	79° 8'58.42"E											
19°53'36.46"N	79° 8'56.41"E											
19°53'41.48"N	79° 9'1.30"E											
3	Name of river Bed	Painganga River										
4	Total Area of sand ghat in Ha.	2.40 ha.										
5	Sand ghat(L×W×D) and Quantity of Sand as per approved Plan (Brass)	400 x 60 x 0.50 4240 Brass										
6	Life of Sand Ghat (In Years)	1 Year (2024-2025)										
7	Cluster formation in the periphery of 500-meter radius. (Yes/No)	No										
8	Whether earlier Environmental Clearance is granted (Yes/No) If yes, Pl. provide EC No./Date (a) Compliance of earlier EC from the Office of MoEF&CC, Nagpur (Yes/No)	No										

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9	Whether District Survey Report (DSR) is prepared as per various guidelines issued by MoEF&CC in 2016 and 2020 etc. (Yes/No)	Yes
10	District Survey Report Publication date	December,2023
11	Report on suggestion/objections received on DSR with action plan (if objection received)	No suggestion/objection received
12	Public Hearing Date (a)Public Hearing report & proposed action plan attached (Yes/No)	13.01.2024
13	Funds reserved for the compliance of Public Hearing issues.	2.0 Lakh
14	Approach road from sand ghat to the sand storage depot/main road	Length 900 Meter & Width 3.0 Meter
15	Green Belt Development:	
	Trees along approach road (Both sides)	442 Trees
	Trees along the river bank	350 Trees
16	EMP:	
	Capital investments	Rs. 4.80 Lakhs
	Recurring investment	Rs. 0.90 Lakhs
17.	Sensitive structure in the periphery of 1 KM	No

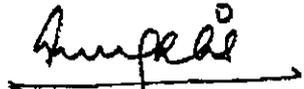
Deliberation:

The proposal was appraised on the basis of information presented by the District Mining Officer, Chandrapur i.e. Project Proponent, Additional Collector, Chandrapur and their accredited consultant M/s. N.S. Envirotech Laboratories and Consultant.

During the deliberations with the Project Proponent (PP) and consultant regarding the necessary Certificates, NOCs, Govt Permissions, and clearances required for the project execution, the Project Proponent submitted that the following steps were taken over the time. The details are outlined below.

1. District Survey Report of Jalgaon district was approved & published on December,2023.
2. Mining Plan was approved by D.G&M, Nagpur, dated: 01/11/2023.
3. Site does not fall within Eco Sensitive Zone, Eco Sensitive Area & Notified Forest.
4. As per approved Mining Plan total quantity of sand available is 4240 brass & life of sand ghat is one (1) year.
5. There is no cluster formation more than 5 ha. in the proposed sand ghats and cluster certificate dated: 29/01/2024 submitted.
6. Tahsildar, Korpana for deemed concurrence of the Grampanchayat Karwai has given NOC with Tharav dated: 17/01/2024.


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7. The notice/advertisement of the public hearing was published in one local as well as one national newspaper on 12/12/2023.
8. Public hearing was conducted on 13/01/2024 and copy of MOM is submitted.

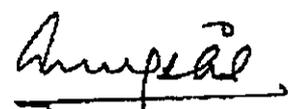
Table B.: Information regarding EMP, CER budget & Amenities etc.

Sr.No.	Component	Description	Capital Cost (In Rs.)	Recurring Cost (In Rs.)
1.	Dust generation due to transportation material by. of tractor trolley & transportation of mineral	Environmental Monitoring (Air, Water, Noise etc.)	45,000/-	—
		Water Sprinkling	-	30,000/-
		Sand carrying trolleys will be Covered with Tarpaulin.	5000/-	—
2.	Road maintenance	Proper Maintenance of Haul Road	120,000/-	30,000/-
3.	Green Belt Development	Along River Bank	1,58,400/-	30,000/-
		Along haul road		
4.	Security	Signages and security	70,000/-	—
5.	Occupational Health	Periodic health check-up (1000Rs./ Employee)	40000/-	—
6.	Mobile toilet	Mobile toilets will be made available near mine's office away from the river	50,000	—
Total			4,88,400/-	90,000/-
EMP Total Cost (In Rs.)			5,78,400/-	

9. CER Plan: Proposed cost Rs. 50,880 - Details as below:

S.No.	CER Plan	Budget (In INR)
1	Installation of one water tank in nearby village	50,880
2	Providing books and uniforms to nearby village school	-
3	Needed Repairing work with consultation of Grampanchayat	-
4	Community Infrastructure Development (Benches for ZP School with consultation with Grampanchayat)	-
Total		50,880


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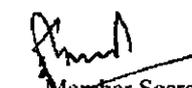
During deliberation, committee noted that the validity of mining plan is one (1) year i.e. from 1/11/2023 to 31/10/2024. Committee also noted that NOC & Tharav received from Grampanchayat is for 2023-2024. Committee further noted that PP has applied for sand mining for 2024-2025. Therefore, Committee is of opinion that PP should obtain revised mining plan & revise NOC as well as Tharav from concerned Grampanchayat for proposed sand mining for 2024-2025.

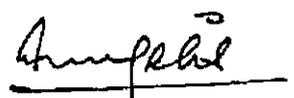
EC Conditions for the Proposed Sand Ghats

After deliberations, SEACI hereby recommends the proposed project proposal for prior Environmental Clearance subject to compliance with all conditions stipulated herein. These conditions are in accordance with the provisions and guidelines issued by Ministry of Environment Forest & Climate Change (MOEF & CC) from time to time. Compliance with these conditions is mandatory prior to the commencement or execution of any work at the project site. The Project Proponent/lessee, District Collector & District Mining Officer is required to adhere to the following conditions and submit compliance report to the concerned authority in the Annexure-I attached herewith.

Decision:

Recommended


Member Secretary


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Minutes of 279 Day 4 (Part - E) meeting of SEIAA held on 13th August, 2024

Item no. 01

Proposal No.:- SIA/MH/MIN/463675/2024

Type of Project: EC

Subject- EC for Proposed Sand Ghat at Tamsi rith, Tal. - Korpana, Dist.- Chandrapur by District Mining Officer, Chandrapur.

Project Details-

Project Proponent submitted the application for environmental clearance for proposed sand mining in Wardha River bed having total sand ghat area of 1.75 Ha., Total quantity of sand available in the ghat is 6184 brass & life of sand ghat is one (1) year as mentioned in the project details.

Project Proponent i.e. District Mining Officer, Chandrapur was present during the meeting along with Additional Collector, Chandrapur & Environmental Consultant M/s. N.S. Envirotech Laboratories and Consultant. The project activity is listed at Sr.No.1 (a) Mining of the Minerals under category B2 of the EIA Notification,2006 amended time to time.

The details of project are as mentioned below:

Table A.: Description of Sand Ghat basic Information

Sr.No.	Description	Details	
	PARJVESH UID NUMBER	SIA/MH/MIN/463675/2024	
1.	Name and address of proposed sand ghat	Tamsi rith. Sand Ghat, Area 1.75 ha, Gut. no. 15, 16, 19, 22, Village Tamsi rith., Tehsil Korpana, District Chandrapur, Maharashtra	
2.	Latitude/Longitude of the sand ghat	Latitude	Longitude
		19°53'40.03"N	79° 9'3.67"E
		19°53'44.44"N	79° 9'14.76"E
		19°53'45.99"N	79° 9'14.23"E
	19°53'41.58"N	79° 9'3.14"E	
3.	Name of river Bed	Wardha River	
4.	Total Area of sand ghat in Ha.	1.75 ha.	
5.	Sand ghat(L×W×D) and Quantity of Sand as per approved Plan (Brass)	600 x 40 x 0.50 6184 Brass	
6.	Life of Sand Ghat (In Years)	1 Year (2024-2025)	
7.	Cluster formation in the periphery of 500-meter radius. (Yes/No)	No	
8.	Whether earlier Environmental Clearance is granted (Yes/No) If yes, Pl. provide EC No./Date (a)Compliance of earlier EC from the Office of MoEF&CC, Nagpur) (Yes/No)	No	


Member Secretary


Chairman

9.	Whether District Survey Report (DSR) is prepared as per various guidelines issued by MoEF&CC in 2016 and 2020 etc. (Yes/No)	Yes
10.	District Survey Report Publication date	December,2023
11.	Report on suggestion/objections received on DSR with action plan(if objection received)	No suggestion/objection received
12.	Public Hearing Date (a)Public Hearing report & proposed action plan attached (Yes/No)	13.01.2024
13.	Funds reserved for the compliance of Public Hearing issues.	2.0 Lakh
14.	Approach road from sand ghat to the sand storage depot/main road	Length 1000 Meter & Width 3.0 Meter
15.	Green Belt Development:	
	a. Trees along approach road (Both sides)	442 Trees
	b. Trees along the river bank	350 Trees
16.	EMP:	
	a. Capital investments	Rs. 5.35 Lakhs
	b. Recurring investment	Rs. 1:00 Lakhs
17.	Sensitive structure in the periphery of 1 KM	No

SEAC Deliberation –

The proposal was apprised on the basis of information presented by the District Mining Officer, Chandrapur i.e. Project Proponent, Additional Collector, Chandrapur and their accredited consultant M/s. N.S. Envirotech Laboratories and Consultant.

During the deliberations with the Project Proponent (PP) and consultant regarding the necessary Certificates, NOCs, Govt Permissions, and clearances required for the project execution, the Project Proponent submitted that the following steps were taken over the time. The details are outlined below.

1. District Survey Report of Jalgaon district was approved & published on December,2023.
2. Mining Plan was approved by D.G&M, Nagpur, dated:01/11/2023.
3. Site does not fall within Eco Sensitive Zone, Eco Sensitive Area & Notified Forest.
4. As per approved Mining Plan total quantity of sand available is 6184 brass & life of sand ghat is one (1) year.
5. There is no cluster formation more than 5 ha. in the proposed sand ghats and cluster certificate dated: 29/01/2024 submitted.
6. SDO, Rajura has given NOC with Tharav dated: 30/10/2023.



Member Secretary



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Minutes of 279 Day 4 (Part - E) meeting of SEIAA held on 13th August, 2024

7. The notice/advertisement of the public hearing was published in one local as well as one national newspaper on 12/12/2023.
8. Public hearing was conducted on 13/01/2024 and copy of MOM is submitted.

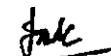
Table B.: Information regarding EMP, CER budget & Amenities etc.

S. No.	Component	Description	Capital Cost (In Rs.)	Recurring Cost (In Rs.)
1.	Dust generation due to transportation material by. of tractor trolley & transportation of mineral	Environmental Monitoring (Air, Water, Noise etc.)	45,000/-	—
		Water Sprinkling	-	45,000/-
		Sand carrying trolleys will be Covered with Tarpaulin	5000/-	—
2.	Road maintenance	Proper Maintenance of Haul Road	1,25,000/-	30,000/-
3.	Green Belt Development	Along River Bank	1,73,100/-	25,000/-
		Along haul road		
4.	Security	Signages and security	70,000/-	—
5.	Occupational Health	Periodic health check-up (1000Rs./ Employee)	67,250/-	—
6.	Mobile toilet	Mobile toilets will be made available near mine's office away from the river	50,000/-	—
Total			5,35,350/-	1,00,000/-
EMP Total Cost (In Rs.)			6,35,350/-	

9. CER Plan: Proposed cost Rs. 74,208- Details as below:

S.No.	CER Plan	Budget (In INR)
1	Installation of one water tank in nearby village	24,208
2	Providing books and uniforms to nearby village school	20,000
3	Needed Repairing work with consultation of Grampanchayat	20,000
4	Community Infrastructure Development (Benches for ZP School with consultation with Grampanchayat)	-
Total		74,208

During deliberation, committee noted that the validity of mining plan is one (1) year i.e. from 1/11/2023 to 31/10/2024. Committee also noted that NOC& Tharav received from Grampanchayat is for 2023-2024. Committee further noted that PP has applied for sand mining for 2024-2025. Therefore, Committee is of opinion that PP should obtain revise mining plan &


Member Secretary


Chairman

revise NOC as well as Tharav from concerned Grampanchayat for proposed sand mining for 2024-2025.

EC Conditions for the Proposed Sand Ghats

After deliberations, SEACI hereby recommends the proposed project proposal for prior Environmental Clearance subject to compliance with all conditions stipulated herein. These conditions are in accordance with the provisions and guidelines issued by Ministry of Environment Forest & Climate Change (MOEF & CC) from time to time. Compliance with these conditions is mandatory prior to the commencement or execution of any work at the project site. The Project Proponent/lessee, District Collector & District Mining Officer is required to adhere to the following conditions and submit compliance report to the concern authority in the Annexure-I attached herewith.

Recommendations of SEAC-

Recommended

Deliberation in SEIAA-

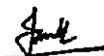
Proposal was recommended to SEIAA in 277th meeting of SEAC-1 for grant of Environment Clearance.

SEIAA consider the proposal in its 279th meeting, SEIAA after deliberation decided to grant Environment Clearance subject to following conditions-

1. DMO to adhere to the conditions stipulated by SEAC-1 as mentioned in Annexure-I
2. District Collector to personally monitor/ ensure strict compliance of the condition mentioned in SEAC deliberation.

SEIAA Decision-

SEIAA after deliberation decided to grant Environment Clearance.



Member Secretary



Chairman

Item no. 02**Proposal No.:-** SIA/MH/MIN/463589/2024**Type of Project:** EC**Subject-** EC for Proposed Sand Ghat at Ranmochan, Tal - Brahmपुरi, Dist.- Chandrapur by District Mining Officer, Chandrapur.**Project Details-**

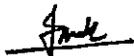
Project Proponent submitted the application for environmental clearance for proposed sand mining in Wainganga River bed having total sand ghat area of 4.50 Ha., Total quantity of sand available in the ghat is 15,901 brass & life of sand ghat is one (1) year as mentioned in the project details.

Project Proponent i.e. District Mining Officer, Chandrapur was present during the meeting along with Additional Collector, Chandrapur & Environmental Consultant M/s. N.S. Envirotech Laboratories and Consultant. The project activity is listed at Sr.No.1 (a) Mining of the Minerals under category B2 of the EIA Notification,2006 amended time to time.

The details of project are as mentioned below:

Table A.: Description of Sand Ghat basic Information

Sr.No.	Description	Details	
	PARIVESH UID NUMBER	SIA/MH/MIN/463589/2024	
1.	Name and address of proposed sand ghat	Ranmochan Sand Ghat, Gut. no. 148,136,135,134, 127,131,132,129, 125, Village Ranmochan, Tehsil Brahmपुरi, District Chandrapur Maharashtra	
2.	Latitude/Longitude of the sand ghat	Latitude	Longitude
		20°33'29.27"N	79°55'27.18"E
		20°33'42.80"N	79°55'33.10"E
		20°33'41.55"N	79°55'36.28"E
		20°33'28.02"N	79°55'30.34"E
3.	Name of river Bed	Wainganga River	
4.	Total Area of sand ghat in Ha.	4.50 ha.	
5.	Sand ghat(L×W×D) and Quantity of Sand as per approved Plan (Brass)	450x100x1.0 15901 Brass	
6.	Life of Sand Ghat (In Years)	1 Year (2024-2025)	
7.	Cluster formation in the periphery of 500-meter radius. (Yes/No)	No	
8.	Whether earlier Environmental Clearance is granted (Yes/No) If yes, Pl. provide EC No./Date (a)Compliance of earlier EC from the Office of MoEF&CC, Nagpur) (Yes/No)	No	



Member Secretary



Chairman

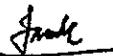
9.	Whether District Survey Report (DSR) is prepared as per various guidelines issued by MoEF&CC in 2016 and 2020 etc. (Yes/No)	Yes
10.	District Survey Report Publication date	December,2023
11.	Report on suggestion/objections received on DSR with action plan (if objection received)	No suggestion/objection received
12.	Public Hearing Date (a)Public Hearing report & proposed action plan attached (Yes/No)	13.01.2024
13.	Funds reserved for the compliance of Public Hearing issues.	2.0 Lakh
14.	Approach road from sand ghat to the sand storage depot/main road	Length 1000 Meter & Width 3.0 Meter
15.	Green Belt Development:	
	Trees along approach road (Both sides)	685 Trees
	Trees along the river bank	800 Trees
16.	EMP:	
	(a) Capital investments	Rs. 8.71 Lakhs
	(b) Recurring investment	Rs. 1.20 Lakhs
17.	Sensitive structure in the periphery of 1 KM	No

SEAC Deliberation –

The proposal was apprised on the basis of information presented by the District Mining Officer, Chandrapur i.e. Project Proponent, Additional Collector, Chandrapur and their accredited consultant M/s. N.S. Envirotech Laboratories and Consultant.

During the deliberations with the Project Proponent (PP) and consultant regarding the necessary Certificates, NOCs, Govt Permissions, and clearances required for the project execution, the Project Proponent submitted that the following steps were taken over the time. The details are outlined below.

1. District Survey Report of Jalgaon district was approved & published on December,2023
2. Mining Plan was approved by D.G&M, Nagpur, dated:01/11/2023.
3. Site does not fall within Eco Sensitive Zone, Eco Sensitive Area & Notified Forest.
4. As per approved Mining Plan total quantity of sand available is 15,901 brass & life of sand ghat is one (1) year.
5. There is no cluster formation more than 5 ha. in the proposed sand ghats and cluster certificate dated: 29/01/2024 submitted.
6. Grampanchayat has given NOC with Tharav dated: 13/10/2023.
7. The notice/advertisement of the public hearing was published in one local as well as one national newspaper on 12/12/2023.



Member Secretary



Chairman

Minutes of 279 Day 4 (Part - E) meeting of SEIAA held on 13th August, 2024

8. Public hearing was conducted on 13/01/2024 and copy of MOM is submitted.

9.

Table B.: Information regarding EMP, CER budget & Amenities etc.

Sr.No.	Component	Description	Capital Cost (In Rs.)	Recurring Cost (In Rs.)
1.	Dust generation due to transportation material by. of tractor trolley & transportation of mineral	Environmental Monitoring (Air, Water, Noise etc.)	45,000/-	--
		Water Sprinkling	-	40,000/-
		Sand carrying trolleys will be Covered with Tarpaulin	10000/-	--
2.	Road maintenance	Proper Maintenance of Haul Road	1,60,000/-	40,000/-
3.	Green Belt Development	Along River Bank	4,45,500/-	40,000/-
		Along haul road		
4.	Security	Signages and security	70,000/-	--
5.	Occupational Health	Periodic health check-up (1000 Rs. / Employee)	90,300/-	--
6.	Mobile toilet	Mobile toilets will be made available near mine's office away from the river	50,000/-	--
Total			8,70,800/-	1,20,000/-
EMP Total Cost (In Rs.)			9,90,800/-	

10. CER Plan: Proposed cost Rs. 1,90,812 - Details as below:

S.No.	Budget Allocated	Budget (In INR)
1	Installation of one water tank in nearby village	80,000
2	Providing books and uniforms to nearby village school	25,000
3	Street light for Village with consultation of Grampanchayat	25,000
4	Community Infrastructure Development (Benches for ZP School with consultation with Grampanchayat)	60,812
Total		1,90,812

During deliberation, committee noted that the validity of mining plan is one (1) year i.e. from 1/11/2023 to 31/10/2024. Committee also noted that NOC & Tharav recived from Grampanchayat is for 2023-2024. Committee further noted that PP has applied for sand mining


Member Secretary


Chairman

for 2024-2025. Therefore, Committee is of opinion that PP should obtain revise mining plan & revise NOC as well as Tharav from concerned Grampanchayat for proposed sand mining for 2024-2025.

EC Conditions for the Proposed Sand Ghats

After deliberations, SEAC1 hereby recommends the proposed project proposal for prior Environmental Clearance subject to compliance with all conditions stipulated herein. These conditions are in accordance with the provisions and guidelines issued by Ministry of Environment Forest & Climate Change (MOEF & CC) from time to time. Compliance with these conditions is mandatory prior to the commencement or execution of any work at the project site. The Project Proponent/lessee, District Collector & District Mining Officer is required to adhere to the following conditions and submit compliance report to the concern authority in the Annexure-I attached herewith.

Recommendations of SEAC-

Recommended

Deliberation in SEIAA-

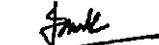
Proposal was recommended to SEIAA in 277th meeting of SEAC-1 for grant of Environment Clearance.

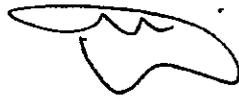
SEIAA consider the proposal in its 279th meeting, SEIAA after deliberation decided to grant Environment Clearance subject to following conditions-

1. DMO to adhere to the conditions stipulated by SEAC-1 as mentioned in Annexure-I
2. District Collector to personally monitor/ ensure strict compliance of the condition mentioned in SEAC deliberation.

SEIAA Decision-

SEIAA after deliberation decided to grant Environment Clearance.


Member Secretary


Chairman

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File No.: SIA/MH/MIN/464578/2024

Government of India

Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment
Authority(SEIAA), MAHARASHTRA)



सत्यमेव जयते

Dated 10/10/2024



To,

Gajanaan Kamde
DISTRICT MINING OFFICER, CHANDRAPUR
Railway Station Road, Near District Court, Chandrapur, CHANDRAPUR, MAHARASHTRA, ,
442401
miningchandrapur@gmail.com

Subject: Grant of prior Environmental Clearance (EC) to the proposed Mining Project under the provisions of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application submitted to SEIAA vide proposal number SIA/MH/MIN/464578/2024 dated 19/06/2024 for grant of prior Environmental Clearance (EC) to the project under the provision of the EIA Notification 2006-and as amended thereof.

2. The particulars of the proposal are as below :

(i) EC Identification No.	
(ii) File No.	SIA/MH/MIN/464578/2024
(iii) Clearance Type	Mining EC Under 5 Ha
(iv) Category	B2
(v) Project/Activity Included Schedule No.	1(a) Mining of minerals
(vii) Name of Project	Awalgaon Sand Ghat, Area 4.92 ha, Gut. no. 598, 601, 602, 605, 606, 607, Village Awalgaon, Tehsil Brahmpuri, District Chandrapur
(ix) Location of Project (District, State)	CHANDRAPUR, MAHARASHTRA
(x) Issuing Authority	SEIAA
(xii) Applicability of General Conditions	No

3. In view of the particulars given in the Para 1 above, the project proposal interalia including Form-2(Part A, B and C)/ EIA & EMP Reports were submitted to the SEIAA for an appraisal by the SEIAA under the provision of EIA notification 2006 and its subsequent amendments.

4. The above-mentioned proposal has been considered by SEIAA in the meeting held on 13/08/2024. The minutes of

the meeting and all the project documents are available on PARIVESH portal which can be accessed from the PARIVESH portal by scanning the QR Code above. Brief description of the project is as under:

5. Details of the minerals to be mined along with production capacity and the brief on the salient features of the project as submitted by the project proponent in Form 1 (Part A and B) in the reports and as presented during SEIAA are annexed to this EC as Annexure (1).
6. The SEIAA, in its meeting held on 13/08/2024, based on information submitted viz: Form 1 (Part A, B and C), EIA/EMP report etc & clarifications provided by the project proponent and after detailed deliberations on all technical aspects and public hearing issues and compliance thereto furnished by the Project Proponent, recommended the proposal for grant of Environment Clearance under the provision of EIA Notification, 2006 and as amended thereof subject to stipulation of Specific and Standard EC conditions as detailed in the point below.
7. The SEIAA has examined the proposal in accordance with the provisions contained in the Environment Impact Assessment (EIA) Notification, 2006 & further amendments thereto and based on the recommendations of the SEIAA hereby accords Environment Clearance for the instant proposal to M/s. Gajanaan Kamde under the provisions of EIA Notification, 2006 and as amended thereof subject to compliance of the Specific and Standard EC conditions as given in Annexure (2)
8. The Ministry reserves the right to stipulate additional conditions, if found necessary.
9. The Environmental Clearance to the aforementioned project is under provisions of EIA Notification, 2006. It does not tantamount to approvals/consent/permissions etc. required to be obtained under any other Act/Rule/regulation. The Project Proponent is under obligation to obtain approvals /clearances under any other Acts/ Regulations or Statutes, as applicable, to the project.
10. The PP is under obligation to implement commitments made in the Environment Management Plan, which forms part of this EC.
11. General Instructions:
 1. The project proponent shall prominently advertise it at least in two local newspapers of the District or State, of which one shall be in the vernacular language within seven days indicating that the project has been accorded environment clearance and the details of SEIAA website where it is displayed.
 2. The copies of the environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn must display the same for 30 days from the date of receipt.
 3. The project proponent shall have a well-laid down environmental policy duly approved by the Board of Directors (in case of Company) or competent authority, duly prescribing standard operating procedures to have proper checks and balances and to bring into focus any infringements/deviation/violation of the environmental / forest / wildlife norms / conditions.
 4. Action plan for implementing EMP and environmental conditions along with responsibility matrix of the project proponent (during construction phase) and authorized entity mandated with compliance of conditions (during operational phase) shall be prepared. The year wise funds earmarked for environmental protection measures shall be kept in separate account and not to be diverted for any other purpose. Six monthly progress of implementation of action plan shall be reported to the Ministry/Regional Office along with the Six-Monthly Compliance Report.
 5. Concealing factual data or submission of false/fabricated data may result in revocation of this environmental clearance and attract action under the provisions of Environment (Protection) Act, 1986.
 6. The Regional Office of this SEIAA shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the Regional Office by furnishing the requisite data / information/monitoring reports.
 7. Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

12. This issue with an approval of the Competent Authority.

Annexure I

Specific EC Conditions for (Mining Of Minerals)

1. Specific Conditions

S. No	EC Conditions
1.1	<p><u>EC Conditions for the Proposed Sand Ghats</u></p> <p>After deliberations, SEAC1 hereby recommends the proposed project proposal for prior Environmental Clearance subject to compliance with all conditions stipulated herein. These conditions are in accordance with the provisions and guidelines issued by Ministry of Environment Forest & Climate Change (MOEF & CC) from time to time. Compliance with these conditions is mandatory prior to the commencement or execution of any work at the project site. The Project Proponent/lessee, District Collector & District Mining Officer is required to adhere to the following conditions and submit compliance report to the concern authority in the Annexure-I attached herewith.</p> <p>Conditions adhered to the District collector and District Mining Officer (Sand ghats) :</p> <ol style="list-style-type: none"> 1. DC and DMO shall adhere to the provisions stipulated in the Sustainable Sand Mining Guidelines issued by the MoEF & CC, Maharashtra Minor Mineral Extraction (Development and Regulation) Rules, 2013 and Sand Extraction policy issued time to time by Revenue and Forest Department, GoM. 2. DC and DMO shall ensure that no violation of any order with respect to the sand mining activity by any competent court (Particularly directions given by Hon'ble Supreme Court of India and Hon'ble NGT in various petitions.) 3. To submit compliance report on the issues raised in Public Hearing along with actions plan and budget provisions. 4. DMO should submit duly signed undertaking that they will comply all issues of the Public Hearing. 5. To demarcate the proposed sand ghat with clear geo-referencing with infrastructure and facilities as proposed in layout. 6. Shall ensure that proper approach road for sand ghat and sand depot be identified and demarcated. 7. The transportation route must be outside from the village/habitation. <p>Conditions adhered to the Project Proponent/ Lease holder (Sand ghats) :</p> <ol style="list-style-type: none"> 1. All necessary NOC's /permissions required for the project must be obtained from the competent authority. 2. To adhere to the provisions stipulated Maharashtra Minor Mineral Extraction (Development and Regulation) Rules, 2013 and guidelines issued by MOEF & CC as applicable to the project. 3. To submit compliance report on the issues raised in Public Hearing along with actions plan and budget provisions. 4. Should submit duly signed undertaking that they will comply all issues of the Public Hearing. 5. To finalise the location of sand depots, parking places with proper entry and exit along with space for workers rest area. 6. To demarcate proper approach road with adequate capacity and the road should not be passing through any village/habitat. 7. To identify the central 3/4th part of the river on map where is sand deposition and remaining 1/4th area kept as no-mining area. 8. To install permanent boundary pillars at the identified area of the aggradation and deposition outside of the bank of the river and mining is allowed only by manual method and no

S. No	EC Conditions
	<p>mechanical/electrical/power driven devices shall be used for sand mining.</p> <p>9. Mining activity shall not be done below the depth as approved in the mining plan.</p> <p>10. Mining activity shall not be carried out before sunrise and after sunset.</p> <p>11. Natural flow of river water should not be diverted.</p> <p>12. To ensure that the distance of mining activities area from the river bank shall be ¼ of the river bed width and should not be less than 7.5 meters or whichever is higher.</p> <p>13. Sand shall not be extracted up to a distance of 1 KM from bridges and highways on both sides or five times (5x) of the span (x) of the bridge, public civil structure on the upstream side and ten times (10x) the span of such bridge on the downstream side subject to minimum 250 meters on the upstream side and 500 meters on the downstream side.</p> <p>14. It is mandatory to provide First Aid facility, medical/health checkup and insurance cover to all workers/employees.</p> <p>15. To provide movable toilets/bio-toilets to the workers at sight.</p> <p>16. Implementation of the Environment Management Plan (EMP) as per the lease agreement is mandatory throughout the lease period.</p> <p>17. The financial provision/budget reserved for the EMP and CER should be utilised for the same activity and should transfer unutilised budget if any to the District Mining Fund account.</p> <p>18. To implement a plan of bamboo plantation along the river bank area adjacent to sandghat.</p> <p>19. Green cover plantation saplings must be 3-4 feet height.</p> <p>20. Sand ghat should have only one entry and exit point in case where more than one entry and exits are requires then all such points must have digital monitoring facilities with 24/7 CCTV coverage and the footage shall be submitted to District Collector.</p> <p>21. Transportation vehicles to be tracked from the destination by using checkpoints, RFID tags and GPS tracking.</p> <p>22. To ensure that no movement of heavy vehicles, dumpers etc in the river bed.</p> <p>23. To ensure no damage is caused to any Fauna and its nesting close to sand ghat.</p> <p>24. It is mandatory to use water sprinklers on the roads to avoid dust particulate matter pollution.</p> <p>25. Public roads should not be used for parking of transportation vehicles.</p> <p>Decision: Recommended</p>

Additional EC Conditions

SEIAA Conditions

1. DMO to adhere to the conditions stipulated by SEAC-1 as mentioned in Annexure-I attached in minutes .
2. District Collector to personally monitor/ensure strict compliance of the condition mentioned in SEAC deliberation.
3. The validity of Environmental Clearance is subject to validity of approved mining plan.

Annexure 2

Details of the Project

S. No.	Particulars	Details
a.	Details of the Project	Awalgaon Sand Ghat, Area 4.92 ha, Gut. no. 598, 601, 602, 605, 606, 607, Village Awalgaon, Tehsil Brahmpuri, District Chandrapur
b.	Latitude and Longitude of	20.3795401937033,79.95579592745656

S. No.	Particulars	Details	
	the project site	20.38325933519875,79.95701768361441	
c.	Land Requirement (in Ha) of the project or activity	Nature of Land involved	Area in Ha
		Non-Forest Land (A)	0
		Forest Land (B)	
		Total Land (A+B)	4.92
d.	Date of Public Consultation	Public consultation for the project was held on	
e.	Rehabilitation and Resettlement (R&R) involvement	NO	
f.	Project Cost (in lacs)	104.31	
g.	EMP Cost (in lacs)		
h.	Employment Details		

Details of Minerals Products & By-products

Name of the Mineral to be mined	Classification of mineral [Major/Minor]	Production capacity in MTPA	Remarks
Sand	Minor	78720.0	

Signature Not Verified

Digitally Signed by: Shri Pravin Darade
IAS Member Secretary
Member Secretary, SEIAA

Date: 11/11/2024



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File No.: SIA/MH/MIN/463575/2024

Government of India

Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment
Authority(SEIAA), MAHARASHTRA)



Dated 11/10/2024



To,

Gajanaan Kamde
DISTRICT MINING OFFICER, CHANDRAPUR
Railway Station Road, Near District Court, Chandrapur, CHANDRAPUR, MAHARASHTRA, ,
442401
miningchandrapur@gmail.com

Subject: Grant of prior Environmental Clearance (EC) to the proposed Mining Project under the provisions of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application submitted to SEIAA vide proposal number SIA/MH/MIN/463575/2024 dated 19/06/2024 for grant of prior Environmental Clearance (EC) to the project under the provision of the EIA Notification 2006-and as amended thereof.

2. The particulars of the proposal are as below :

(i) EC Identification No.	
(ii) File No.	SIA/MH/MIN/463575/2024
(iii) Clearance Type	Mining EC Under 5 Ha
(iv) Category	B2
(v) Project/Activity Included Schedule No.	I(a) Mining of minerals
(vii) Name of Project	Karwai Sand Ghat, Area 2.40 ha, Gut. no. 2, 3, Village Karwai, Tehsil Korpana, District Chandrapur
(ix) Location of Project (District, State)	CHANDRAPUR, MAHARASHTRA
(x) Issuing Authority	SEIAA
(xii) Applicability of General Conditions	No

3. In view of the particulars given in the Para 1 above, the project proposal interalia including Form-2(Part A, B and C)/ EIA & EMP Reports were submitted to the SEIAA for an appraisal by the SEIAA under the provision of EIA notification 2006 and its subsequent amendments.

4. The above-mentioned proposal has been considered by SEIAA in the meeting held on 13/08/2024. The minutes of

the meeting and all the project documents are available on PARIVESH portal which can be accessed from the PARIVESH portal by scanning the QR Code above. Brief description of the project is as under:

5. Details of the minerals to be mined along with production capacity and the brief on the salient features of the project as submitted by the project proponent in Form 1 (Part A and B) in the reports and as presented during SEIAA are annexed to this EC as Annexure (1).
6. The SEIAA, in its meeting held on 13/08/2024, based on information submitted viz: Form 1 (Part A, B and C), EIA/EMP report etc & clarifications provided by the project proponent and after detailed deliberations on all technical aspects and public hearing issues and compliance thereto furnished by the Project Proponent, recommended the proposal for grant of Environment Clearance under the provision of EIA Notification, 2006 and as amended thereof subject to stipulation of Specific and Standard EC conditions as detailed in the point below.
7. The SEIAA has examined the proposal in accordance with the provisions contained in the Environment Impact Assessment (EIA) Notification, 2006 & further amendments thereto and based on the recommendations of the SEIAA hereby accords Environment Clearance for the instant proposal to M/s. Gajanaan Kamde under the provisions of EIA Notification, 2006 and as amended thereof subject to compliance of the Specific and Standard EC conditions as given in Annexure (2)
8. The Ministry reserves the right to stipulate additional conditions, if found necessary.
9. The Environmental Clearance to the aforementioned project is under provisions of EIA Notification, 2006. It does not tantamount to approvals/consent/permissions etc. required to be obtained under any other Act/Rule/regulation. The Project Proponent is under obligation to obtain approvals /clearances under any other Acts/ Regulations or Statutes, as applicable, to the project.
10. The PP is under obligation to implement commitments made in the Environment Management Plan, which forms part of this EC.
11. General Instructions:
 1. The project proponent shall prominently advertise it at least in two local newspapers of the District or State, of which one shall be in the vernacular language within seven days indicating that the project has been accorded environment clearance and the details of SEIAA website where it is displayed.
 2. The copies of the environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn must display the same for 30 days from the date of receipt.
 3. The project proponent shall have a well laid down environmental policy duly approved by the Board of Directors (in case of Company) or competent authority, duly prescribing standard operating procedures to have proper checks and balances and to bring into focus any infringements/deviation/violation of the environmental / forest / wildlife norms / conditions.
 4. Action plan for implementing EMP and environmental conditions along with responsibility matrix of the project proponent (during construction phase) and authorized entity mandated with compliance of conditions (during operational phase) shall be prepared. The year wise funds earmarked for environmental protection measures shall be kept in separate account and not to be diverted for any other purpose. Six monthly progress of implementation of action plan shall be reported to the Ministry/Regional Office along with the Six-Monthly Compliance Report.
 5. Concealing factual data or submission of false/fabricated data may result in revocation of this environmental clearance and attract action under the provisions of Environment (Protection) Act, 1986.
 6. The Regional Office of this SEIAA shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the Regional Office by furnishing the requisite data / information/monitoring reports.
 7. Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

12. This issue with an approval of the Competent Authority.

Annexure 1

Specific EC Conditions for (Mining Of Minerals)

1. Specific Condition

S. No	EC Conditions
1.1	<p><u>EC Conditions for the Proposed Sand Ghats</u></p> <p>After deliberations, SEAC1 hereby recommends the proposed project proposal for prior Environmental Clearance subject to compliance with all conditions stipulated herein. These conditions are in accordance with the provisions and guidelines issued by Ministry of Environment Forest & Climate Change (MOEF & CC) from time to time. Compliance with these conditions is mandatory prior to the commencement or execution of any work at the project site. The Project Proponent/lessee, District Collector & District Mining Officer is required to adhere to the following conditions and submit compliance report to the concern authority in the Annexure-I attached herewith.</p> <p>Conditions adhered to the District collector and District Mining Officer (Sand ghats) :</p> <ol style="list-style-type: none"> 1. DC and DMO shall adhere to the provisions stipulated in the Sustainable Sand Mining Guidelines issued by the MoEF & CC, Maharashtra Minor Mineral Extraction (Development and Regulation) Rules, 2013 and Sand Extraction policy issued time to time by Revenue and Forest Department, GoM. 2. DC and DMO shall ensure that no violation of any order with respect to the sand mining activity by any competent court (Particularly directions given by Hon'ble Supreme Court of India and Hon'ble NGT in various petitions.) 3. To submit compliance report on the issues raised in Public Hearing along with actions plan and budget provisions. 4. DMO should submit duly signed undertaking that they will comply all issues of the Public Hearing. 5. To demarcate the proposed sand ghat with clear geo-referencing with infrastructure and facilities as proposed in layout. 6. Shall ensure that proper approach road for sand ghat and sand depot be identified and demarcated. 7. The transportation route must be outside from the village/habitation. <p>Conditions adhered to the Project Proponent/ Lease holder (Sand ghats) :</p> <ol style="list-style-type: none"> 1. All necessary NOC's /permissions required for the project must be obtained from the competent authority. 2. To adhere to the provisions stipulated Maharashtra Minor Mineral Extraction (Development and Regulation) Rules, 2013 and guidelines issued by MOEF & CC as applicable to the project. 3. To submit compliance report on the issues raised in Public Hearing along with actions plan and budget provisions. 4. Should submit duly signed undertaking that they will comply all issues of the Public Hearing. 5. To finalise the location of sand depots, parking places with proper entry and exit along with space for workers rest area. 6. To demarcate proper approach road with adequate capacity and the road should not be passing through any village/habitat. 7. To identify the central 3/4th part of the river on map where is sand deposition and remaining 1/4th area kept as no-mining area. 8. To install permanent boundary pillars at the identified area of the aggradation and deposition outside of the bank of the river and mining is allowed only by manual method and no

S. No	EC Conditions
	<p>mechanical/electrical/power driven devices shall be used for sand mining.</p> <p>9. Mining activity shall not be done below the depth as approved in the mining plan.</p> <p>10. Mining activity shall not be carried out before sunrise and after sunset.</p> <p>11. Natural flow of river water should not be diverted.</p> <p>12. To ensure that the distance of mining activities area from the river bank shall be $\frac{1}{4}$ of the river bed width and should not be less than 7.5 meters or whichever is higher.</p> <p>13. Sand shall not be extracted up to a distance of 1 KM from bridges and highways on both sides or five times (5x) of the span (x) of the bridge, public civil structure on the upstream side and ten times (10x) the span of such bridge on the downstream side subject to minimum 250 meters on the upstream side and 500 meters on the downstream side.</p> <p>14. It is mandatory to provide First Aid facility, medical/health checkup and insurance cover to all workers/employees.</p> <p>15. To provide movable toilets/bio-toilets to the workers at sight.</p> <p>16. Implementation of the Environment Management Plan (EMP) as per the lease agreement is mandatory throughout the lease period.</p> <p>17. The financial provision/budget reserved for the EMP and CER should be utilised for the same activity and should transfer unutilised budget if any to the District Mining Fund account.</p> <p>18. To implement a plan of bamboo plantation along the river bank area adjacent to sandghat.</p> <p>19. Green cover plantation saplings must be 3-4 feet height.</p> <p>20. Sand ghat should have only one entry and exit point in case where more than one entry and exits are requires then all such points must have digital monitoring facilities with 24/7 CCTV coverage and the footage shall be submitted to District Collector.</p> <p>21. Transportation vehicles to be tracked from the destination by using checkpoints, RFID tags and GPS tracking.</p> <p>22. To ensure that no movement of heavy vehicles, dumpers etc in the river bed.</p> <p>23. To ensure no damage is caused to any Fauna and its nesting close to sand ghat.</p> <p>24. It is mandatory to use water sprinklers on the roads to avoid dust particulate matter pollution.</p> <p>25. Public roads should not be used for parking of transportation vehicles.</p> <p>Decision: Recommended</p>

Additional EC Conditions

SEIAA Conditions

1. DMO to adhere to the conditions stipulated by SEAC-1 as mentioned in Annexure-I attached in minutes .
2. District Collector to personally monitor/ensure strict compliance of the condition mentioned in SEAC deliberation.
3. The validity of Environmental Clearance is subject to validity of approved mining plan.

Annexure 2

Details of the Project

S. No.	Particulars	Details
a.	Details of the Project	Karwai.Sand Ghat, Area 2.40 ha, Gut. no. 2, 3, Village Karwai, Tehsil Korpana, District Chandrapur
b.	Latitude and Longitude of the	19.84335133308125,79.1005828528701

S. No.	Particulars	Details	
	project site	19.84576305039852,79.10410330265942	
c.	Land Requirement (in Ha) of the project or activity	Nature of Land involved	Area in Ha
		Non-Forest Land (A)	0
		Forest Land (B)	
		Total Land (A+B)	2.4
d.	Date of Public Consultation	Public consultation for the project was held on	
e.	Rehabilitation and Resettlement (R&R) involvement	NO	
f.	Project Cost (in lacs)	25	
g.	EMP Cost (in lacs)		
h.	Employment Details		

Details of Minerals Products & By-products

Name of the Mineral to be mined	Classification of mineral [Major/Minor]	Production capacity in MTPA	Remarks
sand	Minor	19200.0	

Signature Not Verified

Digitally Signed by : Shri Pravin Darade
IAS Member Secretary,
Member Secretary, SEIAA

Date: 11/11/2024

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File No.: SIA/MH/MIN/464859/2024

Government of India

Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment
Authority(SEIAA), MAHARASHTRA)



सत्यमेव जयते



Dated 10/10/2024



To,

Gajanaan Kamde
DISTRICT MINING OFFICER, CHANDRAPUR
Railway Station Road, Near District Court, Chandrapur, CHANDRAPUR, MAHARASHTRA, ,
442401
miningchandrapur@gmail.com

Subject: Grant of prior Environmental Clearance (EC) to the proposed Mining Project under the provisions of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application submitted to SEIAA vide proposal number SIA/MH/MIN/464859/2024 dated 19/06/2024 for grant of prior Environmental Clearance (EC) to the project under the provision of the EIA Notification 2006 and as amended thereof.

2. The particulars of the proposal are as below:-

(i) EC Identification No.	
(ii) File No.	SIA/MH/MIN/464859/2024
(iii) Clearance Type	Mining EC Under 5 Ha
(iv) Category	B2
(v) Project/Activity Included Schedule No.	1(a) Mining of minerals
(vi) Name of Project	Anhernawargaon Chikhaldhokla Sand Ghat, Area 4.50 ha, Gut. no. 820, 825, 826, 827, 828, 829, Village Anhernawargaon Chikhaldhokla, Tehsil Brahmpuri, District Chandrapur
(ix) Location of Project (District, State)	CHANDRAPUR, MAHARASHTRA
(x) Issuing Authority	SEIAA
(xii) Applicability of General Conditions	No

3. In view of the particulars given in the Para 1 above, the project proposal interalia including Form-2(Part A, B and C)/ EIA & EMP Reports were submitted to the SEIAA for an appraisal by the SEIAA under the provision of EIA notification 2006 and its subsequent amendments.

4. The above-mentioned proposal has been considered by SEIAA in the meeting held on 13/08/2024. The minutes of the meeting and all the project documents are available on PARIVESH portal which can be accessed from the PARIVESH portal by scanning the QR Code above. Brief description of the project is as under:
5. Details of the minerals to be mined along with production capacity and the brief on the salient features of the project as submitted by the project proponent in Form 1 (Part A and B) in the reports and as presented during SEIAA are annexed to this EC as Annexure (1).
6. The SEIAA, in its meeting held on 13/08/2024, based on information submitted viz: Form 1 (Part A, B and C), EIA/EMP report etc & clarifications provided by the project proponent and after detailed deliberations on all technical aspects and public hearing issues and compliance thereto furnished by the Project Proponent, recommended the proposal for grant of Environment Clearance under the provision of EIA Notification, 2006 and as amended thereof subject to stipulation of Specific and Standard EC conditions as detailed in the point below.
7. The SEIAA has examined the proposal in accordance with the provisions contained in the Environment Impact Assessment (EIA) Notification, 2006 & further amendments thereto and based on the recommendations of the SEIAA hereby accords Environment Clearance for the instant proposal to M/s. Gajanaan Kamde under the provisions of EIA Notification, 2006 and as amended thereof subject to compliance of the Specific and Standard EC conditions as given in Annexure (2)
8. The Ministry reserves the right to stipulate additional conditions, if found necessary.
9. The Environmental Clearance to the aforementioned project is under provisions of EIA Notification, 2006. It does not tantamount to approvals/consent/permissions etc. required to be obtained under any other Act/Rule/regulation. The Project Proponent is under obligation to obtain approvals /clearances under any other Acts/ Regulations or Statutes, as applicable, to the project.
10. The PP is under obligation to implement commitments made in the Environment Management Plan, which forms part of this EC.
11. General Instructions:
 1. The project proponent shall prominently advertise it at least in two local newspapers of the District or State, of which one shall be in the vernacular language within seven days indicating that the project has been accorded environment clearance and the details of SEIAA website where it is displayed.
 2. The copies of the environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn must display the same for 30 days from the date of receipt.
 3. The project proponent shall have a well laid down environmental policy duly approved by the Board of Directors (in case of Company) or competent authority, duly prescribing standard operating procedures to have proper checks and balances and to bring into focus any infringements/deviation/violation of the environmental / forest / wildlife norms / conditions.
 4. Action plan for implementing EMP and environmental conditions along with responsibility matrix of the project proponent (during construction phase) and authorized entity mandated with compliance of conditions (during operational phase) shall be prepared. The year wise funds earmarked for environmental protection measures shall be kept in separate account and not to be diverted for any other purpose. Six monthly progress of implementation of action plan shall be reported to the Ministry/Regional Office along with the Six-Monthly Compliance Report.
 5. Concealing factual data or submission of false/fabricated data may result in revocation of this environmental clearance and attract action under the provisions of Environment (Protection) Act, 1986.
 6. The Regional Office of this SEIAA shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the Regional Office by furnishing the requisite data / information/monitoring reports.
 7. Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30

days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

12. This issue with an approval of the Competent Authority.

Annexure 1

Specific EC Conditions for (Mining Of Minerals)

1. Specific Conditions

S. No	EC Conditions
1.1	<p><u>EC Conditions for the Proposed Sand Ghats</u></p> <p>After deliberations, SEAC1 hereby recommends the proposed project proposal for prior Environmental Clearance subject to compliance with all conditions stipulated herein. These conditions are in accordance with the provisions and guidelines issued by Ministry of Environment Forest & Climate Change (MOEF & CC) from time to time. Compliance with these conditions is mandatory prior to the commencement or execution of any work at the project site. The Project Proponent/lessee, District Collector & District Mining Officer is required to adhere to the following conditions and submit compliance report to the concern authority in the Annexure-I attached herewith.</p> <p>Conditions adhered to the District collector and District Mining Officer (Sand ghats) :</p> <ol style="list-style-type: none"> 1. DC and DMO shall adhere to the provisions stipulated in the Sustainable Sand Mining Guidelines issued by the MoEF & CC, Maharashtra Minor Mineral Extraction (Development and Regulation) Rules, 2013 and Sand Extraction policy issued time to time by Revenue and Forest Department, GoM. 2. DC and DMO shall ensure that no violation of any order with respect to the sand mining activity by any competent court (Particularly directions given by Hon'ble Supreme Court of India and Hon'ble-NGT in various petitions.) 3. To submit compliance report on the issues raised in Public Hearing along with actions plan and budget provisions. 4. DMO should submit duly signed undertaking that they will comply all issues of the Public Hearing. 5. To demarcate the proposed sand ghat with clear geo-referencing with infrastructure and facilities as proposed in layout. 6. Shall ensure that proper approach road for sand ghat and sand depot be identified and demarcated. 7. The transportation route must be outside from the village/habitation. <p>Conditions adhered to the Project Proponent/ Lease holder (Sand ghats) :</p> <ol style="list-style-type: none"> 1. All necessary NOC's /permissions required for the project must be obtained from the competent authority. 2. To adhere to the provisions stipulated Maharashtra Minor Mineral Extraction (Development and Regulation) Rules, 2013 and guidelines issued by MOEF & CC as applicable to the project. 3. To submit compliance report on the issues raised in Public Hearing along with actions plan and budget provisions. 4. Should submit duly signed undertaking that they will comply all issues of the Public Hearing. 5. To finalise the location of sand depots, parking places with proper entry and exit along with space for workers rest area. 6. To demarcate proper approach road with adequate capacity and the road should not be passing through any village/habitat. 7. To identify the central 3/4th part of the river on map where is sand deposition and remaining 1/4th area kept as no-mining area. 8. To install permanent boundary pillars at the identified area of the aggradation and deposition

S. No	EC Conditions
	<p>outside of the bank of the river and mining is allowed only by manual method and no mechanical/electrical/power driven devices shall be used for sand mining.</p> <p>9. Mining activity shall not be done below the depth as approved in the mining plan.</p> <p>10. Mining activity shall not be carried out before sunrise and after sunset.</p> <p>11. Natural flow of river water should not be diverted.</p> <p>12. To ensure that the distance of mining activities area from the river bank shall be $\frac{1}{4}$ of the river bed width and should not be less than 7.5 meters or whichever is higher.</p> <p>13. Sand shall not be extracted up to a distance of 1 KM from bridges and highways on both sides or five times (5x) of the span (x) of the bridge, public civil structure on the upstream side and ten times (10x) the span of such bridge on the downstream side subject to minimum 250 meters on the upstream side and 500 meters on the downstream side.</p> <p>14. It is mandatory to provide First Aid facility, medical/health checkup and insurance cover to all workers/employees.</p> <p>15. To provide movable toilets/bio-toilets to the workers at sight.</p> <p>16. Implementation of the Environment Management Plan (EMP) as per the lease agreement is mandatory throughout the lease period.</p> <p>17. The financial provision/budget reserved for the EMP and CER should be utilised for the same activity and should transfer unutilised budget if any to the District Mining Fund account.</p> <p>18. To implement a plan of bamboo plantation along the river bank area adjacent to sandghat.</p> <p>19. Green cover plantation saplings must be 3-4 feet height.</p> <p>20. Sand ghat should have only one entry and exit point in case where more than one entry and exits are required then all such points must have digital monitoring facilities with 24/7 CCTV coverage and the footage shall be submitted to District Collector.</p> <p>21. Transportation vehicles to be tracked from the destination by using checkpoints, RFID tags and GPS tracking.</p> <p>22. To ensure that no movement of heavy vehicles, dumpers etc in the river bed.</p> <p>23. To ensure no damage is caused to any Fauna and its nesting close to sand ghat.</p> <p>24. It is mandatory to use water sprinklers on the roads to avoid dust particulate matter pollution.</p> <p>25. Public roads should not be used for parking of transportation vehicles.</p> <p>Decision: Recommended</p>

Additional EC Conditions:**SEIAA Conditions**

1. DMO to adhere to the conditions stipulated by SEAC-1 as mentioned in Annexure-I attached in minutes .
2. District Collector to personally monitor/ ensure strict compliance of the condition mentioned in SEAC deliberation.
3. The validity of Environmental Clearance is subject to validity of approved mining plan.

Annexure 2

Details of the Project

S. No.	Particulars	Details
a.	Details of the Project	Anhernawargaon Chikhaldhokla Sand Ghat, Area 4.50 ha, Gut. no. 820, 825, 826, 827, 828, 829, Village Anhernawargaon Chikhaldhokla, Tehsil Brahmपुर, District Chandrapur

S. No.	Particulars	Details	
b.	Latitude and Longitude of the project site	20.684940555087,79.88883167848822 20.68736238682832,79.89321146367041	
c.	Land Requirement (in Ha) of the project or activity	Nature of Land involved	Area in Ha
		Non-Forest Land (A)	0
		Forest Land (B)	
		Total Land (A+B)	4.5
d.	Date of Public Consultation	Public consultation for the project was held on	
e.	Rehabilitation and Resettlement (R&R) involvement	NO	
f.	Project Cost (in lacs)	143.112	
g.	EMP Cost (in lacs)		
h.	Employment Details		

Details of Minerals Products & By-products

Name of the Mineral to be mined	Classification of mineral [Major/Minor]	Production capacity in MTPA	Remarks
Sand	Minor	108000.0	

Signature Not Verified

Digitally Signed by: Shri Pravin Darade
IAS Member Secretary
Member Secretary, SEIAA

Date: 11/11/2024

Exhibit - 6

Mining plan Approval letter Annexure-2

No. MLV/Misc./432/Part/2025/ 509
 Directorate of Geology and Mining,
 Government of Maharashtra,
 "Khanij Bhavan", 27, Shivaji Nagar,
 Cement Road, Nagpur-440010
 Dated :- 17 FEB 2025

To,
**District Mining Officer,
 Collector Office, Chandrapur.**

Sub.:- Approval of Mining Plan of Sand Ghat of Dist. Chandrapur in the State of Maharashtra.

- Ref.:-** 1) Government of Maharashtra, Revenue & Forest Department G.R. Dt.28/01/2022.
 2) District Mining Officer, Chandrapur Letter dated 15/01/2025.
 3) Shri. Gaūri Shankar Narayan, TQP letter dated 04/01/2025.

Sir,

In exercise of the power conferred by Government of Maharashtra vide industries, Energy and Labour department. Mumbai, Notification No. MNG/1004/P.K. 610/ Ind-9 dated 16/6/2004 under rule 22(BB) of Mineral Concession Rules 1960, Mineral (Excluding Atomic and Hydrocarbon Energy) Concession Revised Rule, 2021 and vide Directorate of Geology and Mining, Government of Maharashtra, Nagpur Notification No. Mining/480/2024/3292 dated 04/10/2024. I hereby approve the said mining plan subject to following conditions:

Sr. No	Name of Project Proponent	Name of Sand Ghat	Name of River	Taluka	Nearest Gut No.	Area in Ha.
1	District Mining Officer, Chandrapur	Chaklikhitwada	Andhari	Gondpipri	178, 179, 180	4.90
2	District Mining Officer, Chandrapur	Vitthalwada Yenbothla	Wainganga	Gondpipri	158,356,357,359	4.90
3	District Mining Officer, Chandrapur	Aarvi	Wardha	Gondpipri	171,172/2,161/2	1.05
4	District Mining Officer, Chandrapur	Dhaba	Dhaba Nalla	Gondpipri	369	2.10
5	District Mining Officer, Chandrapur	Hivra-1	Hivra	Gondpipri	297,298,280	1.50
6	District Mining Officer, Chandrapur	Chek Somanpalli	Chek Somanpalli Nalla	Gondpipri	104, 105	1.20
7	District Mining Officer, Chandrapur	Chakballarpur-1	Andhari	Pombhurna	26	2.50
8	District Mining Officer, Chandrapur	Chakballarpur-2	Andhari	Pombhurna	314	2.40
9	District Mining Officer, Chandrapur	Velwa Chak	Andhari	Pombhurna	56,57,58,61,63, 67	2.88
10	District Mining Officer, Chandrapur	Jungaon	Wainganga	Pombhurna	7.8,718	1.25
11	District Mining Officer, Chandrapur	Ashta	Andhari	Pombhurna	329,331,332	1.50
12	District Mining Officer, Chandrapur	Thergaon Re.	Andhari	Pombhurna	36,37	1.25

Sr. No	Name of Project Proponent	Name of Sand Ghat	Name of River	Taluka	Nearest Gut No.	Area in Ha.
13	District Mining Officer, Chandrapur	Pipri	Wardha	Chandrapur	26 to 31, 34 to 36	4.50
14	District Mining Officer, Chandrapur	Nakoda	Wardha	Chandrapur	52, 53, 54	2.75
15	District Mining Officer, Chandrapur	Ajaypur-Gondsawari	Andhari	Chandrapur	Ajaypur-163/1, 162/2, 164, 165, 168, 170 Gondsawari-29, 31 to 34	1.95
16	District Mining Officer, Chandrapur	Kolari	Wainganga	Bramhapuri	75, 78, 79, 80	4.80
17	District Mining Officer, Chandrapur	Belgaon Jani	Wainganga	Bramhapuri	270, 272, 286, 287/1, 287/2, 292	4.50
18	District Mining Officer, Chandrapur	Anhernawargaon -Bhaleshwar	Wainganga	Bramhapuri	240 to 242, 811, 812	4.50
19	District Mining Officer, Chandrapur	Anhernawargaon -Chikhaldhokda	Wainganga	Bramhapuri	820, 825 to 829	4.50
20	District Mining Officer, Chandrapur	Anhernawargaon (Awadi)-1	Wainganga	Bramhapuri	1050, 1051/1, 1051/2, 1051/3, 1052 to 1054	4.50
21	District Mining Officer, Chandrapur	Pimpalgaon	Wainganga	Bramhapuri	257 to 263	4.50
22	District Mining Officer, Chandrapur	Halada-1	Wainganga	Bramhapuri	89, 90, 91, 96, 97, 959, 958, 954	4.80
23	District Mining Officer, Chandrapur	Halada-2	Wainganga	Bramhapuri	915, 933, 934, 935, 936, 937, 938, 950, 951	4.50
24	District Mining Officer, Chandrapur	Halada-3	Wainganga	Bramhapuri	912, 910, 909	2.50
25	District Mining Officer, Chandrapur	Bodhegaon	Wainganga	Bramhapuri	169, 171, 172	2.50
26	District Mining Officer, Chandrapur	Ranmochan	Wainganga	Bramhapuri	125, 127, 129, 131, 132, 134, 135, 136, 148	4.50
27	District Mining Officer, Chandrapur	Kharkada	Wainganga	Bramhapuri	166 to 170	3.00
28	District Mining Officer, Chandrapur	Aawalgaon	Wainganga	Bramhapuri	598, 601, 602, 605, 606, 606, 607	4.92
29	District Mining Officer, Chandrapur	Chinchgaon	Wainganga	Bramhapuri	174, 175, 176, 204, 205	4.50
30	District Mining Officer, Chandrapur	Mul-Akapur	Uma	Mul	Mul-242, 241, 240, 239/1 Akapur-117, 114, 112, 111	1.80
31	District Mining Officer, Chandrapur	Rajoli	Uma	Mul	935, 922/2, 907/1	2.10
32	District Mining Officer, Chandrapur	Dongargaon	Uma	Mul	228, 236	1.20
33	District Mining Officer, Chandrapur	Kosambi	Uma	Mul	242, 243, 244, 245, 425, 426, 410	4.50
34	District Mining Officer, Chandrapur	Haldigaon Ganna	Uma	Mul	60, 70, 71, 69	1.20

Sr. No	Name of Project Proponent	Name of Sand Ghat	Name of River	Taluka	Nearest Gut No.	Area in Ha.
35	District Mining Officer, Chandrapur	Bhejagon	Uma	Mul	168,177 to 179	2.40
36	District Mining Officer, Chandrapur	Chakanaleshwar	Uma	Mul	96,98,99,100, 102,97/1,97/2, 97/3	1.20
37	District Mining Officer, Chandrapur	Naleshwar Mokasa	Andhari	Mul	231,229,228,227	1.12
38	District Mining Officer, Chandrapur	Chakdehegaon	Uma	Mul	171, 168	1.25
39	District Mining Officer, Chandrapur	Bormala-1	Wainganga	Savali	680,682 to 686, 753	4.90
40	District Mining Officer, Chandrapur	Bormala-2	Wainganga	Savali	59.58.697 to 701	2.00
41	District Mining Officer, Chandrapur	Samda Buj.	Wainganga	Savali	628,629,630,648, 649	2.40
42	District Mining Officer, Chandrapur	Sakhari	Wainganga	Savali	178/3,177,179, 180,181	4.90
43	District Mining Officer, Chandrapur	Londholi	Wainganga	Savali	640,641,642,645, 646,627,635,634, 628,625,463	4.50
44	District Mining Officer, Chandrapur	Bamarda	Vena	Warora	54.55.58,59,62, 63,64,72	4.80
45	District Mining Officer, Chandrapur	Dindoda (Soit)	Wardha	Warora	139,140,141	2.00
46	District Mining Officer, Chandrapur	Tulana-2	Wardha	Warora	394,393,363	1.44
47	District Mining Officer, Chandrapur	Karanji	Wardha	Warora	145 to 149	2.10
48	District Mining Officer, Chandrapur	Pipri De.	Wardha	Bhadravati	45 to 50,52 to 57	4.50
49	District Mining Officer, Chandrapur	Ralegaon Rith	Wardha	Bhadravati	6/1,7,10,13,14, 15,17 to 25	4.50
50	District Mining Officer, Chandrapur	Parodhi-1	Erai	Bhadravati	128 to 131, 154, 156	1.05
51	District Mining Officer, Chandrapur	Jena Nivali	Jena Nivali Kansa	Bhadravati	117,185,37,43, 44,187	2.00
52	District Mining Officer, Chandrapur	Lalchichbodi	Uma	Sindewahi	74 to 77,80	3.00
53	District Mining Officer, Chandrapur	Laadburi	Bokad Doh	Sindewahi	111 to 115	1.12
54	District Mining Officer, Chandrapur	Kalamgaon Tukum	Uma	Sindewahi	145,146,246, 247/1,247/2,249,3 01	1.05
55	District Mining Officer, Chandrapur	Saradpar	Uma	Sindewahi	411/1	3.80
56	District Mining Officer, Chandrapur	Virvah	Uma	Sindewahi	244 to 248,252	1.57
57	District Mining Officer, Chandrapur	Mohadi	Uma	Sindewahi	162,165,167 to 174,176,177	1.12
58	District Mining Officer, Chandrapur	Kolshi Khurd	Painganga	Korpana	6, 7, 8	3.15
59	District Mining Officer, Chandrapur	Kolshi Bu.	Painganga	Korpana	11, 12	1.60

Sr. No	Name of Project Proponent	Name of Sand Ghat	Name of River	Taluka	Nearest Gut No.	Area in Ha.
60	District Mining Officer, Chandrapur	Karwai-1	Painganga	Korpana	2, 3	2.40
61	District Mining Officer, Chandrapur	Tamshi Rith	Wardha	Korpana	15,16,19,22	1.75
62	District Mining Officer, Chandrapur	Kag	Uma	Chimur	83,84,85,103/3	1.20
63	District Mining Officer, Chandrapur	Usegaon	Uma	Chimur	310 to 313,146	2.75
64	District Mining Officer, Chandrapur	Daheli	Wardha	Ballarpur	15 to 19, 22	2.40

Conditions :-

1. The mining plan along with PMCP is approved without prejudice to any other laws that applicable to mine/area of sand ghat from time to time whether made by Central or State government or any other authority.
2. That this approval of mining plan along with PMCP does not in any way imply the approval of the Government in terms of any other provisions of the Maharashtra Minor Mineral Extraction (Development and Regulation) Rules-2013 including environment protection Act.-1986 and the Rules made there under.
3. Relevant clearances should be obtained by the proponent as per Environment protection Act.-1986 and EIA notification dated 21/01/1994 and 04/09/2006.
4. It is further clarified that the approval of the mining plan along with PMCP is subject to the provisions of forest (conservation) Act-1980. Forest conservation rules, 2003 and other relevant status. order and guidelines of Supreme Court, High Court and NGT as may be applicable to the lease area from time to time.
5. The execution of mining plan along with PMCP shall be subject to vacation of prohibitory order/notices. if any by the any State authority, Court, NGT etc.
6. This department does not undertake any responsibility regarding correctness of the boundaries of the lease area shown on the ground with reference to lease map and other plans furnished by the lessee.
7. That if anything found to be concealed, in the contents of mining Plan and the proposal for rectification has not been made, the approval shall be deemed to have been withdrawn with immediate effect.
8. That mining plan along with PMCP is approved without prejudice to any other order or directions for any court of competent jurisdiction.
9. The financial assurance should be submitted to District Collectorate before the execution of the said mining lease/sand ghat as per rule 30 of Maharashtra Minor Mineral Extraction (Development and Regulation) Rules. 2013.
10. This approval of proposed mining operations and associated activities is restricted to the proposed mining lease area/sand ghat only.
11. The DMO is directed to verify the sand mining activity must be carried out as per approved mining plan.
12. This approval of mining plan is for manual method of mining using spade/pawda and labours only.

13. The mining plan is approved with regards to the mining of sand mineral for the purpose allotted by competent authority as per Sand Mining Policy dated 19/04/2023 & sustainable sand management guidelines, 2020.
14. The production of sand mineral will be restricted to the approved quantity of mining plan and not permitted to excavate annual production of the Sand beyond prescribed limit by Mining Plan and Environment Clearance by MoEFCC.
15. Approval of mining plan is subject to rules framed by State Government with respect to sand and same shall be abided to the lease holder / allottee of Sand Ghat.
16. The approval is without prejudice to any other order by the competent authority or direction from any court under jurisdiction.
17. The approval is given for the received proposal as applicable from this date onward and valid upto 30/09/2025 or till excavation of sand permitted in the approved mining plan whichever is earlier.
18. At any stage, if it is observed that the information furnished in the documents are incorrect or misrepresented the facts, the approval of the mining plan shall be revoked with immediate effect.
19. The approval of mining plan is subject to compliance and to fulfill the requirements as mentioned in MoEF&CC notification S.O. 141(E) dated 15th January, 2016, MoEF &CC Sustainable Sand Management Guidelines, 2020.
20. The approval of the above sand mining plan is subject to compliance and to fulfill the requirement as mentioned in Maharashtra Minor Mineral Extraction (Development and Regulation) Rules, 2013 & MoEF&CC's Sustainable Sand Management Guidelines, 2020.

Encl:- Approved Mining Plan (64 Copies)

Sd/-
Director (I/c)
Directorate of Geology and Mining,
Government of Maharashtra, Nagpur.

Copy to:-

- 1) Deputy Director, Directorate of Geology & Mining, Regional Office, Chandrapur.
- 2) Shri. Gauri Shankar Narayan, TQP, R/o 155, Professor Colony, Sadar Thana, District-Hazaribagh, Jharkhand-825301.


Director (I/c)
Directorate of Geology and Mining,
Government of Maharashtra, Nagpur.



भारत का राजपत्र

The Gazette of India

सी.जी.-डी.एल.-अ.-13042022-235092
CG-DL-E-13042022-235092

असाधारण
EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (ii)
PART II—Section 3—Sub-section (ii)

प्राधिकार से प्रकाशित
PUBLISHED BY AUTHORITY

सं. 1720]
No. 1720]

नई दिल्ली, मंगलवार, अप्रैल 12, 2022/चैत्र 22, 1944
NEW DELHI, TUESDAY, APRIL 12, 2022/CHAITRA 22, 1944

पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय

अधिसूचना

नई दिल्ली 12 अप्रैल, 2022

का.आ. 1807(अ).—केन्द्रीय सरकार, पर्यावरण (संरक्षण) अधिनियम, 1986 की धारा (3) की उपधारा 2 के खंड (v) और उपधारा (1) के अधीन प्रदत्त शक्तियों का प्रयोग करते हुए, तत्कालीन पर्यावरण एवं वन मंत्रालय में, परियोजनाओं के कतिपय प्रवर्गों के लिए पूर्व पर्यावरण अनापत्ति आज्ञापक बनाते हुए, संख्यांक का.आ. 1553(अ), तारीख 14 सितंबर, 2006 द्वारा पर्यावरण समाघात निर्धारण अधिसूचना, 2006 (जिसे इसमें इसके पश्चात उक्त अधिसूचना कहा गया है) प्रकाशित किया है;

और, पूर्व अनुभवों के आधार पर, यह उल्लेखनीय है कि नाभिकीय शक्ति परियोजनाओं और जल शक्ति परियोजनाओं को पूरा होने की अवधि विभिन्न मुद्दों जैसे भौगोलिक आश्चर्य, वन मंजूरी में देरी, भूमि अर्जन, स्थानीय मुद्दों, पुनर्वास और पुनःव्यवस्थापन आदि के कारण परियोजना पूरी होने में अधिक समय लगता है, जो प्रायः परियोजना प्रस्तावक के नियंत्रण से बाहर होता है और इस संदर्भ में, केन्द्रीय सरकार को ऐसी परियोजनाओं के लिए पर्यावरण मंजूरी (ईसी) की वैधता बढ़ाना आवश्यक हो जाता है;

और, अन्य परियोजनाएं भी, ऐसी परियोजनाओं के कार्यान्वयन से संबंधित पर्यावरणीय मुद्दों सहित स्थानीय मामलों को संबोधित करने के लिए लगे समय पर विचार करने के लिए, केन्द्रीय सरकार यदि वह आवश्यक समझे ऐसे पर्यावरणीय मंजूरी की वैधता की सीमा को बढ़ा सकती है

और, खान और खनिज (विकास और विनियमन) अधिनियम, 1957 (1957 का 67) के उपबंधों के अनुसार, खान और खनिज (विकास और विनियमन) संशोधन अधिनियम 2015, के प्रारंभ की तारीख से ही, सभी खनिज पट्टे पचास वर्षों की अवधि के लिए दिए जा रहे हैं, और तदनुसार, केन्द्रीय सरकार खनन के पर्यावरण मंजूरी की वैधता को, संरेखित करना

आवश्यक समझती है जो वर्तमान में उपयुक्त पर्यावरणी सुरक्षा और पुनर्विलोकन के अधीन अधिकतम तीस वर्षों की अवधि तक अनुज्ञेय है।

अतः अब, केन्द्रीय सरकार, पर्यावरण (सुरक्षा) नियम, 1986 को नियम 5 के उपनियम (4) के साथ पठित पर्यावरण (सुरक्षा) अधिनियम, 1986 (1986 का 29) की धारा 3 की उपधारा (2) के खंड (v) और उपधारा (1) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, लोकहित में उक्त नियमों के नियम 5 के उपनियम (3) के खंड (क) के अधीन सूचना की अपेक्षा की अभिमुक्ति के पश्चात् भारत सरकार के तत्कालीन पर्यावरण और वन मंत्रालय की अधिसूचना का और संशोधन संख्यांक का.आ. 1533(अ), तारीख 14 सितंबर, 2006 द्वारा करती है, अर्थात् :-

(i) पैरा 9 में,

(क) उपपैरा (i) और (ii) के स्थान पर निम्नलिखित उपपैरा रखा जाएगा, अर्थात् :-

(i) "पर्यावरणीय मंजूरी की वैधता" से वह अवधि अभिप्रेत है, जिसमें पूर्व पर्यावरणीय मंजूरी विनियामक प्राधिकारी द्वारा स्वीकृत है, या आवेदक द्वारा पैरा 8 के उपपैरा (iii) के अधीन स्वीकृत किया गया माना जा सकता है, की शुरुवात परियोजना या गतिविधियों द्वारा उत्पादन प्रचालन ; या अनुसूची के मद 8 से संबंधित निर्माण परियोजनाओं के मामले में सभी निर्माण प्रचालनों को पूरा करना है, जिसमें पूर्व पर्यावरणीय मंजूरी के लिए आवेदन संदर्भित है :

परंतु खनन परियोजनाओं या गतिविधियों के मामलों में वैधता खनन पट्टे के निष्पादन की तारीख से दिए जाएंगे।

(ii) किसी विद्यमान या नई परियोजना या क्रियाकलाप के लिए दी गई पूर्व पर्यावरणीय मंजूरी उस अवधि के लिए वैध होगी, जो-

(क) नदी घाटी परियोजनाओं या क्रियाकलापों के मामले में तेरह वर्ष [अनुसूची का मद 1(ग)]; (ख) परमाणु ऊर्जा परियोजनाओं या क्रियाकलापों और परमाणु ईंधन के प्रसंस्करण के मामले में पंद्रह वर्ष [अनुसूची का मद 1(ड)];

(ग) खंड (क) और (ख) में निर्दिष्ट खनन परियोजनाओं और नदी घाटी परियोजनाओं और परमाणु ऊर्जा परियोजनाओं के सिवाए अन्य सभी परियोजनाओं और क्रियाकलापों के मामले में दस वर्ष।

(iii) क्षेत्र विकास परियोजनाओं और टाउनशिप [मद 8(ख)] के मामले में, दस वर्ष की वैधता अवधि केवल ऐसी क्रियाकलापों तक सीमित होगी जो विकासकर्ता के रूप में आवेदक का उत्तरदायित्व हो सकता है:

परंतु यह कि इस उप-पैरा और उप-पैरा (ii) में सूचीबद्ध परियोजनाओं और क्रियाकलापों के संबंध में पर्यावरण मंजूरी की वैधता की अवधि को नदी घाटी परियोजनाओं के मामले में, संबंधित विनियामक प्राधिकरण द्वारा वैध पर्यावरण मंजूरी के संबंध में अधिकतम दो वर्ष की अवधि द्वारा, परमाणु ऊर्जा परियोजनाओं और परमाणु ईंधन के प्रसंस्करण के मामले में पांच वर्ष और अन्य सभी परियोजनाओं के मामले में एक वर्ष के लिए बढ़ाया जा सकता है, यदि आवेदन विद्यमान पर्यावरण मंजूरी की वैधता अवधि के भीतर आवेदक द्वारा विनियामक प्राधिकरण के लिए अधिकथित प्रोफार्मा में किया जाता है:

परंतु यह और कि विनियामक प्राधिकरण ऐसे विस्तार के अनुदान से पहले संबंधित विशेषज्ञ मूल्यांकन समिति से भी परामर्श कर सकता है।

(iv) खनन परियोजनाओं के लिए दी गई पूर्व पर्यावरण मंजूरी, समय-समय पर, अधिकतम तीस वर्ष, जो भी पहले हो, के अधीन, सक्षम प्राधिकारी द्वारा अनुमोदित और नवीनीकृत खनन योजना में निर्धारित परियोजना जीवन के लिए मान्य होगी:

परंतु इस उप-पैरा में सम्मिलित परियोजनाओं या क्रियाकलापों के संबंध में पर्यावरण मंजूरी की वैधता की अवधि को अगले बीस वर्षों के लिए, तीस वर्षों से आगे बढ़ाया जा सकता है, इस शर्त के अधीन कि विद्यमान पर्यावरण मंजूरी में अधिकथित विद्यमान पर्यावरण सुरक्षा उपायों की पर्याप्तता की जांच, तीस वर्ष की पर्यावरणीय मंजूरी की अधिकतम वैधता अवधि के भीतर परियोजना प्रस्तावक से अधिकथित प्रोफार्मा में ऐसे आवेदन की प्राप्ति पर संबंधित विशेषज्ञ मूल्यांकन

समिति द्वारा हर पांच वर्ष बाद और तत्पश्चात विस्तारित पर्यावरण मंजूरी, जैसा आवश्यक समझा जाए, परियोजना प्रस्तावक से अधिकथित प्रोफार्मा में ऐसे आवेदन की वैधता अवधि के भीतर प्राप्त होने पर पर्यावरण प्रबंधन योजना में ऐसे अतिरिक्त पर्यावरण सुरक्षा उपायों को शामिल करने के लिए हर पांच वर्ष में, खनन पट्टे की वैधता या खनन जीवन की समाप्ति या पचास वर्ष, जो भी पहले हो, तक की जाएगी।”;

(ख) "(iii) जहां उप-पैरा (i) और (ii) के अधीन विस्तार के लिए आवेदन फाइल किया गया है" को छक, अंक और शब्दों के लिए, निम्नलिखित रखा जाएगा, अर्थात्: -

"(v) जहां उप-पैरा (ii), (iii) और (iv) के अधीन विस्तार के लिए आवेदन अधिकथित प्रोफार्मा में फाइल किया गया है"।

[फा. सं. आईए 3-22/10/2022-आईए. III]

तन्मय कुमार, अपर सचिव,

टिप्पण: मूल अधिसूचना भारत के राजपत्र, असाधारण, भाग II खंड 3, उप-खंड (ii), संख्या का.आ. 1533(अ), तारीख 14 सितंबर, 2006 में प्रकाशित की गई थी और अधिसूचना संख्या का.आ. 2859(अ), तारीख 16 जुलाई, 2021 के अधीन अंतिम बार संशोधित किया गया था।

MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

NOTIFICATION

New Delhi, the 12th April, 2022

S.O. 1807(E).—WHEREAS, the Central Government in the erstwhile Ministry of Environment and Forests, in exercise of its powers under sub-section (1) and clause (v) of sub-section (2) of section (3) of the Environment (Protection) Act, 1986 has published the Environment Impact Assessment Notification, 2006 (hereinafter referred to as the said notification), vide number S.O.1533 (E), dated the 14th September, 2006 for mandating prior environmental clearance for certain category of projects;

And whereas, based on the past experiences, it is noted that Nuclear Power Projects and Hydro Power Projects have high gestation period due to various issues such as geological surprises, delay in Forest Clearance, land acquisition, local issues, rehabilitation and resettlement, etc., which are often beyond the control of project proponent and in this context, the Central Government deems it necessary to extend the validity of Environmental Clearance (EC) for such projects;

And whereas, for other projects also, considering the time taken for addressing local concerns including environmental issues related to the implementation of such projects, the Central Government deems it necessary to extend the validity of such ECs;

And whereas, as per the provisions of Mines and Minerals (Development and Regulation) Act, 1957 (67 of 1957), on and from the date of commencement of the Mines and Minerals (Development and Regulation) Amendment Act, 2015, all mining leases are being granted for a period of fifty years, and accordingly, the Central Government deems it necessary to align the validity of mining ECs which is currently permissible up to a maximum duration of thirty years, subject to review and appropriate environmental safeguards;

Now therefore, in exercise of the powers conferred by sub-section (1) and clause (v) of sub-section (2) of section 3 of the Environment (Protection) Act, 1986 (29 of 1986), read with sub-rule (4) of rule 5 of the Environment (Protection) Rules, 1986, the Central Government, after having dispensed with the requirement of notice under clause (a) of sub-rule (3) of rule 5 of the said rules in public interest, hereby makes the following further amendments in the notification of the Government of India, in the erstwhile Ministry of Environment and Forests, number S.O. 1533 (E), dated the 14th September, 2006, namely:-

In the said notification,-

(i) in paragraph 9,-

(a) for sub paragraphs (i) and (ii), the following sub-paragraphs shall be substituted, namely:-

(i) The "Validity of Environmental Clearance" is meant the period from which a prior Environmental Clearance is granted by the regulatory authority, or may be presumed by the applicant to have been granted under sub-paragraph (iii) of paragraph 8, to the start of production operations by the project or activity; or completion of all construction

operations in case of construction projects relating to item 8 of the Schedule, to which the application for prior environmental clearance refers:

Provided that in the case of mining projects or activities, the validity shall be counted from the date of execution of the mining lease.

(ii) The prior environmental clearance granted for an existing or new project or activity shall be valid for a period of,-

(a) thirteen years in the case of River Valley projects or activities [item 1(c) of the Schedule];

(b) fifteen years in the case of Nuclear power projects or activities and processing of nuclear fuel [item 1(e) of the Schedule];

(c) ten years in the case of all other projects and activities other than the Mining projects and River Valley Projects and Nuclear power projects referred to in clauses (a) and (b).

(iii) In the case of Area Development projects and Townships [item 8(b)], the validity period of ten years shall be limited only to such activities as may be the responsibility of the applicant as a developer:

Provided that the period of validity of Environmental Clearance with respect to the Projects and Activities listed in this sub-paragraph and sub-paragraphs (ii) may be extended in respect of valid Environmental Clearance, by the regulatory authority concerned by a maximum period of two years in the case of River Valley projects, five years in the case of Nuclear power projects and processing of nuclear fuel and one year in the case of all other projects, if an application is made in the laid down proforma to the regulatory authority by the applicant within the validity period of the existing Environment Clearance:

Provided further that the regulatory authority may also consult the concerned Expert Appraisal Committee before grant of such extension.

(iv) The prior Environmental Clearance granted for mining projects shall be valid for the project life as laid down in the mining plan approved and renewed by competent authority, from time to time, subject to a maximum of thirty years, whichever is earlier:

Provided that the period of validity of Environmental Clearance with respect to projects or activities included in this sub-paragraph may be extended by another twenty years, beyond thirty years, subject to the condition that the adequacy of the existing environmental safeguards laid down in the existing Environmental Clearance shall be examined by concerned Expert Appraisal Committee every five years beyond thirty years, on receipt of such application in the laid down proforma from the Project Proponent within the maximum validity period of Environmental Clearance of thirty years, and subsequently on receipt of such application in the laid down proforma from the Project Proponent within the validity period of the extended Environment Clearance, every five years for incorporating such additional environment safeguards in the Environmental Management Plan, as may be deemed necessary, till the validity of the mining lease or end of life of mine or fifty years, whichever is earlier.”;

(b) for the brackets, figures and words “(iii) Where the application for extension under sub-paragraphs (i) and (ii) has been filed”, the following shall be substituted, namely:-

“(v) Where the application for extension under sub-paragraphs (ii), (iii) and (iv) has been filed in the laid down proforma”.

[F. No. IA3-22/10/2022-IA.III]

TANMAY KUMAR, Add. Secy.

Note:- The principal notification was published in the Gazette of India, Extraordinary, Part II, section 3, sub-section (ii), vide, number S.O. 1533(E), dated the 14th September, 2006 and was last amended, vide the notification number S.O. 2859(E), dated the 16th July, 2021.

E.No. 1A3-22/28/2022-1A.111 [E.181584]

Government of India
Ministry of Environment, Forest and Climate Change
Impact Assessment Division

Indira Paryavaran Bhawan
3rd Floor, Vayu Wing, Jor Bagh Road
Ali Ganj, New Delhi-110003

Dated: 13th December, 2022OFFICE MEMORANDUM

Subject: Clarification on the amendment to EIA Notification 2006 issued vide S.O. No. 1807(E) dated 12/04/2022 with regard to validity of Environment Clearance - regarding.

The Ministry of Environment, Forest and Climate Change (MoEF&CC) vide notification no. S.O. No. 1807(E) dated 12/04/2022 amended the provisions of EIA Notification, 2006 regarding validity of Environment Clearance as mentioned below:

Type of Project	Earlier EC validity (Years) (A)	Further extendable for (Years) (B)	Increased EC validity (Years) (C)	Further extendable for (Years) (D)
River Valley projects	10	3	13	2
Nuclear projects	7	3	15	5
Projects other than River Valley, Nuclear and Mining Projects	7	3	10	1
Mining Projects	30		30 (Subject to adequacy of EIA/EMP to be reviewed every 5 years after 30 Years)	20

2. The Ministry is in receipt of representations from different stakeholders seeking clarification on the validity of Environment Clearance for different developmental projects in pursuance to the aforementioned Notification. The matter has been examined and it is to clarify that the applicability of the Notification is as under:

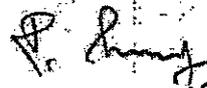
- i. The validity of the Environmental Clearances, which had not expired as on the date of publication of Notification i.e. 12/04/2022, shall stand automatically extended to respective increased validity as mentioned at para no. 1 column (C) above:

Provided that the period of validity of Environmental Clearance with respect to the type of Projects and Activities listed at Para 1 above may be extended in respect of valid Environmental Clearance, by the regulatory authority concerned, by a maximum period of years as indicated at Para No. 1 Column (D) above, if an application is made in the laid down proforma to the regulatory authority by the applicant as per the provisions of EIA Notification 2006:

Provided further that the regulatory authority may also consult the concerned Expert Appraisal Committee before grant of such extension.

- ii. The Environment Clearances for which the project proponents have submitted the application for extension of validity as per the provisions of the EIA Notification 2006 as on the date of publication of Notification i.e. 12/04/2022, shall stand automatically extended to respective increased validity as mentioned at Para no. 1 column (C) above.

3. This is issued with the approval of Competent Authority.


 12/12/22
 (Sundar Ramanathan)
 Scientist 'E'

To

1. Chairman, Central Pollution Control Board (CPCB)
2. Chairman of all the Expert Appraisal Committees
3. Chairperson/Member Secretaries of all the SEIAAs/SEACs
4. Chairpersons/Member Secretaries of all SPCBs/UTPCCs
5. All the Officers of IA Division

Copy for information to:

1. PS to Hon'ble Minister for Environment, Forest and Climate Change
2. PS to Hon'ble MoS (EF&CC)
3. Sr. PPS to Secretary (EF&CC)
4. Sr. PPS to AS (TK) / AS (NPG)
5. Sr. PPS to JS (SKB)
6. Website, MoEF&CC
7. Guard file.



महाराष्ट्र शासन
जिल्हाधिकारी कार्यालय, चंद्रपूर
खनिकर्म विभाग

mail id - miningofficer.chanda@gmail.com

दुरध्वनी क्रमांक -07172272690

क्र.खशा/कार्या-11/टे-4/2023/137

दिनांक:- 11/09/2023

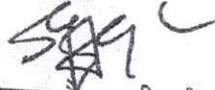
प्रति,

जिल्हा माहिती अधिकारी
चंद्रपूर

विषय:- जिल्हा सर्वेक्षण अहवाल बाबत प्रेस नोट वृत्तपत्रात प्रकाशित करण्याबाबत.

उपरोक्त विषयाचे अनुषंगाने सादर करण्यात येते की, जिल्हा खनिकर्म अधिकारी, चंद्रपूर यांच्याकडून सर्व जनतेस कळविण्या करिता जिल्हयातील सन- 2023-24 वर्ष सत्रा करिता वाळू गटांच्या राज्यस्तरीय (SEAC) व (SEIAA) पर्यावरण समितीची अनुमती मिळण्याकरीता जिल्हा सर्वेक्षण अहवाल तयार करण्यात आलेला आहे. सदर अहवाल जनतेच्या माहितीकरिता व (Comments) नोंदविण्याकरीता <https://chanda.nic.in> या संकेतस्थळावर उपलब्ध करून देण्यात आलेला आहे. करिता जिल्हा सर्वेक्षण अहवाल चा मसुदा आपणाकडे पाठविण्यात येत असून सदर ची प्रेस नोट चंद्रपूर जिल्हयातील लोकमत हॅलो चंद्रपूर व नवभारत या दोन वृत्तपत्रात दिनांक 10/09/2023 पुर्वी प्रकाशित करण्यात यावी.

सहपत्र:- वरील प्रमाणे


(विनय गौडा जी.सी)
जिल्हाधिकारी, चंद्रपूर
चंद्रपूर

सुचना

जिल्हाधिकारी कार्यालय, चंद्रपूर

जिल्हाधिकारी कार्यालय, चंद्रपूर यांचे कडून सर्व जनतेला कळविण्यात येते की, चंद्रपूर जिल्हायातील सन 2023-24 या वर्षसत्रा करीता वाळूगटाच्या राज्यस्तरीय (SEAC व SEIAA) पर्यावरण समितीची अनुमती मिळवण्याकरीता अर्ज सादर करावयाचे आहेत. त्याकरीता जिल्हायातील वाळूगट निश्चित करण्यात आले असून उपलब्ध संसाधनाच्या आधारे जिल्हा सर्वेक्षण अहवाल (District Survey Report) तयार करण्यात आलेला आहे. केंद्र शासनाच्या पर्यावरण, वने व वातावरण बदल मंत्रालय यांनी जानेवारी 2022 मध्ये प्रसिद्ध केलेल्या वाळू/रेती उत्खनन मार्गदर्शक सुचनेनुसार (Inforcement And Monitoring Guidelines For Sand Mining) सदर अहवाल (DSR) जनतेच्या माहिती करीता च अभिप्राय (Comments) नोंदविण्याकरीता <https://chanda.nic.in> या संकेतस्थळावर उपलब्ध करून देण्यात आलेला आहे.

सबब मी जिल्हाधिकारी, चंद्रपूर याद्वारे सर्व जनतेस आवाहन करतो की, सदर अहवालातील रेती घाटांच्या निविदेच्या अनुषंगाने आपले अभिप्राय उपरोक्त संकेतस्थळावर नोंदवावे.

दिनांक :- 13/09/2023

(विनय गोडा जी.सी.)
जिल्हाधिकारी, चंद्रपूर



Email ID :
fiochanda@gmail.com



महाराष्ट्र शासन

जिल्हा माहिती कार्यालय,
रूम नं. २०, नविन प्रशासकीय इमारत,
पहिला माळा, चंद्रपूर - ४४२ ४०९.
दूरध्वनी क्र. : ०७९७२-२५२५९५

माहिती व जनसंपर्क महासंचालनालय



@Infochandrapur



www.diochanda1.blogspot.com



Dio Chandrapur

त्तपत्राचे नाव :

दैनिक तरुण भारत, नागपूर

दिनांक :

17 SEP / 2023

रेती गाटांच्या निविदेच्या अनुषंगाने अभिप्राय नोंदवा

चंद्रपूर : सन २०२३-२४ या वर्षाकरिता जिल्हातील वाळगाटाच्या राज्यस्तरीय पर्यावरण समितीची अनुमती मिळवण्याकरिता अर्ज सादर करावयाचे आहे. त्याकरिता जिल्हातील वाळगाट निश्चित करण्यात आले असून उपलब्ध ससाधनाच्या आधारे जिल्हा सर्वेक्षण अहवाल तयार करण्यात आला आहे. केंद्र शासनाच्या पर्यावरण, वने व वातावरण बदल मंत्रालयाने जानेवारी २०२२ मध्ये प्रसिद्ध केलेल्या वाळ/रेती उत्खनन मार्गदर्शक सूचनेनुसार हा अहवाल जनतेच्या माहितीकरिता व अभिप्राय नोंदविण्याकरिता संकेतस्थळावर उपलब्ध करून देण्यात आला आहे. या अहवालातील रेती गाटांच्या निविदेच्या अनुषंगाने अभिप्राय उपरोक्त संकेतस्थळावर नोंदवावे असे आवाहन जिल्हाधिकारी, विनय गौडा यांनी केले आहे.



email ID :
diochanda@gmail.com



महाराष्ट्र शासन

जिल्हा माहिती कार्यालय,
रूम नं. २०, नविन प्रशासकीय इमारत,
पहिला माळा, चंद्रपूर - ४४२ ४०१,
दूरध्वनी क्र. : ०७१७२-२५२५१५

माहिती व जनसंपर्क महासंचालनालय



@Infochandrapur



www.diochanda1.blogspot.com



Dio Chandrapur

त्तपत्राचे नाव :

दैनिक लोकशाही वार्ता, नागपूर

दिनांक :

19 SEP / 2023

रेती घाटाच्या निविदेच्या अनुषंगाने अभिप्राय नोंदविण्याचे आवाहन

लोकशाही वार्ता/चंद्रपूर
सन २०२३-२४ या
वर्षाकरिता जिल्ह्यातील
वाळूगटाच्या राज्यस्तरीय
पर्यावरण समितीची अनुमती
मिळण्याकरिता अर्ज सादर
करावयाचे आहे. त्याकरिता
जिल्ह्यातील वाळूगट निश्चित
करण्यात आले असून, उपलब्ध
संसाधनाच्या आधारे जिल्हा
सर्वेक्षण अहवाल तयार करण्यात
आला आहे.

केंद्र शासनाच्या पर्यावरण,
वने व वातावरण बदल मंत्रालयाने
जानेवारी २०२२ मध्ये प्रसिद्ध
केलेल्या वाळू/रेती उत्खनन
मार्गदर्शक सूचनेनुसार सदर
अहवाल जनतेच्या माहितीकरिता
व अभिप्राय नोंदविण्याकरिता
<http://chand@fic.in>
या संकेतस्थळावर उपलब्ध
करून देण्यात आला आहे. सदर
अहवालातील, रेती घाटाच्या
निविदेच्या अनुषंगाने अभिप्राय
उपरोक्त संकेतस्थळावर नोंदवावे,
असे आवाहन जिल्हाधिकारी
विनय गोडा यांनी केले आहे.

दिनांक: 15/08/2023

- 1 कार्यालयाचे नाव:- जिल्हा खनिज खात्याचे कार्यालय,
- 2 माहितीचा तपशील:- नोटीस [] निविदा [] इतर [] (बरोबर माहितीवर टिक करा)
त्यांच्या व्यतिरिक्त (तपशील लिहा): गौठा खनिज खनिजपट्टे लिलावाकरीता सुचना
- 3 वेबसाईट वरील लिंक (Title) इंग्रजी:- Auction of minor Mineral deposits
मराठी:- गौठा खनिज खनिजपट्टे लिलावाकरीता सुचना प्रकाशना
- 4 प्रसिद्धीचा कालावधी:-
दिनांक पासून:- 15/08/2023 दिनांक पर्यंत:- 30/08/2023
- 5 अधिकार्याचा संपर्क:-
नाव व पदनाम:- युद्धेश नेतान, जिल्हा खनिज खात्याचे अधिकारी
फोन नंबर/मोबाईल नंबर:-
इमेल :- miningofficer.chandap@nicl.com
- 6 सोबत जोडावयाची कागदपत्रे:-
अधिकार्याच्या स्वाक्षरीसह माहितीची प्रत (झेरोक्स कॉपी) सॉफ्ट कॉपी (सीडी अथवा पेन ड्राइव मध्ये)

प्रमाणपत्र

प्रमाणित करण्यात येते की जिल्हा संकेत स्थळावर (www.chanda.nic.in) टाकण्यासाठी सादर करण्यात आलेली माहिती योग्य, अचूक व as per IT Act 2000 and Aadhar Act 2016 (office memorandum No.10(36)/2015-EG-II(Vol-V) dated 25-3-2017 of MEIT, GOI) असल्याची खात्री या कार्यालयाकडून करण्यात आलेली आहे. करिता सादर केलेली माहिती जिल्हा संकेत स्थळावर उपलब्ध करून देणे योग्य राहिल.

स्वाक्षरी

[Signature]
नाव व पदनाम

नोंद:- वरील सर्व माहिती भरणे बंधनकारक आहे. अपुरी माहिती ग्राह्य धरली जाणार नाही.

कार्यालयीन उपयोगासाठी :-
संबंधित विभागाकडून माहितीच्या अचूकतेबाबतच्या प्रमाणपत्रानुसार प्राप्त माहिती जिल्हाच्या (www.chanda.nic.in) संकेत स्थळावर उपलब्ध करून देणे योग्य राहिल.

[Signature]
स्वाक्षरी

निवासी उपजिल्हाधिकारी चंद्रपूर

No. MLV/MISC/432/2025/ 3101
 Directorate of Geology and Mining,
 Government of Maharashtra,
 "Khanij Bhavan", 27, Shivaji Nagar,
 Cement Road, Nagpur-440010
 Dated:-

11 SEP 2025

To,

✓ District Mining Officer,
 Collector Office, Chandrapur.

Sub.:- Approval of Mining Plan of Sand Ghat of Dist. Chandrapur for 2 years (2025-26 & 2026-27) in the State of Maharashtra.

Ref.:- 1) Revenue & Forest Department, Govt. of Maharashtra, G.R. Dated 08/04/2025.
 2) District Mining Officer, Chandrapur letter dated 09/09/2025
 3) TQP letter dated 02/09/2025.

Sir,

In exercise of the power conferred by Government of Maharashtra vide industries, Energy and Labour department, Mumbai, Notification No. MNG/1004/P.K. 610/Ind-9 dated 16/6/2004 under rule 22(BB) of Mineral Concession Rules 1960, Mineral (Excluding Atomic and Hydrocarbon Energy) Concession Revised Rule, 2021 and vide Directorate of Geology and Mining, Government of Maharashtra, Nagpur Notification No. Mining/480/2024/3292, Dated 04/10/2024.

I hereby approve the said mining plan subject to following conditions:

Sr. No	Name of Project Proponent	Name of Sand Ghat	Name of River	Taluka	Nearest Gut No.	Area in.Ha.
1	District Mining Officer, Chandrapur	Vitthalwada Yenbothla	Wainganga	Gondpipri	356,357,359,358	4.90
2	District Mining Officer, Chandrapur	Aarvi	Wardha	Gondpipri	172/2,171,161/2	1.05
3	District Mining Officer, Chandrapur	Chek Somanpalli	Chek Somanpalli Nalla	Gondpipri	104, 105	1.20
4	District Mining Officer, Chandrapur	Velwa Chak	Andhari	Pombhurna	56,57,58,61,63, 67	2.88
5	District Mining Officer, Chandrapur	Jungaon	Wainganga	Pombhurna	7,8,718	1.25
6	District Mining Officer, Chandrapur	Ashta	Andhari	Pombhurna	329,331,332	1.50
7	District Mining Officer, Chandrapur	Thergaon Re.	Andhari	Pombhurna	36,37	1.25
8	District Mining Officer, Chandrapur	Nakoda	Wardha	Chandrapur	52, 53, 54	2.75
9	District Mining Officer, Chandrapur	Ajaypur-Gondsawari	Andhari	Chandrapur	Ajaypur-163/1, 162/2,164,165, 168,170 Gondsawari-29,31, 32,33,34	1.95
10	District Mining Officer, Chandrapur	Anhernawargaon (Awadi)-1	Wainganga	Bramhapuri	1050,1051/1, 1051/2,1051/3, 1052,1053,1054	4.50

Sr. No	Name of Project Proponent	Name of Sand Ghat	Name of River	Taluka	Nearest Gut No.	Area in Ha.
11	District Mining Officer, Chandrapur	Pimpalgaon	Wainganga	Bramhapuri	257,258,259,260, 261,262,263	4.50
12	District Mining Officer, Chandrapur	Halada-1	Wainganga	Bramhapuri	89,90,91,96,97, 959, 958,954	4.80
13	District Mining Officer, Chandrapur	Halada-2	Wainganga	Bramhapuri	915,933,934,935, 936,937,938,950, 951	4.50
14	District Mining Officer, Chandrapur	Halada-3	Wainganga	Bramhapuri	912,910,909	2.50
15	District Mining Officer, Chandrapur	Bodhegaon	Wainganga	Bramhapuri	169,171,172	2.50
16	District Mining Officer, Chandrapur	Ranmochan	Wainganga	Bramhapuri	148,136,135,134, 127,131,132,129, 125	4.50
17	District Mining Officer, Chandrapur	Kharkada	Wainganga	Bramhapuri	166,167,168,169, 170	3.00
18	District Mining Officer, Chandrapur	Aawalgaon	Wainganga	Bramhapuri	598,601,602,605, 606,606,607	4.92
19	District Mining Officer, Chandrapur	Anhernawargaon -Bhaleshwar	Wainganga	Bramhapuri	242,241,240,811, 812	4.50
20	District Mining Officer, Chandrapur	Anhernawargaon -Chikhaldhokda	Wainganga	Bramhapuri	820,825,826,827, 828, 829	4.50
21	District Mining Officer, Chandrapur	Kolari	Wainganga	Bramhapuri	75,78,79,80	4.80
22	District Mining Officer, Chandrapur	Chinchgaon	Wainganga	Bramhapuri	205,204,176,175, 174	4.50
23	District Mining Officer, Chandrapur	Rajoli	Uma	Mul	935,922/2,907/1	2.10
24	District Mining Officer, Chandrapur	Dongargaon	Uma	Mul	228,236	1.20
25	District Mining Officer, Chandrapur	Kosambi	Uma	Mul	242,243,244,245, 410	4.50
26	District Mining Officer, Chandrapur	Chakanaleshwar	Uma	Mul	97,98,99,100, 102,97/1,97/2, 97/3	1.20
27	District Mining Officer, Chandrapur	Mul-Akapur	Uma	Mul	Mul-242,241, 240, 239/1,239/2 Akapur-117,114, 112,111	1.80
28	District Mining Officer, Chandrapur	Naleshwar Mokasa	Andhari	Mul	231,229,228,227	1.12
29	District Mining Officer, Chandrapur	Bormala-2	Wainganga	Savali	59,58,701,700, 699,698,697	2.00
30	District Mining Officer, Chandrapur	Samda Buj.	Wainganga	Savali	630,629,628,649, 648	2.40
31	District Mining Officer, Chandrapur	Sakhari	Wainganga	Savali	178/3,177,179, 180,181	4.90
32	District Mining Officer, Chandrapur	Londholi	Wainganga	Savali	640,641,642,645, 646,627,635,634, 628,625,463	4.50
33	District Mining Officer, Chandrapur	Bamarda	Vena	Warora	54,55,58,59,62, 63,64,72	4.80
34	District Mining Officer, Chandrapur	Dindoda (Soit)	Wardha	Warora	139,140,141	2.00

Sr. No	Name of Project Proponent	Name of Sand Ghat	Name of River	Taluka	Nearest Gut No.	Area in Ha.
35	District Mining Officer, Chandrapur	Pipri De.	Wardha	Bhadravati	45,46,47,48/2,49,50,52,53,54,55,56,57	4.50
36	District Mining Officer, Chandrapur	Parodhi-I	Erai	Bhadravati	128,129,130,131,154,156	1.05
37	District Mining Officer, Chandrapur	Jena Nivali	Jena Nivali Kansa Nalla	Bhadravati	117,187,185,37,43,44	2.00
38	District Mining Officer, Chandrapur	Lalchichbodi	Uma	Sindewahi	74,75,76,77,80	3.00
39	District Mining Officer, Chandrapur	Laadbori	Bokad Doh	Sindewahi	115,114,113,112,111	1.12
40	District Mining Officer, Chandrapur	Kalamgaon Tukum	Uma	Sindewahi	145,146,246,247/1,247/2,249,301	1.05
41	District Mining Officer, Chandrapur	Virvah	Uma	Sindewahi	252,248,247,246,245,244	1.57
42	District Mining Officer, Chandrapur	Saradpar	Uma	Sindewahi	411/1	3.80
43	District Mining Officer, Chandrapur	Mohadi	Uma	Sindewahi	171,169,168,170,167,165	1.12
44	District Mining Officer, Chandrapur	Kag	Uma	Chimur	83,84,85,103/3	1.20
45	District Mining Officer, Chandrapur	Usegaon	Uma	Chimur	310,311,312,313,146	2.75
46	District Mining Officer, Chandrapur	Kolshi Khurd	Painganga	Korpana	6,7,8	3.15
47	District Mining Officer, Chandrapur	Kolshi Bu.	Painganga	Korpana	11,12	1.60
48	District Mining Officer, Chandrapur	Karwai-I	Painganga	Korpana	2,3	2.40

Conditions :-

1. The mining plan along with PMCP is approved without prejudice to any other laws that applicable to mine/area of sand ghat from time to time whether made by Central or State government or any other authority.
2. That this approval of mining plan along with PMCP does not in any way imply the approval of the Government in terms of any other provisions of the Maharashtra Minor Mineral Extraction (Development and Regulation) Rules-2013 including environment protection Act.-1986 and the Rules made there under.
3. Relevant clearances should be obtained by the proponent as per Environment protection Act.-1986 and EIA notification dated 21/01/1994 and 04/09/2006.
4. It is further clarified that the approval of the mining plan along with PMCP is subject to the provisions of forest (conservation) Act-1980, Forest conservation rules, 2003 and other relevant status, order and guidelines of Supreme Court, High Court and NGT as may be applicable to the lease area from time to time.
5. The execution of mining plan along with PMCP shall be subject to vacation of prohibitory order/notices, if any by the any State authority, Court, NGT etc.
6. This department does not undertake any responsibility regarding correctness of the boundaries of the lease area shown on the ground with reference to lease map and other plans furnished by the lessee.

7. That if anything found to be concealed, in the contents of mining Plan and the proposal for rectification has not been made, the approval shall be deemed to have been withdrawn with immediate effect.
8. That mining plan along with PMCP is approved without prejudice to any other order or directions for any court of competent jurisdiction.
9. The financial assurance should be submitted to District Collectorate before the execution of the said mining lease/sand ghat as per rule 30 of Maharashtra Minor Mineral Extraction (Development and Regulation) Rules, 2013.
10. This approval of proposed mining operations and associated activities is restricted to the proposed mining lease area/sand ghat only.
11. The DMO is directed to verify the sand mining activity must be carried out as per approved mining plan.
12. This approval of mining plan is for manual method of mining using spade/pawda and labours only.
13. The mining plan is approved with regards to the mining of sand mineral for the purpose allotted by competent authority as per Sand Mining Policy, 2025 dated 08/04/2025 & Sustainable Sand Management Guidelines, 2020.
14. The production of sand mineral will be restricted to the approved quantity of mining plan and not permitted to excavate annual production of the Sand beyond prescribed limit by Mining Plan and Environment Clearance by MoEF&CC.
15. Approval of mining plan is subject to rules framed by State Government with respect to sand and same shall be abided to the lease holder / allottee of Sand Ghat.
16. The approval is without prejudice to any other order by the competent authority or direction from any court under jurisdiction.
17. The approval is given for the next 2 years proposal as received and applicable from this date onward which is valid upto 30/09/2027 or till excavation of sand permitted annually in the approved mining plan whichever is earlier.
18. At any stage, if it is observed that the information furnished in the documents are incorrect or misrepresented the facts, the approval of the mining plan shall be revoked with immediate effect.
19. The approval of mining plan is subject to compliance and to fulfill the requirements as mentioned in MoEF&CC notification S.O. 141(E) dated 15th January, 2016, MoEF&CC Sustainable Sand Management Guidelines, 2020 and Sand Mining Policy, 2025 dated 08/04/2025.
20. The approval of the above sand mining plan is subject to compliance and to fulfill the requirement as mentioned in Maharashtra Minor Mineral Extraction (Development and Regulation) Rules, 2013 & MoEF&CC's Sustainable Sand Management Guidelines. 2020.
21. This approval is subject to the condition that the Project Proponent will carry out field survey and measurement of sand excavated and available sand for next year excavation and will submit the revised Mining Plan accordingly.

Encl:- Approved Mining Plan (48 Copies)


Director,

Directorate of Geology and Mining,
Government of Maharashtra, Nagpur

Copy to:-

- 1) Deputy Director, Directorate of Geology & Mining, Regional Office, Chandrapur.
- 2) Shri. Gauri Shankar Narayan, TQP, R/o 155, Professor Colony, Sadar Thana, District-Hazaribagh, Jharkhand-825301.



Director,
Directorate of Geology and Mining,
Government of Maharashtra, Nagpur

- वाचा
- 1) महाराष्ट्र गौण खनिज उत्खनन (विकास व नियमन) नियम, 2013.
 - 2) महसूल व वन विभाग, महाराष्ट्र शासन, मंत्रालय मुंबई, शासन निर्णय क्र. गौखनि 10/0125/प्र.क्र. 05/ख-1, दिनांक :- 08/04/2025.
 - 3) महसूल व वन विभाग, महाराष्ट्र शासन, मंत्रालय मुंबई, शासन निर्णय क्र. गौखनि 10/0125/प्र.क्र. 05/ख-1, दिनांक :- 30/04/2025.
 - 4) राज्यस्तरीय पर्यावरण प्रभाव मूल्यांकन प्रधीकण (SEIAA) यांचे पर्यावरण मंजूरी आदेश दि. 11/11/2024
 - 5) या कार्यालयाची ई-निविदा दिनांक - 06/05/2025

- मंजूरी आदेश -

महसूल व वन विभाग, महाराष्ट्र शासन, मंत्रालय मुंबई, शासन निर्णय क्र. गौखनि 10/0125/प्र.क्र. 05/ख-1 दिनांक 08/04/2025/व महसूल व वन विभाग, महाराष्ट्र शासन, मंत्रालय मुंबई, शासन निर्णय क्र. गौखनि 10/0125/प्र.क्र. 05/ख-1 दिनांक 30/04/2025 नुसार सन 2025-2026 करिता चंद्रपूर जिल्ह्यातील पर्यावरण अनुमती प्राप्त वाळू/रेती घाटांकरिता उपविभाग निहाय ई-निविदा जाहिरात दिनांक 06/05/2025 रोजी प्रसिद्ध करण्यात आलेली होती. सदर ई-निविदेमध्ये मे./श्री अनोज कुमार अगरवाला रा. नागपूर यांनी मुल या उपविभागातील 10 रेती घाट उपलब्ध वाळूसाठा 89267 ब्रास हातची किंमत रु. 5,35,60,200/- (अक्षरी पाच कोटी पसतीस लक्ष साठ हजार दोनशे रुपये) करिता प्रती ब्रास रु. 2160/- प्रमाणे एकूण रु. 19,28,16,720/- (अक्षरी एकोणवीस कोटी अठ्ठावीस लक्ष सोळा हजार सातशे वीस रुपये) सर्वांचे वॉल्टी/देकार नोंदविला आहे. सदर रक्कम उक्त रेतीघाटाच्या सर्वांचे रक्कम असून हातच्या किंमतीपेक्षा रु. 13,92,56,520/- (अक्षरी तेरा कोटी व्हाणऊ लक्ष छपन हजार पाचशेवीस रुपये) ने जास्त आहे. तसेच सर्वांचे वॉल्टीधारक यांनी शासन तरतुदीनुसार खालील रक्कम शासन जमा केलेल्या आहेत.

अ. क्र.	बाब	शासन जमा केलेली रक्कम	चलन क्र. व दिनांक
1.	रेतीघाटाच्या लिलावाची सर्वांचे रक्कम रु. 19,28,16,720/- (EMD+उर्वरित रक्कम)	19,28,16,720/-	UTR क्र. BARBR52025052000834867 दिनांक 20.05.2025 + UTR क्र. BARBR52025052800955049 दिनांक 28.05.2025
2.	अनामत रक्कम	4,82,04,180/-	चलन क्र. 7151 दिनांक 26/05/2025
3.	भूजल संवर्क्षण व विकास यंत्रणा	50,000/-	DD No. 292273 दिनांक 27/05/2025

	चंद्रपूर यांचेकडील रतीघाट सर्वेक्षण फी		
4.	आयकर विभागाचे टि.सी.एस.	38,56,335/-	CRN No 25052600074278 दिनांक 27/05/2025
5.	राज्य पर्यावरण विभागाचे अटी व शर्ती नुसार लिलावाच्या रकमेचे 2 टक्के बँक गॅरंटी	38,57,000/-	दिनांक 28/05/2025
6.	जिल्हा खनिज प्रतिष्ठाण (District Mineral Foundation) निधी	53,56,020/-	UTR क्र.- BARBR2025052720265967 दिनांक 27/05/2025
7.	EMP (बँक गॅरंटी (एफ.डी) /	81,55,600/-	दिनांक 28/05/2025
8.	CER (बँक गॅरंटी (एफ.डी) /	10,72,000/-	दिनांक 28/05/2025

त्वामुळे मे./ श्री अनोज कुमार अगरवाला रा. नागपूर यांना मुल उपविभागातील खालील रती घाट सन 2025-2026 या वर्षाकरिता रतीचे उत्खनन वाहतूक व विक्री करण्याकरिता अटी व शर्तीच्या आधीन राहून मंजूरी प्रदान करण्यात येत आहे.

वाळूघाटांचे तपशील:

अ.क्र.	उपविभाग	तालुका	वाळूघाटाचे नाव	लगतचे गट क्र.	लांबी x रुंदी x खोली	आरजी	उपलब्ध वाळूसाठा (ब्रास)
1.	ब्रह्मपूरी	मुल	सज्जोली	935,922/1,907/1	700x30x0.50	2.1	3710
2.		मुल	डोंगरगाव	228,236	400x30x0.50	1.2	2120
3.		मुल	कोसंबी	242,243,244,245,410	450x100x1.00	4.5	15901
4.		मुल	चकनलेश्वर	97,98,99,100,102,97/1, 97/2,97/3	600x20x0.50	1.2	2120
5.		मुल	मुल-आकापूर	मुल-242,241,240,239/1, 239/2 आकापूर- 117,114, 112, 111	600x30x0.50	1.8	3180
6.		मुल	तलेश्वर मोकासा	231,229,228,227	450x25x0.50	1.12	1988
7.		सावली	बोरमाळा-2	59,58,701,700,699,698, 697	250x80x1.50	2	10601
8.		सावली	सामदा बुज	630,629,628,649,648	400x60x1.00	2.4	8481
9.		सावली	साखरी	178/3,177,179,180,181	490x100x1.00	4.9	17314
10.		सावली	लांबोली	640,641,642,645,646,627, 635,634,628,625,463	450x100x1.50	4.5	23852
					एकूण		89267

मुल उपविभागातील वाळूगटाची सर्वांच्य बॉलीची रक्कम व इतर दय रक्कमा शासन जमा कल्यामुळ मे./ श्री अनोज कुमार अगरवाला रा. नागपूर 246 मुल उपविभागातील वरील रेतीघाटातून वाळू/रेती उत्खनन व वाहतूक करण्याकरिता दिनांक 10 जून 2023 पर्यंत आणि विक्री करण्याकरिता परवानगी दिनांक 30 सप्टेंबर, 2023 पर्यंत. महसूल व वन विभाग, महाराष्ट्र शासन, मंत्रालय मुंबई, शासन निर्णय क्र. गौखनि 10/0125/प्र.क्र. 05/ख-1 दिनांक 08 2025/04/व महसूल व वन विभाग, महाराष्ट्र शासन, मंत्रालय मुंबई, शासन निर्णय क्र. गौखनि 10/0125/प्र.क्र. 05/ख-1 दिनांक 30 2025/04/आणि या कार्यालयाची ई निविदा दिनांक-062025/05/मधील तरतूदी आणि करारनाम्यातील अटी व शर्तीच्या अधिन राहून परवानगी देण्यात येत आहे.

वाळू उत्खनन करण्याकरिता यांत्रिक साधनांचा वापर करता येणार नाही. फक्त मजुराद्वारेच (Manually) उत्खनन करणे बंधनकारक राहिल, असे न करता रेतीचे उत्खनन व वाहतूक केल्यास ते अवैध मानले जाऊन शासनाच्या प्रचलित नियमानुसार कार्यवाही करण्यात येईल, याची नोंद घ्यावी. शासनाने वेळोवेळी निर्गमित केलेले आदेश, नियम, अटी व शर्ती आपणास बंधनकारक राहतील, तसेच कोणत्याही नियमांचे उल्लंघन केल्यास आपणास मंजूर केलेले रेतीघाट रद्द करण्यात येईल. त्यावर आपला कोणताही हजर राहणार नाही किंवा परताव्याची मागणी करता येणार नाही. सदर आदेशात अतिरिक्त अटी व शर्ती अंतर्भूत करण्याचे किंवा कमी करण्याचे आणि सदर आदेश रद्द करण्याचे सर्व अधिकार जिल्हाधिकारी, चंद्रपूर यांनी राखीव ठेवलेले आहे.

पर्यावरण विभागाने सदर रेतीघाटाकरिता पर्यावरण विषयक मंजूरी (Environment Clearance) प्रदान केलेली असून त्यात नमुद सर्व साधारण अटी व शर्ती (General Condition) तसेच विशिष्ट अटी व शर्ती (Specific Condition) रेतीघाट धारकास बंधनकारक राहतील व त्यांची अंमलबजावणी करण्याची जबाबदारी रेतीघाटधारकाची राहिल. तसेच पर्यावरण विषयक मंजूरी (E.C.) आपले नावे हस्तांतरीत करून घेण्याची जबाबदारी आपली राहिल. पर्यावरण अनुमती नुसार EMP आणि CER बाबतची अंमलबजावणी करण्याची आपण जबाबदारी आपली राहिल. अटी व शर्ती बाबतचा करारनामा करून दिल्यानंतरच ही परवानगी अंमलात येईल व त्यानंतरच प्रत्यक्ष रेती/ वाळू उत्खननास सुरुवात करता येईल.

सद्यस्थितीत G.S.T. (वस्तु व सेवा कर) लागू झालेला असून गौण खनिजाकरिता वस्तु व सेवा करण्याबाबत शासन स्तरावर तरतूद / मार्गदर्शक सूचना अप्राप्त असल्याने G.S.T. भरणे करण्यात आलेली नाही. तथापी शासन स्तरावरून या संबंधी लेखी सूचना प्राप्त झाल्यास आपणास मंजूर रेतीसाठ्यावर G.S.T. (वस्तु व सेवा कर) भरणे अनिवार्य राहिल.

प्रति,

मे./ श्री अनोज कुमार अगरवाला
रा. नागपूर

0/c

जिल्हाधिकारी, चंद्रपूर

- प्रतिलिपी:-
- 1) उपसंचालक, भूविज्ञान व खनिकर्म संचालनालय, महाराष्ट्र शासन, चंद्रपूर
 - 2) उपविभागिय अधिकारी, मुल यांना माहिती तथा आवश्यक कार्यवाहीस अग्रेषित.
 - 3) तहसिलदार, मुल/ सावली यांना कळविण्यात येते की, आपण आपल्या अधिनिस्त क्षेत्रातील वाळू घाटांचे मंजूर क्षेत्राचा पंचनामा करून लिलाव धारकास ताबा तात्काळ द्यावा आणि ताबा दिल्याबाबतीची पावती व अहवाल या कार्यालयास सादर करावा.

Received
Anupam D Dongre
9765552502

जिल्हाधिकारी, चंद्रपूर

महाराष्ट्र शासन
महसूल व वन विभाग

जिल्हाधिकारी व जिल्हादंडाधिकारी चंद्रपूर यांचे कार्यालय

दूरध्वनी क्रमांक- 07172-272690

Email ID : miningofficer@gmail.com

क्र. साशा / कार्या-11/खनिज/टे-4/रेतीघाट/2025/128

दि. - 23/05/2025

- वाचा 1) महाराष्ट्र गौण खनिज उत्खनन (विकास व नियमन) नियम, 2013.
2) महसूल व वन विभाग, महाराष्ट्र शासन, मंत्रालय मुंबई, शासन निर्णय क्र. गौखनि 10/0125/प्र.क्र. 05/ख-1, दिनांक :- 08/04/2025.
3) महसूल व वन विभाग, महाराष्ट्र शासन, मंत्रालय मुंबई, शासन निर्णय क्र. गौखनि 10/0125/प्र.क्र. 05/ख-1, दिनांक :- 30/04/2025.
4) राज्यस्तरीय पर्यावरण प्रभाव मूल्यांकन प्राधिकरण (SEIAA) यांचे पर्यावरण मंजूरी आदेश दि. 11/11/2024.
5) या कार्यालयाची ई-निविदा दिनांक - 06/05/2025

- मंजूरी आदेश -



महसूल व वन विभाग, महाराष्ट्र शासन, मंत्रालय मुंबई, शासन निर्णय क्र. गौखनि 10/0125/प्र.क्र. 05/ख-1, दिनांक 08/04/2025/व महसूल व वन विभाग, महाराष्ट्र शासन, मंत्रालय मुंबई, शासन निर्णय क्र. गौखनि 10/0125/प्र.क्र. 05/ख-1, दिनांक 30/04/2025/नुसार सन 2025-2026 करिता चंद्रपूर जिल्ह्यातील पर्यावरण अनुमती प्राप्त वाळू / रेती घाटांकरिता उपविभाग निहाय ई-निविदा जाहिरात दिनांक 06/05/2025 रोजी प्रसिद्ध करण्यात आलेली होती, सदर ई-निविदेमध्ये मे./ श्री अनोज कुमार अग्रवाला रा. नागपूर यांनी ब्रम्हपुरी या उपविभागातील 13 रेती घाट उपलब्ध वाळूसाठा 2,27,104 ब्रास हातची किंमत रु. 13,62,62,400/- (अक्षरी तैरा कोटी बाहासष्ट लक्ष बाहासष्ट हजार चारशे रुपये) करिता प्रती ब्रास रु. 1926/- प्रमाणे एकूण रु. 43,74,02,304/- (अक्षरी त्रैचाळीस कोटी चौग्यात्तर लक्ष दोन हजार तीनशे चार रुपये) सर्वांच बाली /देकार नोंदविला आहे. सदर रक्कम उक्त रेतीघाटाच्या सर्वांच रक्कम असून हातच्या किंमतीपेक्षा रु. 30,11,39,904/- (अक्षरी गतिस कोटी अकरा लक्ष एकोणचाळीस हजार नऊशेचार रुपये) ने जास्त आहे. तसेच सर्वांच धारक यांनी शासन तरतुदी नुसार खालील रक्कम शासन जमा केलेल्या आहेत.

अ. क्र.	बाब	शासन जमा केलेली रक्कम	चलन क्र. व दिनांक
1.	रेतीघाटाच्या लिलावाची सर्वांच रक्कम रु. 43,74,02,304/- (EMD+उर्वरित रक्कम)	43,74,02,304/-	UTR No BARBR52025052000834085 दिनांक 20.05.2025+ UTR No BARBR52025052300757892 दिनांक 23.05.2025
2.	अनामत रक्कम	10,93,50,576/-	चलन क्र. 7081 दिनांक 23/05/2025 रोजी
3.	भूजल सर्वेक्षण व विकास यंत्रणा,	65,000/-	डि.डि.क्र 292265 दिनांक 23.05.2025

	चंद्रपूर यांचेकडील रेंतीघाट सर्वेक्षण फी.		
4.	आयकर विभागाचे टि.सी.एस.	87,48,047/-	CRN No. 25052200054344 दिनांक 23/05/2025
5.	राज्य पर्यावरण विभागाचे अटी व शर्ती नुसार लिलावाच्या रकमेचे 2 टक्के बँक गॅरंटी	87,49,000/-	B.G. No. 0465IGP001694925 Dt. 22/05/2025
6.	जिल्हा खनिज प्रतिष्ठाण (District Mineral Foundation) निधी	1,36,26,240/-	UTR No. BARBR22025052220257545 दिनांक 22/05/2025
7.	EMP (बँक गॅरंटी / एफ डी)	1,29,97,000/-	B.G. No. 0465IGP001695125 Dt. 22/05/2025
8.	CER (बँक गॅरंटी / एफ डी)	27,26,000/-	B.G. No. 0465IGP001695025 Dt. 22/05/2025

त्यामुळे मे./ श्री अनोज कुमार अगरवाला रा. नागपूर यांना ब्रम्हपूरी उपविभागातील खालील रेंती घाट सन 2025-2026 या वर्षाकरिता रेंतीचे उत्खनन, बाहंतक व विक्री करण्याकरिता अटी व शर्तीच्या आधीन राहून मंजूरी प्रदान करण्यात येत आहे.

वाळूघाटांचे तपशील:

अ.क्र.	उपविभाग	तालुका	वाळूघाटाचे नाव	नियत नॉट क्र.	लांबी x रुंदी x खोली	आरजी	उपलब्ध वाळूसाठा (ब्रास)
1.	ब्रम्हपूरी	ब्रम्हपूरी	अन्हेस्नवरगांव (आवडी)-1	1050,1051/1,1051/2, 1051/3,1052,1053,1054	450x100x1.50	4.5	23852
2.		ब्रम्हपूरी	पिपळगांव	257,258,259,260,261, 262,263	450x100x1.00	4.5	15901
3.		ब्रम्हपूरी	हळदा-1	89,90,91,96,97,959,958, 954	480x100x1.00	4.8	16961
4.		ब्रम्हपूरी	हळदा-2	915,933,934,935,936, 937,938,950,951	450x100x1.50	4.5	23852
5.		ब्रम्हपूरी	हळदा-3	912,910,909	250x100x1.00	2.5	8834
6.		ब्रम्हपूरी	बोहेगांव	169,171,172	250x100x1.50	2.5	13251
7.		ब्रम्हपूरी	रणमोचन	148,136,135,134, 127,131,132,129, 125	450x100x1.00	4.5	15901
8.		ब्रम्हपूरी	खरकाडा	166,167,168, 169,170	300x100x1.00	3	10601
9.		ब्रम्हपूरी	आवळगांव	598,601,602,605,606, 607	410x120x1.00	4.92	17385
10.		ब्रम्हपूरी	अन्हेस्नवरगांव -भालेश्वर	242,241,240,811, 812	450x100x1.50	4.5	23852
11.		ब्रम्हपूरी	अन्हेस्नवरगांव चिखलधोकडा	820,825,826,827,828, 829	450x100x1.50	4.5	23852
12.		ब्रम्हपूरी	कोलारी	75,78,79,80	480x100x1.00	4.8	16961
13.		ब्रम्हपूरी	चिचगांव	205,204,176,175,174	450x100x1.00	4.5	15901
14.					एकूण		227104

ब्रम्हपुरी उपविभागातील वाळूगटाची रक्कम व इतर देय रक्कमा शासन जमा केल्यामुळे मे./ श्री अनोज कुमार अगरवाला रा. नागपूर यांना ब्रम्हपुरी उपविभागातील वरील रेतीघाटातून वाळू/रेती उत्खनन व वाहतूक करण्याकरिता दिनांक 10 जून, 2025 पर्यंत आणि विक्री करण्याकरिता परवानगी दिनांक 30 सप्टेंबर, 2025 पर्यंत महसूल व वन विभाग, महाराष्ट्र शासन, मंत्रालय मुंबई, शासन निर्णय क्र. गौखनि 10/ 0125/ प्र.क्र. 05/ख-1, दिनांक 08/04/2025 व महसूल व वन विभाग, महाराष्ट्र शासन, मंत्रालय मुंबई, शासन निर्णय क्र. गौखनि 10/ 0125/ प्र.क्र. 05/ख-1, दिनांक 30/04/2025 आणि या कार्यालयाची ई-निविदा दिनांक - 06/05/2025 मधील तरतुदी आणि करारनाम्यातील अटी व शर्तीच्या अधिन राहून परवानगी देण्यात येत आहे.

वाळू उत्खनन करण्याकरिता यांत्रिक साधनांचा वापर करता येणार नाही. फक्त मजुराद्वारेच (Manually) उत्खनन करणे बंधनकारक राहिल, असे न करता रेतीचे उत्खनन व वाहतूक केल्यास ते अवैध मानले जाऊन शासनाच्या प्रचलित नियमानुसार कार्यवाही करण्यात येईल, याची नोंद घ्यावी. शासनाने वेळोवेळी निर्गमित केलेले आदेश, नियम, अटी व शर्ती आपणास बंधनकारक राहतील, तसेच कोणत्याही नियमांचे उल्लंघन केल्यास आपणास मंजूर केलेले रेतीघाट रद्द करण्यात येईल. त्यावर आपला कोणताही हजर राहणार नाही किंवा परताव्याची मागणी करता येणार नाही, सदर आदेशात अतिरिक्त अटी व शर्ती अंतर्भूत करण्याचे किंवा कमी करण्याचे आणि सदर आदेश रद्द करण्याचे सर्व अधिकार जिल्हाधिकारी, चंद्रपूर यांनी राखीव ठेवलेले आहे.

पर्यावरण विभागाने सदर रेतीघाटाकरिता पर्यावरण विषयक मंजूरी (Environment Clearance) प्रदान केलेली असून त्यात नमुद सर्व साधारण अटी व शर्ती (General Condition) तसेच विशिष्ट अटी व शर्ती (Specific Condition) रेतीघाट धारकास बंधनकारक राहतील व त्यांची अंमलबजावणी करण्याची जबाबदारी रेतीघाटधारकाची राहिल. तसेच पर्यावरण विषयक मंजूरी (B.C.) आपले नावे हस्तांतरीत करून घेण्याची जबाबदारी आपली राहिल. पर्यावरण अनुमती नुसार EMP आणि CER बाबतची अंमलबजावणी करण्याची आपण जबाबदारी आपली राहिल. अटी व शर्ती बाबतचा करारनामा करून दिल्यानंतरच ही परवानगी अंमलात येईल व त्यानंतरच प्रत्यक्ष रेती/वाळू उत्खननास सुरुवात करता येईल.

सद्यस्थितीत G.S.T. (वस्तु व सेवा कर) लागू झालेला असून गौण खनिजाकरिता वस्तु व सेवा करण्याबाबत शासन स्तरावर तरतूद / मार्गदर्शक सूचना अप्राप्त असल्याने G.S.T. भरणा करण्यात आलेली नाही. तथापी शासन स्तरावरून या संबंधी लेखी सूचना प्राप्त झाल्यास आपणास मंजूर रेतीसाठ्यावर G.S.T. (वस्तु व सेवा कर) भरणे अनिवार्य राहिल.

प्रति,

मे./ श्री अनोज कुमार अगरवाला,
रा. नागपूर



जिल्हाधिकारी, चंद्रपूर

- प्रतिलिपि:-
- 1) उपसंचालक, भूविज्ञान व खनिकर्म संचालनालय, महाराष्ट्र शासन, चंद्रपूर
 - 2) उपविभागिय अधिकारी, ब्रम्हपुरी यांना माहिती तथा आवश्यक कार्यवाहीस अग्रेषीत.
 - 3) तहसिलदार, ब्रम्हपुरी यांना कळविण्यात येते की, आपण आपल्या अधिनिस्त क्षेत्रातील वाळू घाटांचे मंजूर क्षेत्राचा पंचनामा करून लिलाव धारकास ताबा तात्काळ द्यावा आणि ताबा दिल्याबाबतीची पावती व अहवाल या कार्यालयास सादर करावा.

जिल्हाधिकारी, चंद्रपूर



महाराष्ट्र शासन

महसूल व वन विभाग

जिल्हाधिकारी व जिल्हादेड्याधिकारी चंद्रपूर यांचे कार्यालय

दूरध्वनी क्रमांक- 07172-272690

Email ID : miningofficer@gmail.com

क्र. साशा/कार्या-11/खनिज/टे-4/रेतीघाट/2025/125

दि:- 23/05/2025

- वाचा
- 1) महाराष्ट्र गौण खनिज उत्खनन (विकास व नियमन) नियम, 2013.
 - 2) महसूल व वन विभाग, महाराष्ट्र शासन, मंत्रालय मुंबई, शासन निर्णय क्र. गौखनि 10/ 0225/ प्र.क्र. 05/ख-1, दिनांक :- 04/04/2025.
 - 3) महसूल व वन विभाग, महाराष्ट्र शासन, मंत्रालय मुंबई, शासन निर्णय क्र. गौखनि 10/ 0225/ प्र.क्र. 05/ख-1, दिनांक :- 30/04/2025.
 - 4) राज्यस्तरीय पर्यावरण प्रभाव मूल्यांकन प्राधिकरण (SEIAA) यांचे पर्यावरण मंजूरी आदेश दि. 22/23/2025.
 - 5) या कार्यालयाची ई-निविदा दिनांक - 06/05/2025

- मंजूरी आदेश -



महसूल व वन विभाग, महाराष्ट्र शासन, मंत्रालय मुंबई, शासन निर्णय क्र. गौखनि 10/ 0125/ प्र.क्र. 05/ख-2, दिनांक :- 08/04/2025 व महसूल व वन विभाग, महाराष्ट्र शासन, मंत्रालय मुंबई, शासन निर्णय क्र. गौखनि 10/ 0125/ प्र.क्र. 05/ख-1, दिनांक :- 30/04/2025 नुसार सन 2025-2026 क्रिस्ता चंद्रपूर जिल्हातील पर्यावरण अनुमती प्राप्त वाळू / रेती घाटांकरिता उपविभाग निहाय ई निविदा जाहिरात दिनांक 06/05/2025 रोजी प्रसिद्ध करण्यात आलेली होती, सदर ई निविदेमध्ये श्री/ श्री अश्विन एंटरप्राइजेस, चंद्रपूर प्रो.प्रा. अश्विन सिंग ठाकूर यांनी चंद्रपूर या उपविभागातील 2 रेती घाट उपलब्ध वाळूसाठा 8304 ब्रास हातची किंमत रु. 49,82,400/- (अक्षरी-एकोणपन्नास लक्ष ब्यांशी हजार चारशे रुपये) करिता प्रती ब्रास रु. 2,666/- प्रमाणे एकूण रु. 2,21,38,464/- (अक्षरी- दोन कोटी एकविस लक्ष अडतीस हजार चारशे चौसठ रुपये) सर्वाच बाबी /दिकार नोंदविला आहे. सदर रक्कम उक्त रेतीघाटाच्या सर्वाच रक्कम असून हातच्या किमतीपेक्षा रु. 1,71,56,064/- (एक कोटी एकातर् लक्ष छपन्न हजार चौसठ रुपये) ने जास्त आहे. तसेच सर्वाच धारक यांनी शासन तस्तुदी नुसार खालील रक्कम शासन जमा केलेल्या आहेत.

अ. क्र.	बाब	शासन जमा केलेली रक्कम	चलन क्र. व दिनांक
1.	रेतीघाटाच्या लिलावाची सर्वाच्या रक्कम रु. 22138464/- (EMD+उर्वरित रक्कम)	2,21,38,464/-	चलन क्र. MAHBR52025052020610586 दि. 20/05/2025 + MAHBR52025052120623908 दि. 21/05/2025
2.	अनामत रक्कम	55,34,616/-	चलन क्र. दि. 21/05/2025

3.	उप संचालक भूजल सर्वेक्षण व विकास यंत्रणा, नागपूर यांचेकडील रेतीघाट सर्वेक्षण फी	10,000/-	डिडि क्र.16 दिनांक 20/05/2025
4.	आयकर विभागाचे टि.सी.एस.	4,42,769/-	दिनांक 20/05/2025
5.	राज्य पर्यावरण विभागाचे अटी व शर्ती नुसार लिलावाच्या रकमेचे 2 टक्के बँक गॅरंटी	4,42,769/-	दिनांक 20/05/2025
6.	जिल्हा खनिज प्रतिष्ठाण (District Mineral Foundation) निधी	4,98,240/-	दि. 20/05/2025
7.	EMP (बँक गॅरंटी / एफ डी) पर्यावरण मान्यते नुसार	14,01,400/-	उपरोक्त दोन्ही रकमांचे एफ.डी. स्वरूपात मा. जिल्हाधिकारी, चंद्रपूर यांचे नावे रु
8.	CER (बँक गॅरंटी / एफ डी)	99,648/-	15,01,048/- एवढे दिनांक 20/05/2025 रोजी काढण्यात आले आहे.



मे./ श्री अश्विन एंटरप्राइजेस, चंद्रपूर प्रो.प्रा. अश्विन सिंग ठाकूर यांना चंद्रपूर जिल्ह्यातील खालील रेती घाट सन 2025-2026 या वर्षाकरिता रेतीचे उखनन, वाहतूक व विक्री करण्याकरिता अटी व शर्तीच्या आधीन राहून मंजूरी प्रदान करण्यात येत आहे.

वाळूघाटांचे तपशील:

अ.क्र.	उपविभाग	तालुका	वाळूघाटाचे नाव	लगातचे गट.क्र.	लांबी x रुंदी x खोली	आरजी	उपलब्ध वाळूसाठा (ब्रास)
1.	चंद्रपूर	चंद्रपूर	नकोडा	52,53, 54	550x50x0.50	2.75	4859
2.		चंद्रपूर	अजयपूर-गोंडसावरी	अजयपूर-163/1, 163/2, 164, 165, 168, 170 गोंडसावरी-29, 31, 32, 33, 34	650x30x0.50	1.95	3445
					एकूण		8304

चंद्रपूर उपविभागातील वाळूघाटांची सर्वोच्च खोलीची रकमा व इतर देय रकमा शासन जमा केल्यामुळे मे./ श्री अश्विन एंटरप्राइजेस, चंद्रपूर प्रो.प्रा. अश्विन सिंग ठाकूर, चंद्रपूर यांना चंद्रपूर उपविभागातील वरील रेतीघाटातून वाळूरेती उखनन व वाहतूक करण्याकरिता दिनांक 10 जून, 2025 पर्यंत आणि विक्री करण्याकरिता परवानगी दिनांक 30 सप्टेंबर, 2025 पर्यंत महसूल व वन विभाग, महाराष्ट्र शासन, मंत्रालय मुंबई, शासन निर्णय क्र. गौखनि 10/ 0125/ प्र.क्र. 05/ख-1, दिनांक 08/04/2025 व वन विभाग, महाराष्ट्र शासन, मंत्रालय मुंबई, शासन निर्णय क्र. गौखनि 10/ 0125/ प्र.क्र. 05/ख-1, दिनांक 30/04/2025 आणि या कार्यालयाची ई-निविदा दिनांक 06/05/2025 मधील तरतुदी आणि करारनाम्यातील अटी व शर्तीच्या अधिन राहून परवानगी देण्यात येत आहे.

1) वाळू उत्खनन करण्याकरिता यंत्रिक साधनांचा वापर करता येणार नाही. मजुराद्वारेच (Manually) उत्खनन करणे बंधनकारक राहिलेले, असे न करता रेंतीचे उत्खनन व झाडतूक केल्यास ते अवैध मानले जाऊन शासनाच्या प्रचलित नियमानुसार कार्यवाही करण्यात येईल, याची नोंद घ्यावी. 2) शासनाने वेळोवेळी निर्गमित केलेले आदेश, नियम, अटी व शर्ती आपणांस बंधनकारक राहतील, कोणत्याही नियमांचे उल्लंघन केल्यास आपणांस मंजूर केलेले रेंतीघाट रद्द करण्यात येईल. त्यावर आपला कोणताही दावा राहणार नाही किंवा परताव्याची मागणी करता येणार नाही. सदर आदेशात अतिरिक्त अटी व शर्ती अंतर्भूत करण्याचे किंवा कमी करण्याचे आणि सदर आदेश रद्द करण्याचे सर्व अधिकार जिल्हाधिकारी, चंद्रपूर यांनी राखीव ठेवलेले आहे.

पर्यावरण विभागाने सदर रेंतीघाटाकरिता पर्यावरण विषयक मंजूरी (Environment Clearance) प्रदान केलेली असून त्यात नमुद सर्व साधारण अटी व शर्ती (General Condition) तसेच विशिष्ट अटी व शर्ती (Specific Condition) रेंतीघाट धारकास बंधनकारक राहतील व त्याची अंमलबजावणी करण्याची जबाबदारी रेंतीघाटधारकाची राहिली. तसेच पर्यावरण विषयक मंजूरी (E.C.) आपले नावे हस्तांतरित करून घेण्याची जबाबदारी आपली राहिली. पर्यावरण अनुमती नुसार E.M.P आणि G.P.R बाबतची अंमलबजावणी करण्याची आपण जबाबदारी आपली राहिली. अटी व शर्ती बाबतचा करारनामा करून दिल्यानंतरच ही परवानगी अंमलात येईल व त्यानंतरच प्रत्यक्ष रेंती / वाळू उत्खननास सुरुवात करता येईल.

सद्यस्थितीत G.S.T. (वस्तु व सेवा कर) लागू झालेला असून योग्य खनिजाकरिता वस्तु व सेवा करण्याबाबत शासन स्तरावर तरतूद / मार्गदर्शक सूचना अप्राप्त असल्याने G.S.T. भरणां करण्यात आलेली नाही. तथापी शासन स्तरावरून या संबंधी लेखी सूचना प्राप्त झाल्यास आपणांस मंजूर रेंतीसाठ्यावर G.S.T. (वस्तु व सेवा कर) भरणे अनिवार्य राहिले.

प्रति,

मे./ श्री अश्विन एंटरप्राइजेस,
प्रो.प्रा. अश्विन सिंग ठाकूर, चंद्रपूर



जिल्हाधिकारी, चंद्रपूर

प्रतिलिपी:-

- 1) उपसंचालक, भूविज्ञान व खनिकर्म संचालनालय, महाराष्ट्र शासन, चंद्रपूर
- 2) उपविभागीय अधिकारी, चंद्रपूर यांना माहिती तथा आवश्यक कार्यवाहीस अग्रणीत.
- 3) तहसिलदार, चंद्रपूर यांना कळविण्यात येते की, आपण आपल्या अधिनिस्त क्षेत्रातील वाळू घाटाचे मंजूर क्षेत्राचा पंचनामा करून तिलमात्र धारकास ताबा तात्काळ द्यावा आणि ताबा दिल्याबाबतीची पात्रती व अहवाल या कार्यालयास सादर करावा.

जिल्हाधिकारी, चंद्रपूर

- वाचा
- 1) महाराष्ट्र गौण खनिज उत्खनन (विकास व नियमन) नियम, 2013.
 - 2) महसूल व वन विभाग, महाराष्ट्र शासन, मंत्रालय मुंबई, शासन निर्णय क्र. गौखनि 10/0125/प्र.क्र. 05/ख-1, दिनांक :- 08/04/2025.
 - 3) महसूल व वन विभाग, महाराष्ट्र शासन, मंत्रालय मुंबई, शासन निर्णय क्र. गौखनि 10/0125/प्र.क्र. 05/ख-1, दिनांक :- 30/04/2025.
 - 4) राज्यस्तरीय पर्यावरण प्रभाव मूल्यांकन प्राधिकरण (SEIAA) यांचे पर्यावरण मंजूरी आदेश दि. 11/11/2024
 - 5) या कार्यालयाची ई-निविदा दिनांक - 06/05/2025

- मंजूरी आदेश -



महसूल व वन विभाग, महाराष्ट्र शासन, मंत्रालय मुंबई, शासन निर्णय क्र. गौखनि 10/0125/प्र.क्र. 05/ख-1, दिनांक 08/04/2025 व महसूल व वन विभाग, महाराष्ट्र शासन, मंत्रालय मुंबई, शासन निर्णय क्र. गौखनि 10/0125/प्र.क्र. 05/ख-1, दिनांक 30/04/2025 नुसार सन 2025-2026 करिता चंद्रपूर जिल्ह्यातील पर्यावरण अनुमती प्राप्त वाळू/रेती घाटांकरिता उपविभाग निहाय ई निविदा जाहिरात दिनांक 06/05/2025 रोजी प्रसिद्ध करण्यात आलेली होती. सदर ई निविदेमध्ये मे./ श्री गितेश सातपुते, भद्रावती यांनी वरोरा या उपविभागातील 5 रेती घाट उपलब्ध वाळूसाठा 36,838 ब्रास हातची किंमत रु. 2,21,02,800 /- (अक्षरी- दोन कोटी एकवीस लक्ष दोन हजार आठशे रुपये) करिता प्रती ब्रास रु. 1,777 /- प्रमाणे एकूण रु. 6,54,61,126/- (अक्षरी- सहा कोटी चौपन्न लक्ष एकसष्ठ हजार एकशेसव्वीस रुपये) सर्वोच्च बोली/देकार नोंदविला आहे. सदर रक्कम उक्त रेतीघाटाच्या सर्वोच्च रक्कम असून हातच्या किमतीपेक्षा रु. 4,33,58,326/- (अक्षरी- चार कोटी तेहतीस लक्ष पंच्याशी हजार तीनशेसव्वीस रुपये) ने जास्त आहे. तसेच सर्वोच्च बोलीधारक यांनी शासन तरतुदी नुसार खालील रक्कम शासन जमा केलेल्या आहेत.

अ. क्र.	बाब	शासन जमा केलेली रक्कम	चलन क्र. व दिनांक
1.	रेतीघाटाच्या लिलावाची सर्वोच्च रक्कम रु. 6,54,61,126/- (EMD+उर्वरित रक्कम)	6,54,61,126/-	दिनांक 9/05/2025 UTR No:SBINR52025050984976780 दिनांक 21/05/2025 UTR No:SBINR5202505052186235472 दिनांक 02/06/2025 UTR No.SBIN325153050469

2.	अनामत रक्कम	3,23,09,970/-	दिनांक 20/05/2025 चलान क्र.11435
3.	भूजल सर्वेक्षण व विकास यंत्रणा, चंद्रपूर यांचेकडील रेतीघाट सर्वेक्षण फी	25,000/-	दिनांक 22/05/2025 डि डि क्र. 441652
4.	आयकर विभागाचे टि.सी.एस.	13,09,223/-	दिनांक 28/05/2025 चलन क्र.J/281535555
5.	राज्य पर्यावरण विभागाचे अटी व शर्ती नुसार लिलावाच्या रकमेचे 2 टक्के बँक गॅरंटी	13,10,000/-	दिनांक 20/05/2025
6.	जिल्हा खनिज प्रतिष्ठाण (District Mineral Foundation) निधी	22,10,280/-	दिनांक 22/05/2025 UTR No:SBINR52025052286347181
7.	EMP (बँक गॅरंटी/एफ.डी)	37,78,950/-	दिनांक 23/05/2025
8.	CER (बँक गॅरंटी/एफ.डी)	4,42,056/-	दिनांक 23/05/2025 क्र.

त्यामुळे मे./ श्री गितेश सातपुते, भद्रावती यांना वरोरा उपविभागातील खालील रेती घाट सन 2025-2026 या वर्षाकरिता रेतीचे उत्खनन, वाहतूक व विक्री करण्याकरिता अटी व शर्तीच्या आधीन राहून मंजूरी प्रदान करण्यात येत आहे.

वाळूघाटांचे तपशील:

अ.क्र.	उपविभाग	तालुका	वाळूघाटाचे नाव	लगातचे गट क्र.	लांबी. x रुंदी x खोली	आरजी	उपलब्ध वाळूसाठा (ब्रास)
1.	वरोरा	वरोरा	वामडा	54,55,58,59,62,63,64,72	600x80x0.50	4.8	8481
2.		वरोरा	दिंदोडा(साईट)	139,140, 141	250x80x1.00	2.00	7067
3.		भद्रावती	पिपरी-दे.	45,46,47,48/2,49,50,52, 53, 54, 55,56,57	600x75x1.00	4.5	15901
4.		भद्रावती	पारोथी-1	128,129,130,131,154, 156	420x25x0.50	1.05	1855
5.		भद्रावती	जेणा निवली	117, 187,185,37, 43,44	500x40x0.50	2.00	3534
					एकूण		36838

वरोरा उपविभागातील वाळूघाटाची सर्वोच्च बोलीची रक्कम व इतर देय रक्कमा शासन जमा केल्यामुळे मे./ श्री गितेश सातपुते, भद्रावती यांना वरोरा उपविभागातील वरील रेतीघाटातून वाळू/रेती उत्खनन व वाहतूक करण्याकरिता दिनांक 10 जून, 2025 पर्यंत आणि विक्री करण्याकरिता परवानगी दिनांक 30 सप्टेंबर, 2025 पर्यंत महसूल व वन विभाग, महाराष्ट्र शासन, मंत्रालय मुंबई, शासन निर्णय क्र. गौखनि 10/ 0125/ प्र.क्र. 05/ख-1, दिनांक 08/04/2025 व महसूल व वन विभाग, महाराष्ट्र शासन, मंत्रालय मुंबई, शासन निर्णय

क्र. गौखमि 10/ 0125/ प्र.क्र. 05/ख-1, दिनांक 30/04/2025 आणि या कार्यालयाची ई-निविदा दिनांक 06/05/2025 मधील तरतूदी आणि करारनाम्यातील अटी व शर्तीच्या अधिन राहून परवानगी देण्यात येत आहे.

वाळू उत्खनन करण्याकरिता यांत्रिक साधनांचा वापर करता येणार नाही. फक्त मजुराद्वारेच (Manually) उत्खनन करणे बंधनकारक राहिल, असे न करता रेंतीचे उत्खनन व वाहतूक केल्यास ते अवैध मानले जाऊन शासनाच्या प्रचलित नियमानुसार कार्यवाही करण्यात येईल, याची नोंद घ्यावी. शासनाने वेळोवेळी निर्गमित केलेले आदेश, नियम, अटी व शर्ती आपणास बंधनकारक राहतील, तसेच कोणत्याही नियमांचे उल्लंघन केल्यास आपणास मंजूर केलेले रेंतीघाट रद्द करण्यात येईल. त्यावर आपला कोणताही हजर राहणार नाही किंवा परताव्याची मागणी करता येणार नाही. सदर आदेशात अतिरिक्त अटी व शर्ती अंतर्भूत करण्याचे किंवा कमी करण्याचे आणि सदर आदेश रद्द करण्याचे सर्व अधिकार जिल्हाधिकारी, चंद्रपूर यांनी राखीव ठेवलेले आहे.

पर्यावरण विभागाने सदर रेंतीघाटाकरिता पर्यावरण विषयक मंजूरी (Environment Clearance) प्रदान केलेली असून त्यात नमुद सर्व साधारण अटी व शर्ती (General Condition) तसेच विशिष्ट अटी व शर्ती (Specific Condition) रेंतीघाट धारकास बंधनकारक राहतील व त्यांची अंमलबजावणी करण्याची जबाबदारी रेंतीघाटधारकाची राहिल. तसेच पर्यावरण विषयक मंजूरी (E.C.) आपले नावे हस्तांतरित करून घेण्याची जबाबदारी आपली राहिल. पर्यावरण अनुमतीनुसार EMP आणि CER बाबतची अंमलबजावणी करण्याची आपण जबाबदारी आपली राहिल. अटी व शर्ती बाबतचा करारनामा करून दिल्यानंतरच ही परवानगी अंमलात येईल व त्यानंतरच प्रत्यक्ष रेंती / वाळू उत्खननास सुरुवात करता येईल.

सद्यास्थितीत G.S.T. (वस्तु व सेवा कर) लागू झालेला असून गौण खनिजाकरिता वस्तु व सेवा करण्याबाबत शासन स्तरावर तरतूद / मार्गदर्शक सूचना अप्राप्त असल्याने G.S.T. भरणा करण्यात आलेली नाही. तथापी शासन स्तरावरून या संबंधी लेखी सूचना प्राप्त झाल्यास आपणास मंजूर रेंतीसाठ्यावर G.S.T. (वस्तु व सेवा कर) भरणे अनिवार्य राहिल.

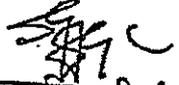
प्रति,

मे./ श्री गितेश सातपुते,
भद्रावती

स्वा/-
जिल्हाधिकारी, चंद्रपूर

प्रतिलिपी:-

- 1) उपसंचालक, भूविज्ञान व खनिकर्म संचालनालय, महाराष्ट्र शासन, चंद्रपूर
- 2) उपविभागिय अधिकारी, वरोरा यांना माहिती तथा आवश्यक कार्यवाहीस अग्रेषित.
- 3) तहसिलदार, वरोरा/भद्रावती यांना कळविण्यात येते की, आपण आपल्या अधिनिस्त क्षेत्रातील वाळू घाटांचे मंजूर क्षेत्राचा पंचनामा करून लिलाज धारकास ताबा तात्काळ द्यावा आणि ताबा दिल्याबाबताची पावती व अहवाला या कार्यालयास सादर करावा.


जिल्हाधिकारी, चंद्रपूर



महाराष्ट्र शासन

महसूल व वन विभाग

जिल्हाधिकारी व जिल्हादंडाधिकारी चंद्रपूर यांचे कार्यालय

दूरध्वनी क्रमांक- 07172-272690

Email ID : miningofficer@gmail.com

क्र. साशा / कार्या-11/खनिज/टे-4/रेतीघाट/2025/ 580

दि. - 28/05/2025

- वाचा
- 1) महाराष्ट्र गौण खनिज उत्खनन (विकास व नियमन) नियम, 2013.
 - 2) महसूल व वन विभाग, महाराष्ट्र शासन, मंत्रालय मुंबई, शासन निर्णय क्र. गौखनि 10/ 0125/ प्र.क्र. 05/ख-1, दिनांक :- 08/04/2025.
 - 3) महसूल व वन विभाग, महाराष्ट्र शासन, मंत्रालय मुंबई, शासन निर्णय क्र. गौखनि 10/ 0125/ प्र.क्र. 05/ख-1, दिनांक :- 30/04/2025.
 - 4) राज्यस्तरीय पर्यावरण प्रभाव मूल्यांकन प्रार्थीकरण (SBIAA) यांचे पर्यावरण मंजूरी आदेश दि. 11/11/2024
 - 5) या कार्यालयाची ई-निविदा दिनांक - 05/05/2025

- मंजूरी आदेश -



महसूल व वन विभाग, महाराष्ट्र शासन, मंत्रालय मुंबई, शासन निर्णय क्र. गौखनि 10/ 0125/ प्र.क्र. 05/ख-1, दिनांक 08/04/2025 व महसूल व वन विभाग, महाराष्ट्र शासन, मंत्रालय मुंबई, शासन निर्णय क्र. गौखनि 10/ 0125/ प्र.क्र. 05/ख-1, दिनांक 30/04/2025 नुसार सन 2025-2026 करिता चंद्रपूर जिल्ह्यातील पर्यावरण अनुसूती प्राप्त वाळू/रेती घाटांकरिता उपविभाग निहाय ई निविदा जाहिरात दिनांक 06/05/2025 रोजी प्रसिद्ध करण्यात आलेली होती. सदर ई निविदेमध्ये में/ श्री आर. एस. आर. इंफ्राटेक, चंद्रपूर यांनी राजुरा या उपविभागातील 3 रेती घाट उपलब्ध वाळूसाठा 12,632 ब्रास हातची किंमत रु. 75,79,200/- (अक्षरी- पंच्यात्तर लक्ष एकोणशेहत्ती हजार दोनशे रुपये) करिता प्रती ब्रास रु. 655/- प्रमाणे एकूण रु. 82,73,960/- (अक्षरी- ब्यांशी लक्ष त्र्यात्तर हजार नऊशे साठ रुपये) सर्वांच बोली/देकार नोंदविला आहे. सदर रक्कम उक्त रेतीघाटाच्या सर्वांच रक्कम असून हातच्या किंमतीपेक्षा रु. 6,94,760/- (अक्षरी- सहा लक्ष चौ-चान्नऊ हजार सातशे साठ रुपये) ने जास्त आहे. तसेच सर्वांच बोलीधारक यांनी शासन तरतुदी नुसार खालील रक्कम शासन जमा केलेल्या आहेत.

अ. क्र.	बाब	शासन जमा केलेली रक्कम	चलन क्र. व दिनांक
1.	रेतीघाटाच्या लिलावाची सर्वोच्च रक्कम रु. 82,73,960/- (EMD+उर्वरित रक्कम)	82,73,960/-	Ref No. 25147416223 दिनांक 27/05/2025+ UTR No. MAHBR52025052720673542 दिनांक:27/05/2025
2.	अनामत रक्कम	20,68,490/-	चलन क्र. 11424 दिनांक 28/05/2025
3.	भूजल संवर्क्षण व विकास यंत्रणा	15,000/-	डि.डि.क्र.561689 दिनांक 27/05/2025

	चंद्रपूर यांचेकडील रेंतीघाट, सर्वेक्षण फी		
4.	आयकर विभागाचे टि.सी.एस.	1,65,479/-	चलन क्र. 00320 दिनांक 27/05/2025
5.	राज्य पर्यावरण विभागाचे अटी व शर्ती नुसार लिलावाच्या स्क्रमेचे 2 टक्के बँक गॅरंटी	1,65,479/-	दिनांक 27/05/2025
6.	जिल्हा खनिज प्रतिष्ठाण (District Mineral Foundation) निधी	7,57,920/-	UTR No: MAHBR52025052720669643 दिनांक 27/05/2025
7.	EMP (बँक गॅरंटी / एफ.डी.)	19,16,000/-	Receipt No. 94995 दिनांक 27/05/2025
8.	CER (बँक गॅरंटी / एफ.डी.)	1,51,584/-	Receipt No. 94993 दिनांक 27/05/2025

त्वामुळे मे/ श्री आर. एस. आर. इंफ्राटेक, चंद्रपूर यांना राजुरा उपविभागातील खालील रेंती घाट सन 2025-2026 या वर्षाकरिता रेंतीचे उत्खनन वाहतूक व विक्री करण्याकरिता अटी व शर्तीच्या अधिन राहून मंजूरी प्रदान करण्यात येत आहे.

वाळूघाटांचे तपशील:

अ.क्र.	उपविभाग	तालुका	वाळूघाटाचे नाव	लगतचे गट क्र.	लांबी x रुंदी x खोली	औरजी	उपलब्ध वाळूसाठा (ब्रास)
1.	राजुरा	कोरपना	कोळशी खुर्द	6,7,8	350x90x0.50	3.15	5565
2.		कोरपना	कोळशी खू	11,12	200x80x0.50	1.6	2827
3.		कोरपना	कारवाडे-1	2,3	400x60x0.50	2.4	4240
					एकूण		12632



राजुरा उपविभागातील वाळूघाटाची सर्वोच्च बोलीची रक्कम व इतर देय रक्कम शासन जमा केल्यामुळे मे/ श्री आर. एस. आर. इंफ्राटेक, चंद्रपूर यांना राजुरा उपविभागातील वरील रेंतीघाटातून वाळू/रेंती उत्खनन व वाहतूक करण्याकरिता दिनांक 10 जून, 2025 पर्यंत आणि विक्री करण्याकरिता परवानगी दिनांक 30 सप्टेंबर, 2025 पर्यंत महसूल व वन विभाग, महासष्ट्र शासन, मंत्रालय मुंबई, शासन निर्णय क्र. गौखनि 10/0125/प्र.क्र. 05/ख-1, दिनांक 08/04/2025 व महसूल व वन विभाग, महासष्ट्र शासन, मंत्रालय मुंबई, शासन निर्णय क्र. गौखनि 10/0125/प्र.क्र. 05/ख-1, दिनांक 30/04/2025 आणि या कार्यालयाची ई-निविदा दिनांक 06/05/2025 मधील तरतूदी आणि करारनाम्यातील अटी व शर्तीच्या अधिन राहून परवानगी देण्यात येत आहे.

वाळू उत्खनन करण्याकरिता यांत्रिक साधनांचा वापर करता येणार नाही. फक्त मनुराद्वारेच (Manually) उत्खनन करणे बंधनकारक राहिल, असे न करता रेंतीचे उत्खनन व वाहतूक केल्यास ते अवैध मानले जाऊन शासनाच्या प्रचलित नियमानुसार कार्यवाही करण्यात येईल, याची नोंद घ्यावी. शासनाने वेळोवेळी निर्गमित केलेले आदेश, नियम, अटी व शर्ती आपणास बंधनकारक राहतील, तसेच कोणत्याही नियमांचे उल्लंघन केल्यास आपणास मंजूर केलेले रेंतीघाट रद्द करण्यात येईल, त्यावर आपला कोणताही हजेर राहणार नाही किंवा परताव्याची मागणी करता येणार नाही. सदर आदेशात अतिरिक्त अटी व शर्ती अंतर्भूत

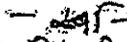
करण्याचे किंवा कमी करण्याचे आणि सदर आदेश रद्द करण्याचे सर्व अधिकार जिल्हाधिकारी, चंद्रपूर यांनी राखीव ठेवलेले आहे.

पर्यावरण विभागाने सदर रैतीघाटाकरिता पर्यावरण विषयक मंजूरी (Environment Clearance) प्रदान केलेली असून त्यात नमुद सर्व साधारण अटी व शर्ती (General Condition) तसेच विशिष्ट अटी व शर्ती (Specific Condition) रैतीघाटधारकास बंधनकारक राहतील व त्यांची अंमलबजावणी करण्याची जबाबदारी रैतीघाटधारकाची राहिल. तसेच पर्यावरण विषयक मंजूरी (E.C.) आपले नावे हस्तांतरीत करून घेण्याची जबाबदारी आपली राहिल. पर्यावरण अनुमती नुसार EMP आणि OER बाबतची अंमलबजावणी करण्याची आपण जबाबदारी आपली राहिल. अटी व शर्ती बाबतचा करारनामा करून दिल्यानंतरच ही परवानगी अंमलात येईल व त्यानंतरच प्रत्यक्ष रैती/चाळू उत्खननास सुरुवात करता येईल.

सद्यस्थितीत G.S.T. (वस्तु व सेवा कर) लागू झालेला असून गौण खनिजाकरिता वस्तु व सेवा करण्याबाबत शासन स्तरावर तरतुदे / मार्गदर्शक सूचना अप्राप्त असल्याने G.S.T. भरणा करण्यात आलेली नाही. तथापी शासन स्तरावरून या संबंधी लेखी सूचना प्राप्त झाल्यास आपणास मंजूर रैतीसाठ्यावर G.S.T. (वस्तु व सेवा कर) भरणे अनिवार्य राहिल.

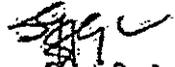
प्रति,

से./ श्री आर. एस. आर. इन्फोटेक,
चंद्रपूर

— 
जिल्हाधिकारी, चंद्रपूर

- प्रतिलिपी:-
- 1) उपसंचालक, भूविज्ञान व खनिज संशोधन संचालनालय, महाराष्ट्र शासन, चंद्रपूर
 - 2) उपविभागीय अधिकारी, राजुरा यांना माहिती तथा आवश्यक कार्यवाहीस अग्रेषित.
 - 3) तहसिलदार, कौरपना यांना कळविण्यात येते की, आपण आपल्या अधिनिस्त-क्षेत्रातील चाळू घाटांचे मंजूर क्षेत्राचा पंचनामा करून लिलाव धारकास तोंबा त्राळाळ द्यावा आणि तावा दिल्याबाबतीची मावती व अहवाल या कार्यालयास सादर करावा.




जिल्हाधिकारी, चंद्रपूर



महाराष्ट्र शासन
महसूल व वन विभाग

जिल्हाधिकारी व जिल्हादंडाधिकारी चंद्रपूर यांचे कार्यालय

दूरध्वनी क्रमांक - 07172-272690

Email ID : miningofficer@gmail.com

क्र. साशा./कार्या-11/खनिज/ट.4/रतीघाट/2025/622

दि. 02/05/2025

- वाचा
- 1) महाराष्ट्र गौण खनिज उत्खनन (विकास व नियमन) नियम, 2013.
 - 2) महसूल व वन विभाग, महाराष्ट्र शासन, मंत्रालय मुंबई, शासन निर्णय क्र. गौखनि 10/0125/प्र.क्र. 05/ख-1, दिनांक :- 08/04/2025.
 - 3) महसूल व वन विभाग, महाराष्ट्र शासन, मंत्रालय मुंबई, शासन निर्णय क्र. गौखनि 10/0125/प्र.क्र. 05/ख-1, दिनांक :- 30/04/2025.
 - 4) राज्यस्तरीय पर्यावरण प्रभाव मूल्यांकन आयोग (SEIAA) यांचे पर्यावरण मंजूरी आदेश दि. 11/11/2024
 - 5) या कार्यालयाची ई-निविदा दिनांक :- 06/05/2025

- मंजूरी आदेश :-



महसूल व वन विभाग, महाराष्ट्र शासन, मंत्रालय मुंबई, शासन निर्णय क्र. गौखनि 10/0125/प्र.क्र. 05/ख-1, दिनांक 08/04/2025 व महसूल व वन विभाग, महाराष्ट्र शासन, मंत्रालय मुंबई, शासन निर्णय क्र. गौखनि 10/0125/प्र.क्र. 05/ख-1, दिनांक 30/04/2025 नुसार सन 2025-2026 करिता चंद्रपूर जिल्ह्यातील पर्यावरण अनुमती प्राप्त वाळू/रेती घाटाकरिता उपविभाग निहाय ई निविदा जाहिरात दिनांक 06/05/2025 रोजी प्रसिद्ध करण्यात आलेली होती, सदर ई निविदेमध्ये मे./ श्री प्रमोद एस पुन्यपवार, चंद्रपूर यांना गोंडपिपरी या उपविभागातील 7 रेती घाट उपलब्ध वाळूसाठा 82084 ब्रास हातची किंमत रु. 1,92,50,400/- (अक्षरी- एक कोटी व्हांनऊ लक्ष पन्नास हजार चारशे रुपये) करिता प्रती ब्रास रु. 2,510/- प्रमाणे एकूण रु. 8,05,30,840/- (अक्षरी- आठ कोटी पाच लक्ष तीस हजार आठशे चाळीस रुपये) सर्वांच बोली/देकार नोंदविला आहे. सदर रक्कम उक्त रेतीघाटाच्या सर्वांच रक्कम असून हातच्या किमतीपेक्षा रु. 6,12,80,440/- (अक्षरी- सहा कोटी बारा लक्ष ऐंशी हजार चारशे चाळीस रुपये) ने जास्त आहे. तसेच सर्वांच बोलीधारक यांनी शासन तरतुदी नुसार खालील रक्कम शासन जमा केलेल्या आहेत.

अ. क्र.	बाब	शासन जमा केलेली रक्कम	चलन क्र. व दिनांक
1.	रेतीघाटाच्या लिलावाची सर्वांच्या रक्कम रु. 8,05,30,840/- (EMD+उर्वरित रक्कम)	8,05,30,840/-	दिनांक 21/05/2025 व दिनांक 30/05/2025 प्रेरणा करण्यात आली आहे.
2.	अज्ञात रक्कम	2,01,32,710/-	चलन क्रमांक 11442 दिनांक 28/05/2025

3.	भूजल सर्वेक्षण व विकास यंत्रणा, चंद्रपूर सांचेकडील रेलीघाट सर्वेक्षण फी	35,000/-	डि.डि. क्र-500542 दिनांक 30/05/2025
4.	आयकर विभागाचे टि.सी.एस.	16,10,617/-	दिनांक 27/05/2025
5.	राज्य पर्यावरण विभागाचे अटी व शर्ती नुसार जिलावाच्या रकमेचे 2 टक्के बँक गॅरंटी	16,10,617/-	Ref No:1314NDDG00160125 दिनांक 28/05/2025
6.	जिल्हा खनिज प्रतिष्ठान (District Mineral Foundation) निधी	1,92,5040/-	दिनांक 30/05/2025
7.	EMP (बँक गॅरंटी / एफ डी)	49,80,800/-	Ref No:22868266 दिनांक 27/05/2025
8.	CER (बँक गॅरंटी / एफ डी)	3,85,008/-	Ref No:22868264 दिनांक 27/05/2025

व्याप्त्ये मे./ श्री प्रमोद एस पुन्यपवार, चंद्रपूर यांना गोंडपिपरी उपविभागातील खालील रेली घाट सन 2025-2026 या वर्षाकरिता रेलीचे उखनन, वाहतूक व विक्री करण्याकरिता अटी व शर्तीच्या आधीन राहून मंजूरी प्रदान करण्यात येत आहे.

वाळूघाटांचे तपशील:

अ.क्र.	उपविभाग	तालुका	वाळूघाटाचे नाव	क्रमतसे गट क्र.	लांबी x रुंदी x खोली	आरजी	उपलब्ध वाळूसाठा (त्रास)
1.	गोंडपिपरी	गोंडपिपरी	विठ्ठलवाडा येनबायली	356,357,359,358	700x70x0.50	4.9	8657
2.		गोंडपिपरी	आत्रो	172/2, 171, 161/2	350x30x0.50	1.05	11855
3.		गोंडपिपरी	चक सोमनपल्ली	104, 105	300x40x0.50	1.2	2120
4.		पोमुणा	वेळवा चक	56,57,58,61,63,67	480x60x1.00	2.88	10177
5.		पोमुणा	जुनगाव	78,71,8	250x50x1.00	1.25	4417
6.		पोमुणा	शाण्या	329,331,332	300x50x0.50	1.5	2650
7.		पोमुणा	धरगावदे	86,37	250x50x0.50	1.25	2208
					एकूण		32084

गोंडपिपरी उपविभागातील वाळूघाटांची सर्वोच्च बोलीची रक्कम व इतर हेतू रक्कम शासन जमा केल्यामुळे मे./ श्री प्रमोद एस पुन्यपवार, चंद्रपूर यांना गोंडपिपरी उपविभागातील वरील रेलीघाटातून वाळूरेती उखनन व वाहतूक करण्याकरिता दिनांक 10 जून, 2025 पर्यंत आणि विक्री करण्याकरिता परवानगी दिनांक 30 सप्टेंबर, 2025 पर्यंत महसूल व वज्र विभाग, महाराष्ट्र शासन, मंत्रालय मुंबई, शासन निर्णय क्र. गौखनि 10/0125/प्र.क्र. 05/ख-1, दिनांक 08/04/2025 व महसूल व वज्र विभाग, महाराष्ट्र शासन, मंत्रालय मुंबई, शासन निर्णय क्र. गौखनि 10/0125/प्र.क्र. 05/ख-1, दिनांक 30/04/2025 आणि या कार्यालयाची ई-

निविदा दिनांक 06/05/2025 मधील तरतुदी आणि करारनाम्यातील अटी व शर्तीच्या अधिन राहून परवानगी देण्यात येत आहे.

वाळू उत्खनन करण्याकरिता यांत्रिक साधनांचा वापर करता येणार नाही. फक्त मजुराद्वारेच (Manually) उत्खनन करणे बंधनकारक राहिले. असे न करता रेलीचे उत्खनन व वाहतूक केल्यास ते अवैध मानले जाऊन शासनाच्या प्रचलित नियमानुसार कार्यवाही करण्यात येईल. याची नोंद घ्यावी. शासनाने वेळोवेळी निर्गमित केलेले आदेश, नियम, अटी व शर्ती आपणास बंधनकारक राहतील. तसेच कोणत्याही नियमांचे उल्लंघन केल्यास आपणास मंजूर केलेले रेलीघाट रद्द करण्यात येईल. त्यावर आपला कोणताही हजर राहणार नाही किंवा परताव्याची मागणी करता येणार नाही. सदर आदेशात अतिरिक्त अटी व शर्ती अंतर्भूत करण्याचे किंवा कमी करण्याचे आणि सदर आदेश रद्द करण्याचे सर्व अधिकार जिल्हाधिकारी, चंद्रपूर यांनी राखीव ठेवलेले आहे.

पर्यावरण विभागाने सदर रेलीघाटोकरिता पर्यावरण विषयक मंजूरी (Environment Clearance) प्रदान केलेली असून त्यात जसूह सर्व साधारण अटी व शर्ती (General Condition) तसेच विशिष्ट अटी व शर्ती (Specific Condition) रेलीघाट धारकास बंधनकारक राहिलेले व त्यांची अंमलबजावणी करण्याची जबाबदारी रेलीघाटधारकाची राहिली. तसेच पर्यावरण विषयक मंजूरी (E.C.) आपले नावे हस्तांतरित करून घेण्याची जबाबदारी आपली राहिली. पर्यावरण अनुमती नुसार EMP आणि CER बाबतची अंमलबजावणी करण्याची आपण जबाबदारी आपली राहिली. अटी व शर्ती बाबतचा करारनामा करून दिल्यानंतरच ही परवानगी अंमलात येईल व त्यानंतरच प्रत्यक्ष रेली / वाळू उत्खननास सुरुवात करता येईल.

सध्यास्थितीत G.S.T. (वस्तु व सेवा कर) लागू झालेला असून गौण खनिजाकरिता वस्तु व सेवा करण्याबाबत शासन स्तरावर तरतुद / मार्गदर्शक सूचना अप्रति असल्याने G.S.T. भरणा करण्यात आलेली नाही. तथापी शासन स्तरावरून या संबंधी लेखी सूचना प्राप्त झाल्यास आपणास मंजूर रेलीसाठ्यावर G.S.T. (वस्तु व सेवा कर) भरणे अनिवार्य राहिले.

प्रति,

मे./ श्री. प्रमोद एस. पुन्यपवार,
चंद्रपूर

जिल्हाधिकारी, चंद्रपूर



नीतलिपी:-

- 1) उपसंचालक, भूविज्ञान व खनिकर्म संचालनालय, महाराष्ट्र शासन, चंद्रपूर
- 2) उपविभागीय अधिकारी, गोंडपिपरी यांना माहिती तथा आवश्यक कार्यवाहीस अग्रेषित.
- 3) तहसिलदार, गोंडपिपरी/पोंधुर्णा यांना कळविण्यात येते की, आपण आपल्या अधिनिस्त क्षेत्रातील वाळू घाटांचे मंजूर क्षेत्रांचा पंचनामा करून लिलाव धारकास ताबा तात्काळ द्यावा आणि ताबा दिल्याबाबतीची भावती व अहवाल या कार्यालयास सादर करावा.

जिल्हाधिकारी, चंद्रपूर



महाराष्ट्र शासन

महसूल व वन विभाग

जिल्हाधिकारी व जिल्हादंडाधिकारी चंद्रपूर यांचे कार्यालय

दूरध्वनी क्रमांक- 07172-272690

Email ID : miningofficer@gmail.com

क्र. साशा / कार्या-11/खनिज/टे-4/रेतीघाट/2025/ 568

दि. 26/05/2025

- वाचा
- 1) महाराष्ट्र गौण खनिज उत्खनन (विकास व नियमन) नियम, 2013.
 - 2) महसूल व वन विभाग, महाराष्ट्र शासन, मंत्रालय मुंबई, शासन निर्णय क्र. गौखनि 10/ 0125/ प्र.क्र. 05/ख-1, दिनांक :- 08/04/2025.
 - 3) महसूल व वन विभाग, महाराष्ट्र शासन, मंत्रालय मुंबई, शासन निर्णय क्र. गौखनि 10/ 0125/ प्र.क्र. 05/ख-1, दिनांक :- 30/04/2025.
 - 4) राज्यस्तरीय पर्यावरण प्रभाव मूल्यांकन प्रौद्योगिकी (SEIAA) यांचे पर्यावरण मंजूरी आदेश दि. 22/11/2024
 - 5) या कार्यावली ई-निविदा दिनांक - 06/05/2025

- मंजूरी आदेश



महसूल व वन विभाग, महाराष्ट्र शासन, मंत्रालय मुंबई, शासन निर्णय क्र. गौखनि 10/ 0125/ प्र.क्र. 05/ख-1, दिनांक 08/04/2025 व महसूल व वन विभाग, महाराष्ट्र शासन, मंत्रालय मुंबई, शासन निर्णय क्र. गौखनि 10/ 0125/ प्र.क्र. 05/ख-1, दिनांक 30/04/2025 नुसार सन 2025-2026 करिता चंद्रपूर जिल्ह्यातील पर्यावरण अनुमती प्राप्त वाळू / रेती घाटांकरिता उपविभाग निहाय ई-निविदा जाहिरात दिनांक 06/05/2025 रोजी प्रसिद्ध करण्यात आलेली होती, सदर ई-निविदेमध्ये मे./ श्री विक्टोरी इंको, गडचिरोली यांनी चिमुर् या उपविभागातील 8 रेती घाट उपलब्ध वाळूसाठा 41,961 ब्रास हातची किंमत रु. 2,51,76,600/- (अक्षरी- दोन कोटी एकावन्न लक्ष छहयात्तर हजार सहाशे रुपये) करिता प्रती ब्रास रु. 3,080/- प्रमाणे एकूण रु. 12,92,39,880/- (अक्षरी- बारा कोटी ब्यान्नळ लक्ष एकोणचाळीस हजार आठशे ऐंशी रुपये) सर्वांच बोली /देकार नोंदविला आहे. सदर रक्कम उक्त रेतीघाटाच्या सर्वांच रक्कम असून हातच्या किमतीपेक्षा रु. 10,40,63,280/- (अक्षरी दहा कोटी चाळीस लक्ष त्रेसष्ट हजार दोनशे ऐंशी रुपये) ने जास्त आहे. तसेच सर्वांच बोलीधारक यांनी शासन तरतुदी नुसार खालील रक्कम शासन जमा केलेल्या आहेत.

अ. क्र.	बाब	शासन जमा केलेली रक्कम	चलन क्र. व दिनांक
1.	रेतीघाटाच्या लिलावाची सर्वांच रक्कम रु. 12,92,39,880/- (EMD+उर्वरित रक्कम)	12,92,39,880/-	चलन क्र. MAHBR52025025620053216 दिनांक-26/05/2025+ चलन क्र. MAHBR52025052025610446 दिनांक- 20/05/2025

2.	अनामत रक्कम	3,23,09,970/-	धनादेश क्र. 141801 दिनांक 23/05/2025
3.	भूजल सर्वेक्षण व विकास यंत्रणा, चंद्रपूर यांचेकडील रेंतीघाट सर्वेक्षण फी	40,000/-	क्र. 734906 दिनांक 23/05/2025
4.	आयकर विभागाचे टि.सी.एस.	25,84,798/-	चलन क्र 25052000055858MOHB दिनांक 22/05/2025
5.	राज्य पर्यावरण विभागाचे अटी व शर्ती नुसार लिलावाच्या रकमेचे 2 टक्के बँक गॅरंटी	25,84,798/-	दिनांक 23/05/2025
6.	जिल्हा खनिज प्रतिष्ठाण (District Mineral Foundation) निधी	25,17,660/-	MAHBR52052320646006 दिनांक-23/05/2025
7.	EMP (बँक गॅरंटी / एफ डी)	56,29,800/-	दिनांक 23/05/2025
8.	CER (बँक गॅरंटी / एफ डी)	5,03,498/-	दिनांक 23/05/2025



नामुळे मे/ श्री विक्टोरी इंध्रा, गडचिरोली यांना चिमुर उपविभागातील खालील रेंती घाट सन 2025-2026 या वर्षाकरिता रेंतीचे उत्खनन, वाहतूक व विक्री करण्याकरिता अटी व शर्तीच्या आधारे राहून मंजुरी देण्यात येत आहे.

वाळूघाटांचे तपशील:

अ.क्र.	उपविभाग	तालुका	वाळूघाटाचे नाव	लगतचे गट क्र.	लांबी x रुंदी x खोली	आरजो	उपलब्ध वाळूसाठा (ब्रास)
1.	चिमुर	सिंदेवाही	लालाचिचवाडी	74,75,76,77,80	750x40x0.50	3.00	5300
2.		सिंदेवाही	लाडवारी	115,114,113,112,111	450x25x0.50	1.12	1988
3.		सिंदेवाही	कळमगाव तुकूम	145,146,246,247/1,247/2, 249,301	350x30x0.50	1.05	1855
4.		सिंदेवाही	विरव्हा	252,248,247,246, 245, 244	350x45x1.00	1.57	5565
5.		सिंदेवाही	सरडपार	411/1	380x100x1.00	3.8	13428
6.		सिंदेवाही	मोहाडी	171,169,168,170,167, 165	250x45x0.50	1.12	1988
7.		चिमुर	काग	83,84,85; 103/3	300x40x0.50	1.2	2120
8.		चिमुर	उगगाव	310,311,312,313,146	550x50x1.00	2.75	9717
						एकूण	41961

चिमुर उपविभागातील वाळूघाटांची सर्वोच्च बोलीची रक्कम व इतर देय रक्कमा शासन जमा केल्यामुळे मे/ श्री विक्टोरी इंध्रा, गडचिरोली यांना चिमुर उपविभागातील वरील रेंतीघाटातून वाळू/रेंती उत्खनन व वाहतूक करण्याकरिता दिनांक 10 जून, 2025 पर्यंत आणि विक्री करण्याकरिता परवानगी दिनांक 30 सप्टेंबर, 2025 पर्यंत महसूल व वन विभाग, महाराष्ट्र शासन, मंत्रालय मुंबई, शासन निर्णय क्र. गौखनि 10/ 0125/

प्र.क्र. 05/ख-1, दिनांक 08/04/2025 व महसूल व वन विभाग, महाराष्ट्र शासन, मंत्रालय मुंबई, शासन निर्णय क्र. गौर्खनि 10/ 0125/ प्र.क्र. 05/ख-1, दिनांक 08/04/2025 आणि या कार्यालयाची ई-निविदा दिनांक 06/05/2025 मधील तरतूदी आणि करारनाम्यातील अटी व शर्तीच्या अधिन राहून परवानगी देण्यात येत आहे.

वाळू उत्खनन करण्याकरिता यांत्रिक साधनांचा वापर करता येणार नाही. फक्त मजुराद्वारेच (Manually) उत्खनन करणे बंधनकारक राहिले, असे न करता रेंतीचे उत्खनन व वाहतूक केल्यास ते अवैध मानले जाऊन शासनाच्या प्रचलित नियमानुसार कार्यवाही करण्यात येईल. याची नोंद घ्यावी. शासनाने वेळोवेळी निर्गमित केलेले आदेश, नियम, अटी व शर्ती आपणास बंधनकारक राहतील, तसेच कोणत्याही नियमांचे उल्लंघन केल्यास आपणास मंजूर केलेले रेंतीवाट रद्द करण्यात येईल. त्यावर आपला कोणताही हजर राहणार नाही किंवा परताव्याची मागणी करता येणार नाही. सदर आदेशात अतिरिक्त अटी व शर्ती अंतर्भूत करण्याचे किंवा कमी करण्याचे आणि सदर आदेश रद्द करण्याचे सर्व अधिकार जिल्हाधिकारी, चंद्रपूर यांनी राखीव ठेवलेले आहे.

पर्यावरण विभागाने सदर रेंतीवाटाकरिता पर्यावरण विषयक मंजूरी (Environment Clearance) प्रदान केलेली असून त्यात नमुद सर्व साधारण अटी व शर्ती (General Condition) तसेच विशिष्ट अटी व शर्ती (Specific Condition) रेंतीवाट धारकास बंधनकारक राहतील व त्यांची अंमलबजावणी करण्याची जबाबदारी रेंतीवाटधारकाची राहिली. तसेच पर्यावरण विषयक मंजूरी (E.C.) आपले नावे हस्तांतरित करून घेण्याची जबाबदारी आपली राहिली. पर्यावरण अनुनती नुसार EMP आणि CER वावतची अंमलबजावणी करण्याची आपण जबाबदारी आपली राहिली. अटी व शर्ती वावतची करारनामा करून दिल्यानंतरच ही परवानगी अंमलात येईल व त्यानंतरच प्रत्यक्ष रेंती/वाळू उत्खननास सुरुवात करता येईल.

स्थास्थितात G.S.T. (वस्तु व सेवा कर) लागू झालेला असून गौण खनिजाकरिता वस्तु व सेवा करण्याबाबत शासन स्तरावर तरतूद / मार्गदर्शक सूचना अप्राप्त असल्याने G.S.T. भरणा करण्यात आलेली नाही. तथापि शासन स्तरावरून या संबंधी लेखी सूचना प्राप्त झाल्यास आपणास मंजूर रेंतीसाठ्यावर G.S.T. (वस्तु व सेवा कर) भरणे अनिवार्य राहिले.

प्रात,

मै./ श्री विक्टोरी इंग्रज,
गडाचिरोली.



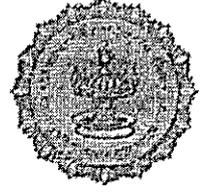
जिल्हाधिकारी, चंद्रपूर

- प्रातिलिपि:-
- 1) ना. उपसंचालक, भूविज्ञान व खनिज संचालनालय, महाराष्ट्र शासन, चंद्रपूर
 - 2) उपविभागीय अधिकारी, चिमुर् योजने माहिती तथा आवश्यक कार्यवाहीस अप्रैपत.
 - 3) तहसिलदार, चिमुर्/सिंदेवाही यांना कळविण्यात येते की, आपण आपल्या अधिनस्त क्षेत्रातील कळू वाटांचे मंजूर क्षेत्राच्या पंचनामा करून लिखाण धारकास तांचा तात्काळ द्यावा आणि तांचा दिल्यावाटांची पावता व अहवाल या कार्यालयास सादर करावा.

जिल्हाधिकारी, चंद्रपूर



महाराष्ट्र शासन
महसूल विभाग



तहसील कार्यालय, वरोरा

दूरध्वनी क्रमांक - 07176-282110

Email ID -tal.warora@gmail.com

क्रमांक/म.शा./स.म.अ./प्रस्तुतकार-1/कावि-1241/2025

दिनांक :- 20/6/2025

प्रति,

मा. जिल्हा खनिकर्म अधिकारी,
चंद्रपूर

विषय - दिनांक - 9/6/2025 ला सायंकाळी 6:00 नंतर कोणत्याही रेंतीघाटावरून उत्खनन होणार नाही याबाबत प्रत्येक रेंतीघाटाची तपासणी करून अहवाल सादर करित असल्याबाबत.

संदर्भ

1. वाळू / रेंती निर्गती धोरण - 2025 दिनांक - 8/4/2025
2. मा. जिल्हा खनिकर्म अधिकारी, चंद्रपूर यांचे कार्यालयीन जा.क्र./रेंती/टे-4/ख.शा./2025/161/659 दिनांक - 6/6/2025
3. या कार्यालयाचे पत्र क्रमांक/म.शा./स.म.अ./प्रस्तुतकार-1/कावि-1170/2025 दिनांक - 9/6/2025
4. या कार्यालयाचे पत्र क्रमांक/म.शा./स.म.अ./प्रस्तुतकार-1/कावि-1171/2025 दिनांक - 9/6/2025
5. या कार्यालयाचे पत्र क्रमांक/म.शा./स.म.अ./प्रस्तुतकार-1/कावि-1172/2025 दिनांक - 9/6/2025
6. या कार्यालयाचे पत्र क्रमांक/म.शा./स.म.अ./प्रस्तुतकार-1/कावि-1173/2025 दिनांक - 9/6/2025

महोदय,

उपरोक्त संदर्भाक्रीत विषयान्वये सविनय सादर करण्यात येते की, चंद्रपूर जिल्ह्यामध्ये सन - 2025-2026 मध्ये वरोरा तालुक्यामध्ये 4 रेंतीघाटाचे लिलाव झाले आहे. वाळू / रेंती निर्गती धोरण - 2025 दिनांक - 8/4/2025 मधील भाग - चार ई (ii) नुसार दिनांक - 10 जून ते 30 सप्टेंबर, हा पावसाळ्याचा कालावधी असल्यामुळे या कालावधीत रेंतीघाटातून रेंतीचे उत्खनन करता येणार नाही, अशी तरतुद आहे.

त्यामुळे वरोरा तालुक्यामधील कोणत्याही रेंतीघाटामधून दिनांक - 9/6/2025 ला सायंकाळी 6:00 वाजेनंतर रेंतीची उत्खनन होणार नाही याची शहनिशा करावी. तसेच रेंतीघाटाकडे जाणाऱ्या वाहतूकीचे मार्गावर खडे करून मार्ग बंद करावा. अवैध उत्खनन व वाहतूक होत असल्याचे आढळून आल्यास महाराष्ट्र जमीन महसूल संहिता, 1966 मधील कलम 48 (7) व (8) अन्वये आवश्यक ती नियमानुसार कार्यवाही करावी. केलेल्या कार्यवाहीचा अहवाल सादर करणेबाबत संदर्भ क्रमांक - 2 अन्वये निर्देश प्राप्त झाले आहे. त्या अनुषंगाने उपरोक्त निर्देशाप्रमाणे कार्यवाही करण्याबाबत संदर्भ क्रमांक - 3 ते 6 अन्वये संबंधित ग्राम महसूल अधिकारी यांना निर्देश देण्यात देवून कार्यवाही पूर्ण करण्यात आली आहे. कार्यवाही पूर्तता अहवाल अहवाल खालील विवरणपत्रातील स्तंभ क्रमांक - 5 मध्ये नमूद करण्यात येत आहे.

अ.क्र.	उपविभाग	तालुका	वाळूघाटाचे नाव	ग्राम महसूल अधिकारी यांचा अहवाल
1	2	3	4	5
1	वरोरा	वरोरा	बामडा	1) रेंतीघाटामधून दिनांक - 9/6/2025 ला सायंकाळी 6:00 वाजेनंतर रेंतीची उत्खनन होणार नाही याची शहनिशा करण्यात आली.

				<p>2) रेंतीघाटाकडे जाणाऱ्या वाहतूकीचे मार्गावर खडे करून मार्ग बंद करण्यात आला.</p> <p>3) अवैध उत्खनन व वाहतूक होत असल्याचे आढळून आल्यास महाराष्ट्र जमीन महसूल संहिता, 1966 मधील कलम 48 (7) व (8) अन्वये आवश्यक ती नियमानुसार कार्यवाही करण्यात येईल.</p>
2	वरोरा	वरोरा	सोईट	<p>1) रेंतीघाटामधून दिनांक - 9/6/2025 ला सायंकाळी 6:00 वाजेनंतर रेंतीची उत्खनन होणार नाही याची शहनिशा करण्यात आली.</p> <p>2) रेंतीघाटाकडे जाणाऱ्या वाहतूकीचे मार्गावर खडे करून मार्ग बंद करण्यात आला.</p> <p>3) अवैध उत्खनन व वाहतूक होत असल्याचे आढळून आल्यास महाराष्ट्र जमीन महसूल संहिता, 1966 मधील कलम 48 (7) व (8) अन्वये आवश्यक ती नियमानुसार कार्यवाही करण्यात येईल.</p>
3	वरोरा	वरोरा	तुळणाक्र-2	<p>1) रेंतीघाटामधून दिनांक - 9/6/2025 ला सायंकाळी 6:00 वाजेनंतर रेंतीची उत्खनन होणार नाही याची शहनिशा करण्यात आली.</p> <p>2) रेंतीघाटाकडे जाणाऱ्या वाहतूकीचे मार्गावर खडे करून मार्ग बंद करण्यात आला.</p> <p>3) अवैध उत्खनन व वाहतूक होत असल्याचे आढळून आल्यास महाराष्ट्र जमीन महसूल संहिता, 1966 मधील कलम 48 (7) व (8) अन्वये आवश्यक ती नियमानुसार कार्यवाही करण्यात येईल.</p>
4	वरोरा	वरोरा	करंजी	<p>1) रेंतीघाटामधून दिनांक - 9/6/2025 ला सायंकाळी 6:00 वाजेनंतर रेंतीची उत्खनन होणार नाही याची शहनिशा करण्यात आली.</p> <p>2) रेंतीघाटाकडे जाणाऱ्या वाहतूकीचे मार्गावर खडे करून मार्ग बंद करण्यात आला.</p> <p>3) अवैध उत्खनन व वाहतूक होत असल्याचे आढळून आल्यास महाराष्ट्र जमीन महसूल संहिता, 1966 मधील कलम 48 (7) व (8) अन्वये आवश्यक ती नियमानुसार कार्यवाही करण्यात येईल.</p>

सबब, अहवाल सविनय सादर.

आपला विश्वासू,

(सिमेश कोटकर)
तहसीलदार, वरोरा

प्रत - माहितीस सविनय सादर.

1. मा. जिल्हाधिकारी, चंद्रपूर
2. मा. उपविभागीय अधिकारी, वरोरा



महाराष्ट्र शासन
जिल्हाधिकारी कार्यालय, चंद्रपूर
खनिकर्म विभाग

mail id - miningofficer.chanda@gmail.com

दूरध्वनी क्रमांक -07172272690

जा.क्र/रेती/टे-4/ख.शा./2025/ 16/ 659

दि. 06/06/2025

प्रति.

तहसिलदार----- (सर्व)

विषय:- दिनांक 09/06/2025 ला सायंकाळी 6.00 नंतर कोणत्याही रेतीघाटावरून उत्खनन होणार नाही याबाबत प्रत्येक रेतीघाटाची तपासणी करून अहवाल सादर करण्याबाबत.

संदर्भ:- वाळू/रेती निर्गती धोरण-2025 दिनांक 08/04/2025

उपरोक्त संदर्भाकीत विषयान्वये कळविण्यात येते की, चंद्रपूर जिल्ह्यामध्ये सन 2025-26 मध्ये एकूण 48 रेतीघाटाचे लिलाव झाले असून 15 रेतीघाट शासकीय यंत्रणेकरीता राखीव ठेवण्यात आले आहे. वाळू/रेती निर्गती धोरण-2025 दिनांक 08/04/2025 मधील भाग - चार ई (ii) नुसार दिनांक 10 जून ते 30 सप्टेंबर हा पावसाळ्याचा कालावधी असल्यामुळे या कालावधीत रेतीघाटामधून रेतीचे उत्खनन करता येणार नाही, अशी तरतुद आहे.

त्यामुळे आपण आपले तालुक्याचे कार्यक्षेत्रामधील कोणत्याही रेतीघाटामधून दिनांक 09/06/2025 ला सायंकाळी 6.00 वाजेनंतर रेतीचे उत्खनन होणार नाही याची शहानिशा करावी. रेतीघाटाकडे जाणाऱ्या वाहतूकीचे मार्गावर खडे करून मार्ग बंद करावा. अवैध उत्खनन व वाहतूक होत असल्याचे आढळून आल्यास महाराष्ट्र जमीन महसूल संहिता 1966 मधील कलम 48 (7) व (8) अन्वये आवश्यक ती नियमानुसार कार्यवाही करावी. केलेल्या कार्यवाहीचा अहवाल या कार्यालयास सादर करावा.

सबब पत्र देण्यात येत आहे.

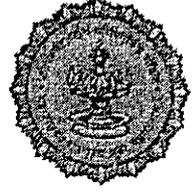

जिल्हा खनिकर्म अधिकारी
चंद्रपूर

प्रतिलिपी:- उपविभागीय अधिकारी,----- (सर्व) यांना माहिती तथा उचित कार्यवाहीस्तव.


जिल्हा खनिकर्म अधिकारी
चंद्रपूर



महाराष्ट्र शासन
महसूल विभाग



तहसील कार्यालय, वरोरा

दूरध्वनी क्रमांक - 07176-282110

Email ID - tah.warora@gmail.com

क्रमांक/म.शा./स.म.अ./प्रस्तुतकार-1/कावि-1170/2025

दिनांक :- 9/6/2025

प्रति,

ग्राम महसूल अधिकारी, माढेळी

विषय - दिनांक - 9/6/2025 ला सायंकाळी 6:00 नंतर कोणत्याही रेतीघाटावरून उत्खनन होणार नाही याबाबत प्रत्येक रेतीघाटाची तपासणी करून अहवाल सादर करण्याबाबत.

संदर्भ

1. वाळू / रेती निर्गती धोरण - 2025 दिनांक - 8/4/2025
2. मा. जिल्हा खनिकर्म अधिकारी, चंद्रपूर यांचे कार्यालयीन जा.क्र./रेती/टे-4/ख.शा./2025/161/659 दिनांक - 6/6/2025

उपरोक्त संदर्भांकीत विषयान्वये आपणास कळविण्यात येते की, चंद्रपूर जिल्ह्यामध्ये सन 2025-2026 मध्ये वरोरा तालुक्यामध्ये 4 रेतीघाटाचे लिलाव झाले आहे. वाळू / रेती निर्गती धोरण - 2025 दिनांक - 8/4/2025 मधील भाग - चार ई (ii) नुसार दिनांक - 10 जून ते 30 सप्टेंबर, हा पावसाळ्याचा कालावधी असल्यामुळे या कालावधीत रेतीघाटातून रेतीचे उत्खनन करता येणार नाही, अशी तरतूद आहे.

त्यामुळे आपल्या कार्यक्षेत्रामधील कोणत्याही रेतीघाटामधून दिनांक - 9/6/2025 ला सायंकाळी 6:00 वाजेनंतर रेतीची उत्खनन होणार नाही याची शहनिशा करावी. तसेच रेतीघाटाकडे जाणाऱ्या वाहतूकीचे मार्गावर खडे करून मार्ग बंद करून GPS Photograph सह अहवाल या कार्यालयास सादर करावा.

तसेच अवैध उत्खनन व वाहतूक होत असल्याचे आढळून आल्यास महाराष्ट्र जमीन महसूल संहिता, 1966 मधील कलम 48 (7) व (8) अन्वये आवश्यक ती नियमानुसार कार्यवाही करणेसाठी प्रकरणे या कार्यालयास सादर करावी. केलेल्या कार्यवाहीचा अहवाल या कार्यालयास सादर करावा.


योगेश जी ठिकर
तहसीलदार, वरोरा

प्रत - माहितीस सविनय सादर.

1. मा. जिल्हाधिकारी, चंद्रपूर
2. मा. उपविभागीय अधिकारी, वरोरा
3. मा. खनिकर्म अधिकारी, चंद्रपूर

प्रतिलिपी - मे. / श्री. गितेश सातपुते, रा. भद्रावती ता. भद्रावती जि. चंद्रपूर सादर पथकास आवश्यक ती मदत करण्यास अग्रेषित.

प्रति,

सा. तहसिलदार साहेब
वरोरा

विषय :- दिनांक - 09/06/2025 ला सायंकाळी 6.00 नंतर
कोणत्याही रेलीघाटाकून उखनन होणानाही साधवत
रेलीघाटाची तपासणी करून अहवाल सादर करण्याबाबत.

संदर्भ :- आपले कार्यालयीन पत्र क्र. सा. शा. अ. स. अ. / प्रस्तुतक्रमा-
क्रमांक - 1170/2025 दि. 09/06/2025.

संबंदय,

उपरोक्त संदर्भिय विषयाचे अनुषंगाने साश्याच्या
कार्यक्षेत्रातील रेलीघाटातून दिनांक 09/06/2025 ला सायंकाळी
6.00 नंतर घाटातून रेलीची उखनन होणानाही याची
शीतनिश्चिती करून रेलीघाटाकडे जाणाऱ्या वाहतुकीचे मार्गावर
बंदी करून मार्ग बंद करून GPS Photographs सह
अहवाल या कार्यक्षेत्रात सादर करणेबाबत कळविण्यात आले
होते. त्यानुषंगाने सौजा वामडी रेलीघाटात आज सायंकाळी
6.00 वाजून नंतर रेलीची रेलीघाटाची पाहणी करण्यात आली
व घाटामध्ये रेली उखनन व वाहतूक चालू नव्हत्याबाबत
शीतनिश्चिती करण्यात आली व जागे येथे मार्गावर बंदी करण्यात आले.
सर्व सौजा वामडी रेली घाटात रेली उखनन व वाहतूक
चालू नव्हत्याबाबत प्रत्यक्ष मोठ्या पाहणी करून GPS Photographs
व रिपोर्ट काढण्यात आले, कठिना माहिती व पुढील
कार्यवाही आवश्यक सादर करण्यात येत आहे.

संयुक्त :- सौजा

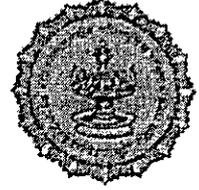
दिनांक - 09/06/2025



सौजा
स.सा.क. सुभाषराव साहेब
तह. - वरोरा
दि. - 09/06/2025



महाराष्ट्र शासन
महसूल विभाग



तहसील कार्यालय, वरोरा

दूरध्वनी क्रमांक - 07176-282110

Email ID - tah.warora@gmail.com

क्रमांक/म.शा./स.म.अ./प्रस्तुतकार-1/कावि-1171/2025

दिनांक :- 9/6/2025

प्रति,

ग्राम महसूल अधिकारी, सोईट

विषय - दिनांक - 9/6/2025 ला सायंकाळी 6:00 नंतर कोणत्याही रेतीघाटावरून उत्खनन होणार नाही याबबत प्रत्येक रेतीघाटाची तपासणी करून अहवाल सादर करण्याबाबत.

संदर्भ

1. वाळू / रेती निर्गती धोरण - 2025 दिनांक - 8/4/2025
2. मा. जिल्हा खनिकर्म अधिकारी, चंद्रपूर यांचे कार्यालयीन जा.क्र./रेती/टे-4/ख.शा./2025/161/659 दिनांक - 6/6/2025

उपरोक्त संदर्भाकीत विषयान्वये आपणास कळविण्यात येते की, चंद्रपूर जिल्ह्यामध्ये सन 2025-2026 मध्ये वरोरा तालुक्यामध्ये 4 रेतीघाटाचे लिलाव झाले आहे. वाळू / रेती निर्गती धोरण - 2025 दिनांक - 8/4/2025 मधील भाग - चार ई (ii) नुसार दिनांक - 10 जून ते 30 सप्टेंबर, हा पावसाळ्याचा कालावधी असल्यामुळे या कालावधीत रेतीघाटातून रेतीचे उत्खनन करता येणार नाही, अशी तरतुद आहे.

त्यामुळे आपल्या कार्यक्षेत्रामधील कोणत्याही रेतीघाटामधून दिनांक - 9/6/2025 ला सायंकाळी 6:00 वाजेनंतर रेतीची उत्खनन होणार नाही याची शहनिशा करावी. तसेच रेतीघाटाकडे जाणाऱ्या वाहतूकीचे मार्गावर खडे करून मार्ग बंद करून GPS Photograph सह अहवाल या कार्यालयास सादर करावा.

तसेच अवैध उत्खनन व वाहतूक होत असल्याचे आढळून आल्यास महाराष्ट्र जमीन महसूल संहिता, 1966 मधील कलम 48 (7) व (8) अन्वये आवश्यक ती नियमानुसार कार्यवाही करणेसाठी प्रकरणे या कार्यालयास सादर करावी. केलेल्या कार्यवाहीचा अहवाल या कार्यालयास सादर करावा.

प्रत - माहितीस सविनय सादर.

1. मा. जिल्हाधिकारी, चंद्रपूर
2. मा. उपविभागीय अधिकारी, वरोरा
3. मा. खनिकर्म अधिकारी, चंद्रपूर

प्रतिलिपी - मे. / श्री. गितेश सातपुते, रा. भद्रावती ता. भद्रावती जि. चंद्रपूर सादर पथकास आवश्यक ती मदत करण्यास अग्रेषित.

(गणेश ठाडकर)
तहसीलदार, वरोरा

(गणेश ठाडकर)
तहसीलदार, वरोरा

प्रति

मा. तहसिलदार सोहब

वरोरा

विषय :- दिनांक = १/०६/२०१५ ला सापंकाळी ६.०० नंतर
कोठ्याची रतीघाटावरून उत्खनन होणार नाही
याबाबत रतीघाटाची तपासणी करणे अहवाल
सादर करण्याबाबत.

संदर्भ :- आपले कार्यालयीन पत्र क्र. म. प्र. शा. / स. म. म.
प्रस्तुतकार - १ कायि - ११७१/२०१५ दि. ०१/०६/२०१५

महोदय,

उपरोक्त संदर्भीत विषयाचे अनुषंगाने साह्याच्या
कार्यालयातील रतीघाटातून दिनांक ०१/०६/२०१५ ला सापंकाळी
६.०० वाजेनंतर घाटातून रतीची उत्खनन होणार नाही
याची शहानिशा करणे रतीघाटाकडे जाणाऱ्या
वाहतुकीच्या मार्गावर खोडे करणे मग वंद करणे
जसि Photogryद्वारे सह अहवाल या कार्यालयास
सादर करण्याबाबत कळविण्यात आले होते.

त्यानुषंगाने मोजा विवोडा रतीघाटात मज सापंकाळी
६.०० वा एजर राडून सदरील रतीघाटाची पाहणी
करण्यात आली. व घाटातून रती उत्खनन
व वाहतुकीचा नसण्याबाबत शहानिशा करण्यात
आली व जागेच्याचे मार्गावर खोडे करणे
मार्ग वंद करण्यात आला.

सबब विवोडा रती
घाटात रती उत्खनन व वाहतुकीचा

कार्यावाहीत सत्यस मीका पाहणी करुन GPS Photoग्रहण
 व डिडीमो काढण्यात माले, करिता महिलास व
 पुढील कार्यवाहीस सावित्र्य सादर करण्यात येत
 आहे.

स्थळ :- दिवोजा

दिनांक :- 9/6/2024

Pune

तलाठी

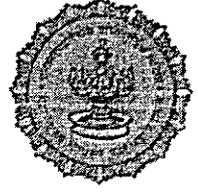
त.सा.क्र.9 सोईट

तह.-वरोरा

दि.-9/6/2024



महाराष्ट्र शासन
महसूल विभाग



तहसील कार्यालय, वरोरा

दूरध्वनी क्रमांक - 07176-282110

Email ID -tah.warora@gmail.com

क्रमांक/म.शा./स.म.अ./प्रस्तुतकार-1/कावि-1172/2025

दिनांक :- 9/6/2025

प्रति,

ग्राम महसूल अधिकारी, तुळणा

विषय -

दिनांक - 9/6/2025 ला सायंकाळी 6:00 नंतर कोणत्याही रेतीघाटावरून उत्खनन होणार नाही याबबत प्रत्येक रेतीघाटाची तपासणी करून अहवाल सादर करण्याबाबत.

संदर्भ

1. वाळू / रेती निर्गती धोरण - 2025 दिनांक - 8/4/2025
2. मा. जिल्हा खनिकर्म अधिकारी, चंद्रपूर यांचे कार्यालयीन जा.क्र./रेती/टे-4/ख.शा./2025/161/659 दिनांक - 6/6/2025

उपरोक्त संदर्भाकरीत विषयान्वये आपणास कळविण्यात येते की, चंद्रपूर जिल्ह्यामध्ये सन 2025-2026 मध्ये वरोरा तालुक्यामध्ये 4 रेतीघाटाचे लिलाव झाले आहे. वाळू / रेती निर्गती धोरण - 2025 दिनांक - 8/4/2025 मधील भाग - चार ई (ii) नुसार दिनांक - 10 जून ते 30 सप्टेंबर, हा पावसाळ्याचा कालावधी असल्यामुळे या कालावधीत रेतीघाटातून रेतीचे उत्खनन करता येणार नाही, अशी तरतुद आहे.

त्यामुळे आपल्या कार्यक्षेत्रामधील कोणत्याही रेतीघाटामधून दिनांक - 9/6/2025 ला सायंकाळी 6:00 वाजेनंतर रेतीची उत्खनन होणार नाही याची शहनिशा करावी. तसेच रेतीघाटाकडे जाणाऱ्या वाहतूकीचे मार्गावर खडे करून मार्ग बंद करून GPS Photograph सह अहवाल या कार्यालयास सादर करावा.

तसेच अवैध उत्खनन व वाहतूक होत असल्याचे आढळून आल्यास महाराष्ट्र जमीन महसूल संहिता, 1966 मधील कलम 48 (7) व (8) अन्वये आवश्यक ती नियमानुसार कार्यवाही करणेसाठी प्रकरणे या कार्यालयास सादर करावी. केलेल्या कार्यवाहीचा अहवाल या कार्यालयास सादर करावा.

(योगेश कोडकर)
तहसीलदार, वरोरा

प्रत - माहितीस सविनय सादर.

1. मा. जिल्हाधिकारी, चंद्रपूर
2. मा. उपविभागीय अधिकारी, वरोरा
3. मा. खनिकर्म अधिकारी, चंद्रपूर
4. मा. कार्यकारी अभियंता सार्वजनिक बांधकाम विभाग क्रमांक- 1 चंद्रपूर सदर पथकास आवश्यक ती मदत करण्यास विनंती आहे.

(योगेश कोडकर)
9/6/25

प्रति,

मा० लक्ष्मणराव साखे
कर्या.

विषय :- दिनांक- 01/01/2025 ला. सायंकाळी 01:00 नंतर
कोठाव्यापी रेगिस्ट्रारपदवी उल्लंघन बेजार मधील
याबाबत प्रत्येक रेगिस्ट्रारपदी तपासणी करून द्याव्यात
साबर करण्याबाबत.

संदर्भ :- क्रमांक [म.शा.] स.स. झ. प्रस्तुतकार-1 कावि-1172
दिनांक: 01/01/2025.

महोदय,

उपरोक्त संदर्भिय विषयाबाबत तलाठी कार्यालय
13 हडगाव वार्षिक साबर करणाल येते की, चंद्रशेखर मध्ये
सन 2024-2025 मध्ये वयेस मधील हडगाव वधी नदरिती
घाट क्र-1 मध्ये सार्वजनिक वधिकात विभाग चंद्रशेखर यांना
10/01/2025 रोजी मिळालेला कि. 100 कोठेला येता, साबर
रेगिस्ट्रारपदी सुटत संपल्यात घाट वेढे करून घालण्या
असून पाहु सामुळे घालाकडे जाणारे मार्ग खुला वेढे
घालणे आहे.

अग्रेस उल्लंघन व वादळी झाल्यास मध्यात नमिन
प्रदेशीय अधिनियम 1966 च्या कलम 48(अ) व(8) अन्वये 1966
मि कार्यावली करून घ्याव्यात साबर करणाल येईल.

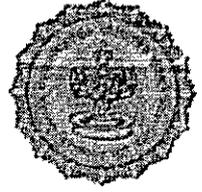
करिता माहिती व पुढील कार्यवाही

अहवाल साबर

तलाठी कार्यालय
दिनांक 10/01/25
हडगाव



महाराष्ट्र शासन
महसूल विभाग



तहसील कार्यालय, वरोरा

दूरध्वनी क्रमांक = 07176-282110

Email ID -tah.warora@gmail.com

क्रमांक/म.शा./स.म.अ./प्रस्तुतकार-1/कावि-1173/2025

दिनांक :- 9/6/2025

प्रति,

ग्राम महसूल अधिकारी, शेंबळ

विषय - दिनांक - 9/6/2025 ला सायंकाळी 6:00 नंतर कोणत्याही रेंतीघाटावरून उत्खनन होणार नाही याबबत प्रत्येक रेंतीघाटाची तपासणी करून अहवाल सादर करण्याबाबत.

संदर्भ 1. वाळू / रेंती निर्गती धोरण - 2025 दिनांक - 8/4/2025
2. मा. जिल्हा खनिकर्म अधिकारी, चंद्रपूर यांचे कार्यालयीन जा.क्र./रेंती/टे-4/ख.शा./2025/161/659 दिनांक - 6/6/2025

उपरोक्त संदर्भाकीत विषयान्वये आपणास कळविण्यात येते की, चंद्रपूर जिल्ह्यामध्ये सन 2025-2026 मध्ये वरोरा तालुक्यामध्ये 4 रेंतीघाटाचे लिलाव झाले आहे. वाळू / रेंती निर्गती धोरण - 2025 दिनांक - 8/4/2025 मधील भाग - चार ई (ii) नुसार दिनांक - 10 जून ते 30 सप्टेंबर, हा पावसाळ्याचा कालावधी असल्यामुळे या कालावधीत रेंतीघाटातून रेंतीचे उत्खनन करता येणार नाही, अशी तरतुद आहे.

त्यामुळे आपल्या कार्यक्षेत्रामधील कोणत्याही रेंतीघाटामधून दिनांक - 9/6/2025 ला सायंकाळी 6:00 वाजेनंतर रेंतीची उत्खनन होणार नाही याची शहनिशा करावी. तसेच रेंतीघाटाकडे जाणाऱ्या वाहतूकीचे मार्गावर खडे करून मार्ग बंद करून GPS Photograph सह अहवाल या कार्यालयास सादर करावा.

तसेच अवेध उत्खनन व वाहतूक होत असल्याचे आढळून आल्यास महाराष्ट्र जमीन महसूल संहिता, 1966 मधील कलम 48 (7) व (8) अन्वये आवश्यक ती नियमानुसार कार्यवाही करणेसाठी प्रकरणे या कार्यालयास सादर करावी. केलेल्या कार्यवाहीचा अहवाल या कार्यालयास सादर करावा.

9/6/25
(योगेश कोरकर)
तहसीलदार, वरोरा

प्रत - माहितीस सविनय सादर.

1. मा. जिल्हाधिकारी, चंद्रपूर
2. मा. उपविभागीय अधिकारी, वरोरा
3. मा. खनिकर्म अधिकारी, चंद्रपूर
4. मा. कार्यकारी अभियंता, (प्रधानमंत्री ग्राम सडक योजना) ग्रामीण रस्ते विकास संस्था, चंद्रपूर सदर पथकास आवश्यक ती मदत करण्यास विनंती आहे.

9/6/25

पती,

मा. तहसीलदार साहेब

वरोरा

विषय :- दिनांक 9/06/2025 ला सायंकाळी 6.00 नंतर कोणत्याही रैतीघाटावरून उत्खनन होणार नाही याबाबत प्रत्येक रैतीघाटाची तपासणी करून अहवाल सादर करण्याबाबत

संदर्भ :- आपले कार्यालयीन पत्र क्रमांक/म.शा./स.म..अ./ प्रस्तुतकार -1 /कावी- 1173/2025 दिनांक 9/6/2025 प्राप्त दिनांक 10/06/2025

मा.महोदय,

उपरोक्त संदर्भीय विषयाचे अनुषंगाने त.सा.क्र.14 शेंबळ कडून माहिती सादर करण्यात येते कि, मौजा करंजी येथील रैती घाट 2025 - 26 मध्ये वाळू रैती धोरण 2025 दिनांक 8/4/2025 मधील भाग चार ई (ii) नुसार दिनांक 10 जून ते 30 सप्टेंबर हा पावसाळ्याचा कालावधी असल्यामुळे या कालावधीत रैतीघाटातून रैतीचे उत्खनन करता येणार नाही अशी तरतूद आहे.त्यामुळे रैतीघाटातून दिनांक 9/06/2025 ला सायंकाळी 6 :00 वाजेनंतर रैतीची उत्खनन होणार नाही याची शहानिशा करून रैतीघाटाकडे जाणाऱ्या वाहतुकीच्या मार्गावर खड्डे करून मार्ग बंद करून gpsफोटो सह अहवाल सादर करण्याकरिता कळविण्यात आले होते.

त्यानुषंगाने दिनांक 10/06/2025 ला मौजा करंजी रैती घाटाची तपासणी करण्यात आली व रैती घाटाकडे जाणाऱ्या वाहतुकीच्या मार्गावर JCB द्वारे खड्डे करून वाहतुकीचा रस्ता बंद करण्यात आला. GPS फोटो सलग्न करण्यात येत आहे.

करिता माहितीस सविनय सादर

दिनांक 13/06/2025


ग्रामअधिकारी 13/6/25
त.सा.क्र.93,शेंबळ
तह-वरोरा

No. MLV/MISC/432/2025/ 3101
 Directorate of Geology and Mining,
 Government of Maharashtra,
 "Khanij Bhavan", 27, Shivaji Nagar,
 Cement Road, Nagpur-440010
 Dated:-

11 SEP 2025

To,

✓ District Mining Officer,
 Collector Office, Chandrapur.

Sub.:- Approval of Mining Plan of Sand Ghat of Dist. Chandrapur for 2 years (2025-26 & 2026-27) in the State of Maharashtra.

Ref.:- 1) Revenue & Forest Department, Govt. of Maharashtra, G.R. Dated 08/04/2025.
 2) District Mining Officer, Chandrapur letter dated 09/09/2025
 3) TQP letter dated 02/09/2025.

Sir,

In exercise of the power conferred by Government of Maharashtra vide industries, Energy and Labour department, Mumbai, Notification No. MNG/1004/P.K. 610/Ind-9 dated 16/6/2004 under rule 22(BB) of Mineral Concession Rules 1960, Mineral (Excluding Atomic and Hydrocarbon Energy) Concession Revised Rule, 2021 and vide Directorate of Geology and Mining, Government of Maharashtra, Nagpur Notification No. Mining/480/2024/3292, Dated 04/10/2024.

I hereby approve the said mining plan subject to following conditions:

Sr. No	Name of Project Proponent	Name of Sand Ghat	Name of River	Taluka	Nearest Gut No.	Area in.Ha.
1	District Mining Officer, Chandrapur	Vitthalwada Yenbothla	Wainganga	Gondpipri	356,357,359,358	4.90
2	District Mining Officer, Chandrapur	Aarvi	Wardha	Gondpipri	172/2,171,161/2	1.05
3	District Mining Officer, Chandrapur	Chek Somanpalli	Chek Somanpalli Nalla	Gondpipri	104, 105	1.20
4	District Mining Officer, Chandrapur	Velwa Chak	Andhari	Pombhurna	56,57,58,61,63, 67	2.88
5	District Mining Officer, Chandrapur	Jungaon	Wainganga	Pombhurna	7,8,718	1.25
6	District Mining Officer, Chandrapur	Ashta	Andhari	Pombhurna	329,331,332	1.50
7	District Mining Officer, Chandrapur	Thergaon Re.	Andhari	Pombhurna	36,37	1.25
8	District Mining Officer, Chandrapur	Nakoda	Wardha	Chandrapur	52, 53, 54	2.75
9	District Mining Officer, Chandrapur	Ajaypur-Gondsawari	Andhari	Chandrapur	Ajaypur-163/1, 162/2,164,165, 168,170 Gondsawari-29,31, 32,33,34	1.95
10	District Mining Officer, Chandrapur	Anhernawargaon (Awadi)-1	Wainganga	Bramhapuri	1050,1051/1, 1051/2,1051/3, 1052,1053,1054	4.50

Sr. No	Name of Project Proponent	Name of Sand Ghat	Name of River	Taluka	Nearest Gut No.	Area in Ha.
11	District Mining Officer, Chandrapur	Pimpalgaon	Wainganga	Bramhapuri	257,258,259,260, 261,262,263	4.50
12	District Mining Officer, Chandrapur	Halada-1	Wainganga	Bramhapuri	89,90,91,96,97, 959, 958,954	4.80
13	District Mining Officer, Chandrapur	Halada-2	Wainganga	Bramhapuri	915,933,934,935, 936,937,938,950, 951	4.50
14	District Mining Officer, Chandrapur	Halada-3	Wainganga	Bramhapuri	912,910,909	2.50
15	District Mining Officer, Chandrapur	Bodhegaon	Wainganga	Bramhapuri	169,171,172	2.50
16	District Mining Officer, Chandrapur	Ranmochan	Wainganga	Bramhapuri	148,136,135,134, 127,131,132,129, 125	4.50
17	District Mining Officer, Chandrapur	Kharkada	Wainganga	Bramhapuri	166,167,168,169, 170	3.00
18	District Mining Officer, Chandrapur	Aawalgaon	Wainganga	Bramhapuri	598,601,602,605, 606,606,607	4.92
19	District Mining Officer, Chandrapur	Anhernawargaon -Bhaleshwar	Wainganga	Bramhapuri	242,241,240,811, 812	4.50
20	District Mining Officer, Chandrapur	Anhernawargaon -Chikhaldhokda	Wainganga	Bramhapuri	820,825,826,827, 828, 829	4.50
21	District Mining Officer, Chandrapur	Kolari	Wainganga	Bramhapuri	75,78,79,80	4.80
22	District Mining Officer, Chandrapur	Chinchgaon	Wainganga	Bramhapuri	205,204,176,175, 174	4.50
23	District Mining Officer, Chandrapur	Rajoli	Uma	Mul	935,922/2,907/1	2.10
24	District Mining Officer, Chandrapur	Dongargaon	Uma	Mul	228,236	1.20
25	District Mining Officer, Chandrapur	Kosambi	Uma	Mul	242,243,244,245, 410	4.50
26	District Mining Officer, Chandrapur	Chakanaleshwar	Uma	Mul	97,98,99,100, 102,97/1,97/2, 97/3	1.20
27	District Mining Officer, Chandrapur	Mul-Akapur	Uma	Mul	Mul-242,241, 240, 239/1,239/2 Akapur-117,114, 112,111	1.80
28	District Mining Officer, Chandrapur	Naleshwar Mokasa	Andhari	Mul	231,229,228,227	1.12
29	District Mining Officer, Chandrapur	Bormala-2	Wainganga	Savali	59,58,701,700, 699,698,697	2.00
30	District Mining Officer, Chandrapur	Samda Buj.	Wainganga	Savali	630,629,628,649, 648	2.40
31	District Mining Officer, Chandrapur	Sakhari	Wainganga	Savali	178/3,177,179, 180,181	4.90
32	District Mining Officer, Chandrapur	Londholi	Wainganga	Savali	640,641,642,645, 646,627,635,634, 628,625,463	4.50
33	District Mining Officer, Chandrapur	Bamarda	Vena	Warora	54,55,58,59,62, 63,64,72	4.80
34	District Mining Officer, Chandrapur	Dindoda (Soit)	Wardha	Warora	139,140,141	2.00

Sr. No	Name of Project Proponent	Name of Sand Ghat	Name of River	Taluka	Nearest Gut No.	Area in Ha.
35	District Mining Officer, Chandrapur	Pipri De.	Wardha	Bhadravati	45,46,47,48/2,49,50,52,53,54,55,56,57	4.50
36	District Mining Officer, Chandrapur	Parodhi-1	Erai	Bhadravati	128,129,130,131,154,156	1.05
37	District Mining Officer, Chandrapur	Jena Nivali	Jena Nivali Kansa Nalla	Bhadravati	117,187,185,37,43,44	2.00
38	District Mining Officer, Chandrapur	Lalchichbodi	Uma	Sindewahi	74,75,76,77,80	3.00
39	District Mining Officer, Chandrapur	Laadbori	Bokad Doh	Sindewahi	115,114,113,112,111	1.12
40	District Mining Officer, Chandrapur	Kalamgaon Tukum	Uma	Sindewahi	145,146,246,247/1,247/2,249,301	1.05
41	District Mining Officer, Chandrapur	Virvah	Uma.	Sindewahi	252,248,247,246,245,244	1.57
42	District Mining Officer, Chandrapur	Saradpar	Uma	Sindewahi	411/1	3.80
43	District Mining Officer, Chandrapur	Mohadi	Uma	Sindewahi	171,169,168,170,167,165	1.12
44	District Mining Officer, Chandrapur	Kag	Uma	Chimur	83,84,85,103/3	1.20
45	District Mining Officer, Chandrapur	Usegaon	Uma	Chimur	310,311,312,313,146	2.75
46	District Mining Officer, Chandrapur	Kolshi Khurd	Painganga	Korpana	6,7,8	3.15
47	District Mining Officer, Chandrapur	Kolshi Bu.	Painganga	Korpana	11,12	1.60
48	District Mining Officer, Chandrapur	Karwai-1	Painganga	Korpana	2,3	2.40

Conditions :-

1. The mining plan along with PMCP is approved without prejudice to any other laws that applicable to mine/area of sand ghat from time to time whether made by Central or State government or any other authority.
2. That this approval of mining plan along with PMCP does not in any way imply the approval of the Government in terms of any other provisions of the Maharashtra Minor Mineral Extraction (Development and Regulation) Rules-2013 including environment protection Act.-1986 and the Rules made there under.
3. Relevant clearances should be obtained by the proponent as per Environment protection Act.-1986 and EIA notification dated 21/01/1994 and 04/09/2006.
4. It is further clarified that the approval of the mining plan along with PMCP is subject to the provisions of forest (conservation) Act-1980, Forest conservation rules, 2003 and other relevant status, order and guidelines of Supreme Court, High Court and NGT as may be applicable to the lease area from time to time.
5. The execution of mining plan along with PMCP shall be subject to vacation of prohibitory order/notices, if any by the any State authority, Court, NGT etc.
6. This department does not undertake any responsibility regarding correctness of the boundaries of the lease area shown on the ground with reference to lease map and other plans furnished by the lessee.

7. That if anything found to be concealed, in the contents of mining Plan and the proposal for rectification has not been made, the approval shall be deemed to have been withdrawn with immediate effect.
8. That mining plan along with PMCP is approved without prejudice to any other order or directions for any court of competent jurisdiction.
9. The financial assurance should be submitted to District Collectorate before the execution of the said mining lease/sand ghat as per rule 30 of Maharashtra Minor Mineral Extraction (Development and Regulation) Rules, 2013.
10. This approval of proposed mining operations and associated activities is restricted to the proposed mining lease area/sand ghat only.
11. The DMO is directed to verify the sand mining activity must be carried out as per approved mining plan.
12. This approval of mining plan is for manual method of mining using spade/pawda and labours only.
13. The mining plan is approved with regards to the mining of sand mineral for the purpose allotted by competent authority as per Sand Mining Policy, 2025 dated 08/04/2025 & Sustainable Sand Management Guidelines, 2020.
14. The production of sand mineral will be restricted to the approved quantity of mining plan and not permitted to excavate annual production of the Sand beyond prescribed limit by Mining Plan and Environment Clearance by MoEF&CC.
15. Approval of mining plan is subject to rules framed by State Government with respect to sand and same shall be abided to the lease holder / allottee of Sand Ghat.
16. The approval is without prejudice to any other order by the competent authority or direction from any court under jurisdiction.
17. The approval is given for the next 2 years proposal as received and applicable from this date onward which is valid upto 30/09/2027 or till excavation of sand permitted annually in the approved mining plan whichever is earlier.
18. At any stage, if it is observed that the information furnished in the documents are incorrect or misrepresented the facts, the approval of the mining plan shall be revoked with immediate effect.
19. The approval of mining plan is subject to compliance and to fulfill the requirements as mentioned in MoEF&CC notification S.O. 141(E) dated 15th January, 2016, MoEF&CC Sustainable Sand Management Guidelines, 2020 and Sand Mining Policy, 2025 dated 08/04/2025.
20. The approval of the above sand mining plan is subject to compliance and to fulfill the requirement as mentioned in Maharashtra Minor Mineral Extraction (Development and Regulation) Rules, 2013 & MoEF&CC's Sustainable Sand Management Guidelines. 2020.
21. This approval is subject to the condition that the Project Proponent will carry out field survey and measurement of sand excavated and available sand for next year excavation and will submit the revised Mining Plan accordingly.

Encl:- Approved Mining Plan (48 Copies)


Director,

**Directorate of Geology and Mining,
Government of Maharashtra, Nagpur**

Copy to:-

- 1) Deputy Director, Directorate of Geology & Mining, Regional Office, Chandrapur.
- 2) Shri. Gauri Shankar Narayan, TQP, R/o 155, Professor Colony, Sadar Thana, District-Hazaribagh, Jharkhand-825301.



Director,

**Directorate of Geology and Mining,
Government of Maharashtra, Nagpur**